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No.RPCB/RO/Bhiwadi/Legal/2024-2025/3680

Dated 18/03/25

The Registrar,
Hon'ble National Green Tribunal,
Central Zone Bench, State Commission Bhawan
3rd Floor, Arera Hills, Bhopal, (M.P) Pin Code-462011

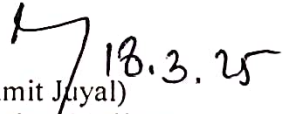
Sub:- Submission of Joint Committee Report in compliance of order dated 24.12.2024 in the matter of Original Application No. 272/2024 Ravinder/Raghu Yadav & Ors Vs. Kajaria Ceramics Ltd. & Ors : regarding
Ref:- Hon'ble National Green Tribunal CZ, Bhopal order dated 24.12.2024

Sir,

In compliance to the Hon'ble Tribunal order dated 24.12.2024 passed in Original Application No. 272/2024, the Joint Committee comprising of members from District administration, Central Pollution Control Board & Rajasthan State Pollution Control Board visited the site from 31st Jan. 2025 to 2nd Feb. 2025. Report of Joint Committee is being submitted for perusal & kind consideration please.

Yours Sincerely

Encl:- As above


(Amit Juyal)
Regional Officer
RSPCB, Bhiwadi

JOINT COMMITTEE REPORT
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
Central Zone, Bhopal

In the Matter of

Original Application No.272/2024 (CZ)
Ravinder/Raghu Yadav & Ors V/s Kajaria Ceramics Ltd. & Ors

w.r.t.

Hon'ble National Green Tribunal CZ, Bhopal
order dated 24.12.2024

Date of Site Inspection:31th January to February 2nd, 2025
Location: M/s Kajaria Ceramics Limited, Vill.-Gailpur, Tehsil-
Tapukara,Distt-Khairthal- Tijara,Rajasthan

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Report of the Joint Committee constituted in compliance with the Order dated 24.12.2024 in the O.A. No. 272/2024 in the matter of Ravinder/Raghu Yadav & Ors V/s Kajaria Ceramics Ltd. & Ors before the Hon'ble National Green Tribunal, Central Zone, Bhopal.

1. Background:

The Hon'ble National Green Tribunal, Central Zone, Bhopal took cognizance of the present case based on the letter petition dated 10.12.2024 of Sh. Ravinder/Raghu Yadav, resident of Village Modhpur, Teh-Kotkasim, District- Khairthal-Tijara, Rajasthan and the same has been registered as O.A. No. 272 of 2024. The important allegations made on the M/s Kajaria Ceramics Ltd., District- Khairthal-Tijara, Rajasthan therein the O.A. is furnished below:

- Use of excessive polluting agents including farm residue and mustard husk etc. as fuel for manufacturing of products which causes air pollution violating Air (Prevention and Control of Pollution) Act, 1981.
- As per norms in vogue, burning of husk, farm residue as fuel for any manufacturing activity in the units situated within National Capital Region (NCR) in the manner being burnt by M/s Kajaria Ceramics Ltd. is prohibited in view of pollution issues.
- Illegal and unlawful extraction of ground water from bore wells, which causes depletion of ground water table at excessive fast speed.
- Water pollution by way of discharge of polluted water containing hazardous chemicals into the bore wells illegally without routing it through sewerage treatment plant violating the Water (Prevention and Control of Pollution) Act, 1974 .
- Several people in the area have been caught by lungs related diseases, asthma, hearing loss, dehydration and heart diseases, sore throat, coughing, lung inflammation and permanent lung damage and their life span has shortened.
- Water pollution by way of discharge of polluted water into the water bodies and use and burning of mustard husk causing air pollution violating the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

In the above matter, Hon'ble NGT, Central Zone, Bhopal vide its Order dated 24.12.2024 constituted a Joint Committee comprising of (i) One Representative from the District Collector, Khairthal -Tijara, District Khairthal- Tijara (Rajasthan) (ii) One Representative from the Central Pollution Control Board (iii) One Representative from the Rajasthan State Pollution Control Board, (Rajasthan),with the direction of the Committee to visit the site and submit the factual and action taken report within six weeks. Further, in the above said Order dated 24.12.2024, Hon'ble NGT appointed the State Pollution Control Board as nodal Agency for coordination and logistic support.

A copy of the order dated 24.12.2024 of Hon'ble NGT is enclosed as **Annexure-1.**

2. Constitution of Joint Committee:

In compliance with the Order dated 24.12.2024 of Hon'ble NGT, Bhopal and based on the nominations received from the organizations concerned, a Joint Committee has been constituted of the following members:

- (i). Sh. Ashwani K Pawar, ADM Representative from the District Collector, Khairthal- Tijara, District Khairthal- Tijara (Rajasthan).
- (ii). Sh. Rohit Meena, SSO, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi.
- (iii). Sh. Praveen Kumar Jain, Scientist-C, Central Pollution Control Board, Regional Directorate, Bhopal.

A copy of the nomination letters are enclosed as **Annexure-2.**

3. Terms of reference (ToR) to the Joint Committee:

The Terms of the Reference (ToR) to the Joint Committee referred therein the Order dated 24.12.2024 of Hon'ble NGT in the above matter inter-alia include the following:

- i. Issue raised in this application is water pollution by way of discharge of polluted water into the water bodies and use and burning of farm husk causing air pollution violating the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and thus this petition. The contention of the applicant is that the respondent No 1 is corporate office and respondent No 2 is its plant of who are engaged in the manufacture of ceramic tiles-earthenware of various kinds and

qualities respondent No 2 is using mustard husk as fuel in its plant for manufacturing the tiles and has not put in place any measure to keep the pollution under control whilst the husk being burnt by them as fuel emanates huge smoke which is polluter of highest degree and, thus, ambient air in vast area remains full of such smoke and pollutes the atmosphere to unbearable extent and even breathing has become difficult. Due to such pollution being caused by respondents, several people in the area have been caught by lungs related diseases, asthma, hearing loss, dehydration and heart diseases, sore throat, coughing, lung inflammation and permanent lung damage and their life span has shortened. Further, even clothes worn by residents become deeply dark having been covered by particles spread in the air due to such pollution being caused by respondents and they become un wearable within hours.

- ii. A substantial issue of violation of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 has been raised.
- iii. The Committee shall visit the site and submit the factual and action taken report within six weeks.

4. Preliminary meeting of the Joint Committee

In consultation with the members of the Joint Committee, a preliminary meeting of the Committee was convened at ADM Office, Bhiwadi on 31th January, 2025 before the site visit. During the discussion, committee gave an opportunity to the Applicant to submit his views and also requested the applicant to physically show the places/allegations levelled in the letter petition. Applicant showed 04 locations nearby the plant area i.e. village Naugaon, Jagamalhari, Chamundi & Pawti where industrial solid waste (sludge & broken tiles) was dumped openly. Later on, a discussion was held with unit officials to present their views on the allegations raised in the original application. In the said meeting all the members of the Joint Committee were present and discussed the facts and issues involved in the matter, ToR to the Committee and further course of action proposed in this matter. After the preliminary meeting, the site inspection and monitoring were carried out during 31th January to February 2nd, 2025 along with the officials of the unit to verify the factual status on the allegations raised. List of participants in the meeting is enclosed as **Annexure-3**.

5. Manufacturing process of Ceramic/Vitrified Tiles

M/s Kajaria Ceramics Limited is located at 19 Km Stone Bhiwadi-Alwar

Road, Village-Gailpur, Tehsil-Tijara, Distt-Kairthal-Tijara, Rajasthan in the NCR region. The unit is involved in the manufacturing of ceramic/vitrified tiles and operates at total area of land 435109.32 Sqm. The manufacturing process of ceramic/vitrified tiles at M/s Kajaria Ceramics Limited, Gailpur includes several key steps: In body preparation raw materials (Ball Clay, Feldspar, Quartz, Talc etc.) are transported, weighed, and mixed with recycled water in a ball mill to create a fine mixture called "slip," which is then stored in agitator tanks. The slip is atomized in a spray dryer with hot air (500–600°C) to form spherical powder particles with 5-6% moisture. This powder is compacted into molds using hydraulic presses, forming the tiles under high pressure (500 to 5000 tons). The pressed tiles are dried in a horizontal dryer using hot air at around 180°C, employing natural gas and heat recovery systems to enhance energy efficiency. After drying, tiles receive a glaze spray. Inkjet printing is used for additional decoration, allowing customization. The decorated tiles are dried to remove additional moisture (1-2%) using recycled heat from the kiln. Tiles are fired at temperatures up to 1200°C in roller hearth kilns, solidifying their structure and making them water-resistant. Post-firing, tiles are polished and squared using abrasives and treated water from the effluent treatment plant. Fired tiles undergo quality inspection, sorting, and are then packed in cartons ready for delivery. Copy of process flow chart is enclosed at **Annexure-4**

6. Observation of the Joint Committee

Based on the deliberations held during the meeting of the Joint Committee, subsequent site inspections of the unit under question, sampling and analysis of Source Emission, Ambient Air Quality Monitoring, Fugitive Emissions, Ambient Noise Level Monitoring Ground Water, Waste Water and documents made available to the Committee, the following observations are made on the ToR:

A. General observations

- M/s Kajaria Ceramics Limited was inspected by the Joint Committee during 31th January to 2nd February, 2025 as per Hon'ble NGT order dated 20.12.2024 to verify the allegations and obtain factual status of violations of Water Act, 1974 and Air Act, 1981.
- RSPCB issued Consent to Operate to M/s Kajaria Ceramics Limited for production/manufacturing of Ceramic Tiles under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act,

1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981. Details of CTO are tabulated below:

S.No.	Particular	Quantity	Issue date	Validity from	Remarks
1.	Unit-I : Ceramic Glaze Tile	14.82 Million Sqm/Annum	23.04.2024	01.05.2023 to 30.04.2033	Annexure-5
2.	Unit-II : Ceramic Glaze Tile	16.50 Million Sqm/Annum	24.11.2022	25.05.2018 to 30.04.2028	Annexure-6
3.	Unit-III : Vitrified Ceramic Tiles	25,000 Sqm/Day	24.11.2022	27.11.2019 to 31.08.2028	Annexure-7

- The unit has obtained authorization for generation, collection, disposal, storage, transport of hazardous waste under Hazardous and Other Waste (Management and Trans boundary Movement) Rules, 2016 for used or spent oil (Category-5.1) from RSPCB for all three units and generated HW sold to registered recyclers. Details of Hazardous waste authorization are tabulated below:

S. No.	Unit	Type of HW	Category	Quantity	Issue date	Validity from	Remarks
1.	Unit-I	Used or Spent Oil	Schedule -I & Code-5.1	16 KLA	24.12.2020	01.12.2020 to 31.11.2025	Annexure-8
2.	Unit-II			20 KLA	20.12.2024	01.01.2025 to 31.12.2030	Annexure-9
3.	Unit-III			10 KLA	08.09.2021	01.09.2021 to 31.08.2026	Annexure-10

- RSPCB issued Consent to Operate to M/s Kajaria Ceramics Limited for 100 KLD STP based on MBBR technology for treatment of domestic waste water generated from all the three units of plant. Flow meters are installed at inlet and outlet of the STP. For the month of December, 2024 average waste water received at inlet 59 KLD and average treated waste water after disinfection taken out at outlet 53 KLD for reusing in the horticulture. Treated waste water storage tank of 80 KLD is also installed in the premises. During visit it was observed and informed that total 44 nos. of residential flats provided in the premises and generated domestic waste water is being collected in open underground tank without treatment and use in the horticulture without treatment, no record of domestic waste water generation (From residential flats) provided during visit.

Copy of CTO & flow chart with STP inlet, outlet record are enclosed at **Annexure-11&12.**

- The raw water requirement of all the three units of the plant is fulfilled through ground water (bore wells). Plant has total 06 number of bore wells, 02 nos. for each unit (01 for industrial purpose and 01 for domestic and other purposes). The unit has obtained NOC from Central Ground Water Authority under overexploited category for groundwater abstraction permission of 374 m³/day for unit-I, 600 m³/day for unit-II and 395 m³/day for unit-III with validity up to 18.03.2025, 27.02.2027 and 23.09.2026, respectively. Copies of the NOCs are enclosed at **Annexure-13, 14 & 15.**
- As details provided by the unit official, total average water consumption for the period from January, 2024 to December, 2024 for unit-I varies from 315 m³/day to 353 m³/day, for unit-II varies from 503 m³/day to 581 m³/day and for unit-III varies from 363 m³/day to 384 m³/day. Total average water consumption for the period from January, 2024 to December, 2024 is within the permission limit for groundwater abstraction as per NOC issued by Central Ground Water Authority. During visit tube well no 2 of unit-2 was under maintenance. Copies of the water consumption are enclosed at **Annexure-16, 17 & 18.**
- Total average water consumption for the month of January, 2025 for unit-I is 342 m³/day, for unit-II is 577 m³/day and for unit-III is 371 m³/day. Copy of the water consumption for the month of January, 2025 is enclosed at **Annexure-19.**
- As informed, extracted water from bore wells no 1 from all units is being used in the manufacturing process i.e. body preparation, spray dryer, glaze line, glaze preparation, and press cooling tower. Recycled water from spray dryer, glaze line, glaze preparation, and press cooling tower processes along with water collected from body preparation is reused after the treatment mainly sludge removal in the ball mill charging process and maintaining Zero Liquid Discharge (ZLD) throughout the manufacturing process in all the three units. Water extracted from the bore wells no 2 of all units is being used for domestic purposes and treated in the STP, treated domestic waste water is being used in the horticulture purposes in the premises. Water consumption and reutilised in various tile making process record of all units for the month of January, 2025 are enclosed at **Annexure-20.**

- Plant has installed ETP for treatment of industrial effluent generated from Unit-I, (comprising of 12 nos. settling tanks) and common ETP for Unit-II & Unit-III (comprising of 14 Nos. of settling tank), respectively with 80 m³ capacity of each settling tank and 01 No. of 160 m³ capacity treated water collection tank for all three units. PAC are using as flocculent in the settling tank and generated sludge is passed through filter press and solid sludge is stored in the sludge storage area inside the premises. ETP are equipped with flow meter at outlet & PTZ cameras at each unit and connected with RSPCB server. Treated effluent from ETP is reused in the manufacturing process of all the units. Copy of settling tank flow chart diagram for all three units is enclosed at **Annexure-21**.
- Sludge generated from the settling tank of all three units is transferred at sludge drying area, as informed by the plant official, sludge after drying is being reused as raw material in the process. Total sludge received and consumed for the period of April, 2024 to December, 2024 for Unit-I are 5347.03 MT & 5242.00 MT, for Unit-II are 1303.01 MT & 1368.95 MT and for Unit-III are 2550 MT & 2799.66 MT, respectively. During visit sludge was stored openly on ground near the settling tank area of unit-1 & 3 and housekeeping of the sludge storage area needs improvement. Broken tiles are generated during polishing/finishing are stored openly in the premises. Part of broken tiles is reused in the manufacturing process after grinding and rest is sold locally. Details of the sludge generation & reuse and broken tiles generation, reuse & sale records of all three units are enclosed at **Annexure-22**.
- Applicant claimed that industrial solid waste is dumped on government land at 04 locations. Joint Committee alongwith applicant visited all the 04 locations near by the plant area i.e. village Naugaon, Jagamalhedhi, Chavandi & Pawti, where industrial solid waste (sludge & broken tiles) was found dump openly. Patwari of respective areas i.e. Smt. Sangeeta Yadav and Sh. Pankaj Kumar verified all 4 locations and as informed by the Sh. Ashwani K Pawar ADM, Bhiwadi that industrial solid waste dump on private at 03 locations i.e. Naugaon, Jagamalhedhi and Chavandi and at Pawti industrial solid waste dumped on Government land. Sub divisional Officer issued a latter on 03.03.2025 to Tehsildar-Tapukara and instructed for taking action against M/s Kajaria Ceramics Limited. Copy of letter along with moka report of village Pawti is enclosed at **Annexure-23**.

- There is a dedicated area for dumping of non-hazardous waste provided by the district administration at Rampur Mundana, Bhiwadi where M/s Kajaria Ceramics Ltd. also sending non-hazardous waste like broken tiles. As details provided by the plant official, total 130 dumpers carrying waste sent for disposal during the period of April 2023 to November 2024, however quantity of waste is not revealed. Copy of the details of waste disposed is enclosed at **Annexure-24**.
- The ash generated of mustard husk during combustion in the hot air generator are temperately stored at outside of the spray drier area of all units and finally stored near ash storage area near sledge settling pit of unit-3. During visit the ash stored openly near settling pit of unit-3 and as informed ash are sold locally to brick manufacturers. No sludge generation and sells record are maintained.
- As alleged in the letter petition, discharge of industrial effluent in to the bore wells was not observed by the Joint Committee.
- The unit has developed rain water harvesting structures inside and outside the plant premises to collect the rain water for recharging of ground water. Plant has obtained NOC from the respective villages of Sarpanch's for installation of water recharging pits, total 44 nos. of water recharging pits installed at outside the plant premises at various villages and total 42 nos. of recharging pits installed inside the plant premises. Details of Gram Panchayat NOCs & Rain water harvesting pits outside the premises are enclosed at **Annexure-25**.
- To control fugitive dust emissions, conveying of raw material like Mustard husk, Ball Clay, Feldspar, Marble powder, Talc etc. is done through covered vehicles to prevent spillage and dust generation. Separate raw material storage area provided for all raw materials for all three units and stored under covered shed on RCC floor which is further transferred through conveyor belts. All the internal and connecting roads to the highway were made of concrete pavement to reduce the fugitive dust emission during transportation. Total 02 nos. Small dust sweeping machines were provided for cleaning of internal roads to reduce the fugitive dust emission during vehicle movement.
- As informed by the plant official issued a purchase orders dated 28.10.2019 of unit-1 and on 28.10.2019 of unit-2 for procuring total 02 nos. of grinder with bag house as air pollution control device and

50 MT capacity 01 no. storage silo each. Grinder commissioned of unit-1 on January, 2020 and on March , 2020 of unit-2 for grinding of broken tiles and reused as raw material in the tile making process without obtaining prior permission from the RSPCB. Copy of purchase orders are enclosed at **Annexure-26**.

- During visit both grinders are in operational and conveyor belt are not covered and cause fugitive dust emission. Fugitive dust emission monitoring was done at both grinder area for Suspended Particulate Matter (SPM) parameter and result found to be at grinding section of unit-I is 878 $\mu\text{g}/\text{m}^3$ and at grinding section of unit-III is 912 $\mu\text{g}/\text{m}^3$ which is above the prescribed standard is 600 $\mu\text{g}/\text{m}^3$.
- Plant is using PNG as fuel in most of the process area and installed PNG supply line in the premises. As informed by plant official, about 1,15,000 m^3 PNG is using as a fuel in the various processes.
- As informed by plant officials, PNG was used as fuel throughout the manufacturing process including spray drier, however plant has converted the machineries of spray drier for using farm residue (mustard husk) as heat generation and modified the air pollution control devices i.e. cyclone, wet scrubber etc to reduce the source air emission from all 07 nos. spray drier, 02 nos. in unit-I, 03 nos. in unit-II and 02 nos. in unit-III. During visit plant officials provided details regarding the commissioning of Hot Air Generator (HAG), details of drier, model and commissioning date is tabulated below:

S. No.	Description	Commissioning date
1.	Unit-II Wall Tile Spray Drier (HAG with 02 nos. of Cyclone) Model : ATM 110	15.12.2022
2.	Unit-III GVT Spray Drier (HAG with 02 nos. of Cyclone) Model : ATE 110	28.12.2022
3.	Unit-II Floor Tile Spray Drier (HAG with 02 nos. of Cyclone) Model : ATI 110	10.01.2023
4.	Unit-I Wall Tile Spray Drier (HAG with 02 nos. of Cyclone) Model : ATM 120	25.01.2023
5.	Unit-I Floor Tile Spray Drier (HAG with 02 nos. of Cyclone) Model : ATI 140	15.02.2023
6.	Unit-III GVT Spray Drier (HAG with 02 nos. of Cyclone) Model : ATE 065	21.04.2023

7.	Unit-II Spray Drier (HAG with 02 nos. of Cyclone) Model : ATI 065	14.10.2024
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- Purchase order of wet scrubber modification kit for all 07 nos. of spray drier were provided for unit-I, unit-II & unit-III, the operation started after modification and informed to RSPCB, RO Bhiwadi on 11.12.2023. Copy of purchase order of wet scrubber modification kit is enclosed at **Annexure-27**.
- During visit it was observed that fugitive dust emission was observed in the ball mill area of all units due to not covered most of the material transfer conveyor belt and also not installed suction hood on most of the ball mill rollers of all units & connected with APCD through suction duct to reduce the fugitive dust emission.
- Plant has installed 05 nos. of DG sets of 1000 KVA capacity each for unit-I, 04 nos. of DG sets of 1010 KVA capacity each for unit-II and 03 nos. of DG sets (capacity -1000 KVA-02 Nos. & 2000 KVA-01 No.) for unit-III in the premises as alternate source of power. Unit has installed dual fuel kit of all the DG sets except 01 no. 1000 KVA capacity DG set of unit-01, Which is dismantled stage and not in operation since long time.
- The hazardous waste display board installed at main gate but no requisites information's mentioned in the board. The used/spent oil generated as hazardous waste from DG sets and machineries etc. is being stored in the hazardous waste storage site in the premises. During visit it was observed that the hazardous waste site was not as per the guidelines of Hazardous & Other Waste Rules, 2016.
- During visit it was observed that the records of Hazardous waste generated from all three units are not being maintained on regular basis, however during the time of disposal/sold to authorized recycler common Form-3 of all three units is generated without proper requisite information as per the Hazardous & Other Waste (M&TM) Rules, 2016. As used oil of quantity 4050 Ltr sold to authorized recycler and Manifest (Form-10) generated on 21.11.2024, however this quantity is not mentioned in the Form-3. Copy of Form-3 & Manifest (Form-10) is enclosed at **Annexure-28**.
- During visit it was observed that workers were engaged without using safety kits i.e. mask, gloves, gumboot, helmet goggles etc. inside premises at material handling and process area.
- During the visit the Committee observed that the unit has developed

green belt inside as well as the outside of the plant premises, as per information provided by unit officials, out of 435109.32 SQM plant area, greenbelt developed on less than 40 % of total plant area.

- Joint committee also discussed with Dr. Vinod Vijay, In-Charge Medical Officer, Community Health Centre, Tapukara Distt. Khairthal-Tijara about the concerns regarding health complications and other impacts due to mustard husk use as fuel/tile manufacturing units in the area. As per details provided, various diseases are due to bacterial, viral infections, allergic, smoking, dust and other lifestyle changes etc. The details provided by the office of In-Charge Medical Officer, Community Health Centre Tapukara vide dated 04.03.2025 are enclosed at **Annexure-29**.

B. Other observations

(a). Monitoring of Source Emission:

During the visit, out of 07 mustard husk fired hot air generator attached with spray dryer, 01 spray dryer of unit-I was not in operation and 01 spray dryer of unit-II was operational but does not have adequate infrastructural monitoring facility, hence monitoring couldn't be performed during the visit. Source emission Monitoring was carried out of 05 stacks of mustard husk fired hot air generator attached with spray dryer for Particulate matter and 08 stacks of PNG fired Kiln for PM, SO₂ and NO_x. Monitored data of source emission is given below:

S. No.	Stack Attached to	Stack Emission concentration of PM in mg/Nm³	Air Pollution Control Equipment
1.	Unit-I: Husk fired hot air generator attached with spray dryer (capacity 26 Ton)	211	Multicyclone and wet scrubber
2.	Unit-II: Husk fired hot air generator attached with spray dryer (capacity 22 Ton)	65	Multicyclone and wet scrubber
3.	Unit-II: Husk fired hot air generator attached with spray dryer (capacity 22 Ton)	101	Multicyclone and wet scrubber
4.	Unit-III: Husk fired hot air generator attached with spray dryer (capacity 22 Ton)	71	Multicyclone and wet scrubber
5.	Unit-III: Husk fired hot air generator attached with spray dryer (capacity 13 Ton)	153	Multicyclone and wet scrubber
Prescribed Standard as per CTO & CAQM direction No. 62		80 mg/Nm³	

On the basis of above monitored source emission data, it has been observed that the average concentration of PM was found to be in the

range of 65 mg/Nm³ to 211 mg/Nm³ and exceeding the limit at three locations i.e. Unit-I: Husk fired hot air generator attached with spray dryer (capacity 26 Ton), Unit-II: Husk fired hot air generator attached with spray dryer (capacity 22 Ton) & Unit-III: Husk fired hot air generator attached with spray dryer (capacity 13 Ton) and at two locations found within the prescribed limit. The copy of analysis report of the source emission is enclosed at **Annexure-30**.

S. No.	Stack Attached to	Stack Emission concentration in mg/Nm ³		
		PM	SO ₂	NO _x
1.	Unit-II: PNG fired Kiln no.1	19	2.8	252
2.	Unit-II: PNG fired Kiln no.2	16	3.8	263
3.	Unit-II: PNG fired Kiln no.3	17	2.2	278
4.	Unit-II: PNG fired Kiln no.4	20	1.9	202
5.	Unit-I: PNG fired Kiln no.1	12	3.6	192
6.	Unit-I: PNG fired Kiln no.2	19	5.4	236
7.	Unit-III: PNG fired Kiln no.1	19	4.1	219
8.	Unit-III: PNG fired Kiln no.2	16	3.1	227
	Prescribed Standard as per CTO	80	400	600

On the basis of above monitored source emission data, it has been observed that the average concentration of PM was found to be in the range of 12 mg/Nm³ to 20 mg/Nm³ which is within the prescribed limit, gaseous parameters i.e. SO₂ & NO_x for all kilns are also within the prescribed limit. The copy of analysis report of the source emission is enclosed at **Annexure-31**.

(b). Monitoring of Ambient Air Quality:

In order to assess the Ambient Air Quality of the area, during the visit Ambient Air Quality Monitoring for 24 hours was carried out at 03 locations in unit premises and near by area of unit for the prominent air pollutant parameters viz. PM₁₀, SO₂, NO_x. The ambient air quality monitoring stations were installed at up-wind, down-wind and cross wind directions of the M/s Kajaria Ceramics Limited, Gailpur, Khairthal-Tijara and monitoring carried out for 24-hour basis during 31st January-1st February, 2025. The monitored results is as given below:

S. No.	Location	PM ₁₀ (µg/m ³)	SO ₂ (µg/m ³)	NO ₂ (µg/m ³)
1.	BVM school, Village Jagamalhedhi, (Approx 200 Meters away from Kajaria unit)	283	10.29	19.62
2.	Backside of Unit-III (near village Bhokar side),	400	12.37	23.08
3.	Truck parking area of M/s Kajaria Ceramics Limited (near Gailpur village side),	317	16.28	23.72
NAAQ Standard (Ambient air quality monitoring carried out for 24 Hr basis)		100	80	80

On the basis of above monitored Ambient Air quality data, it has been observed that the average concentration of PM₁₀ (24 Hr basis) was found to be in the range of 283 µg/m³ to 400 µg/m³ which is exceeding the limit at all three locations i.e. BVM school, Backside of Unit-III near village Bhokar side and Truck parking area of M/s Kajaria Ceramics Limited near Gailpur village side. The concentration of primary gaseous pollutants i.e. NO₂ and SO₂ were found to be within the limit at all the monitored locations. High concentration of the dust pollutants in ambient air is found due to cold air in evening time as compared to the day time due to slow dispersion of pollutants and heavy vehicle movement in night time. The copy of analysis report of the ambient air quality is enclosed at **Annexure-32**.

(c). Monitoring of Fugitive Emissions:

In order to assess the fugitive dust emission at work place i.e. grinder section area, during the visit fugitive emission monitoring for 04 hours was carried out at 02 locations inside the premises of the plant for the Suspended Particulate Matter (SPM) parameter. Monitored data of fugitive dust emission is given below:

S. No.	Location	Suspended Particulate Matter (µg/m ³)	Standards as per EP Act guidelines for fugitive emission of grinding units (µg/m ³)
1.	Grinding section of Unit-I	878	600
2.	Grinding section of Unit-II	912	600

On the basis of above monitored fugitive dust emission data, it has been observed that the average concentration of SPM was found to be in the

range of 878 µg/m³ to 912 µg/m³ which is exceeding the prescribed limit at both locations. The copy of analysis report of the fugitive dust emission is enclosed at **Annexure-33**.

(d). Monitoring of Ambient Noise Level:

In order to assess the Ambient Noise Level of the area, during the visit Ambient Noise Monitoring during day was carried out at 03 locations in unit premises and near by area of unit. The Ambient Noise level monitored data is given below:

Sr. No.	Locations	Ambient Noise Level (dB(A))	
		Leq.	Limit
1.	BVM school, Village Jagamalhedi, (Approx 200 Meters away from Kajaria unit)	41	75
2.	Backside of Unit-III near village Bhokar side	47	75
3.	Truck parking area of M/s Kajaria Ceramics Limited near Gailpur village side	63	75

On the basis of above monitored Ambient Noise Level data, it has been observed that the average Ambient Noise Level during day time at all three locations are within prescribed standard limits for industrial area. The copy of monitoring report of the Ambient Noise Level is enclosed at **Annexure-34**.

(e). Monitoring of Ground Water Quality:

In order to assess the ground water quality of the area, during the visit ground water samples from the 05 borewells located at various places inside the premises of the plant and 02 borewells located outside the plant Khairthal-Tijara area were collected and analysed for various physio-chemical parameters. 01 Borewell of Unit-II was not in operation. Ground water monitored data is given below:

Analysis result of Ground Water samples

S No.	Parameters	Locations							Standards as per IS:10500-2012	
		borewell no. 01 of Unit-I	borewell no. 02 of Unit-I	borewell no. 01 of Unit-II	borewell no. 01 of Unit-III	borewell no. 02 of Unit-III	borewell of BVM School 1	borewell of Govt. Sr. Sec. School, village Gailpur	Requirement (Acceptable limit)	Permissible limit in the absence of alternate source
1.	pH	7.86	8.22	7.91	8.01	7.97	7.8	7.65	6.5-8.5	-

2.	TDS	416.3	447.9	492.8	420.4	404.5	371.7	776.9	500	2000
3.	COD	10	20	10	20	10	10	30	-	-
4.	Sulphate	44.6	101.6	122.7	55.1	16.6	57.4	155.3	200	400
5.	Total Alkalinity	355	375	420	360	375	365	490	200	600
6.	Chloride as Cl	18	33	36	31	17	30	104	250	1000
7.	Fluoride	0.2	0.4	0.5	0.1	0.3	0.2	0.6	1	1.5
8.	Total Hardness as CaCO ₃	112	164	114	66	60	154	308	200	600
9.	Phosphate	BDL	BDL	BDL	BDL	BDL	BDL	BDL	-	-

All the values in mg/l except pH.

On the basis of above analysis results of ground water, TDS, sulphate, chloride and total hardness are exceeding at 01 location as per acceptable limit but within permissible limit in the absence of alternate source, total alkalinity is exceeding at all locations as per acceptable limit but within permissible limit in the absence of alternate source and other parameters are within prescribed limit as per Drinking water specification IS 10500:2012. The copy of analysis report of ground water samples enclosed at **Annexure-35**.

(f). Monitoring of Waste Water Quality (STP):

Unit has installed 100 KLD capacity Sewage treatment plant based on MBBR technology to treat the domestic waste water generated from unit. Treated water is used in the horticulture. Waste water sample was collected from the outlet of STP and analysis results are as given below:

Analysis result of Waste Water samples

S. No.	Parameters	Result	Standard as per Consent to Operate letter dated 09.12.2019	Standard as per RSPCB order dated 08.08.2023 in compliance of CPCB direction dated 21.04.2015
1.	pH	7.38	6.5-9.0	6.5-9.0
2.	Total Suspended Solids	191 mg/l	100 mg/l	20 mg/l
3.	Oil & Grease	14.7 mg/l	10 mg/l	10 mg/l
4.	COD	452 mg/l	250 mg/l	50 mg/l
5.	BOD	56 mg/l	30 mg/l	10 mg/l

On the basis of above analysis results of outlet of STP (wastewater) all the parameters (except pH) are exceeding the prescribed limit as per State Board Standards. The copy of analysis report of waste water sample is enclosed at **Annexure-36**.

07. Action taken by Rajasthan State Pollution Control Board & District Administration on behalf of the Joint Committee report: -

- a) Show Cause Notice for intended revocation /Cancellation of Consent to Operate under Section 25/27 of the Water (Prevention & Control of Pollution) act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981 issued by RSPCB Bhiwadi to M/s Kajaria Ceramics Limited (Unit-I) situated at 19 k.m. stone, Bhiwadi- Alwar Road Gailpur, Tehsil –tapukara, Distt-Khairthal -Tijara on dated 04.03.2025. at **Annexure-37**.
- b) Show Cause Notice for intended revocation /Cancellation of Consent to Operate under Section 25/27 of the Water (Prevention & Control of Pollution) act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981 issued by RSPCB Bhiwadi to M/s Kajaria Ceramics Limited (Unit-II) situated at 19 k.m. stone, Bhiwadi- Alwar Road Gailpur, Tehsil –tapukara, Distt-Khairthal -Tijara on dated 04.03.2025. at **Annexure-38**.
- c) Show Cause Notice for intended revocation /Cancellation of Consent to Operate under Section 25/27 of the Water (Prevention & Control of Pollution) act,1974 & under section 21 of the Air (Prevention & Control Of Pollution) Act,1981 issued by RSPCB Bhiwadi to M/s Kajaria Ceramics Limited (Unit-III) situated at 19 k.m. stone, Bhiwadi- Alwar Road Gailpur, Tehsil –tapukara, Distt-Khairthal -Tijara on dated 04.03.2025. at **Annexure-39**.
- d) Sub divisional Officer, Tapukara (Khairthal -Tijara) issued a latter on 03.03.2025 to Tehsildar-Tapukara and instructed for taking action against M/s Kajaria Ceramics Limited for dumping of solid waste on government land.

08. Recommendations of the Joint Committee:

- a) Plant should ensure to stop the untreated domestic sewage generated from the residential colonies which are using in horticulture purpose and use after treatment either by providing new STP or connecting sewer lines to the existing 100 KLD STP

with requisite permission from the RSPCB.

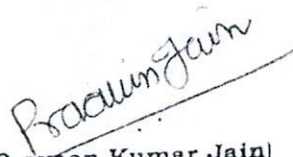
- b) Proper treatment of domestic sewage should be done in the existing 100 KLD STP to achieve the permissible standards limit.
- c) Plant should ensure proper housekeeping of sludge storage and mustard husk ash storage area. Mustard husk ash should be stored under covered shed to avoid fugitive dust emission and ash generation & selling records should be maintained properly.
- d) Plant should carry out regular cleaning of all internal roads particularly truck parking area, vehicle movement area and dust suppression through water sprinkling system to reduce fugitive dust emission.
- e) Plant should ensure to cover all the material conveyor belt and installed fume hood on all the ball mills of all 3 units & connected with APCD through suction duct to reduce the fugitive dust emission.
- f) Plant should operate both the grinder machines installed with air pollution control devices in the premises only after obtaining prior obtaining requisite permission from RSPCB and upgraded the APCDs and cover the material conveyor belt to achieve the fugitives dust emission standard.
- g) Plant should upgrade the air pollution control devices attached with Husk fired hot air generator attached with spray dryer (capacity 26 Ton) of unit -I, Husk fired hot air generator attached with spray dryer (capacity 22 Ton) of unit- II & Husk fired hot air generator attached with spray dryer (capacity 13 Ton) of unit -III, in which mustard husk is being used as fuel.
- h) Plant should upgrade monitoring facility for source emission of stack no. 3 attached with Husk fired hot air generator attached with spray dryer (capacity 13 Ton) of unit-II.
- i) Plant should regularly update the display board installed at main gate with requisite information and maintain the proper record of hazardous waste in Form-3 as per the H & OW (M & TM) Rules, 2016.
- j) As plant is located in the Delhi NCR region, it should also adhere

with the directions issued time to time by CAQM, Delhi.

- k) Plant should ensure proper use of safety kits i.e. mask, gloves, gumboot, helmet goggles etc. by all workers inside premises during material handling and process area.
- l) Industry has made reasonable efforts for plantations /greening, however the coverage of green belt is still less than 40 % of total plant area.



(Rohit Meena)
Senior Scientific Officer
RSPCB, Bhiwadi



(Praveen Kumar Jain)
Scientist-C
CPCB, RD Bhopal



(Ashwani K Pawar)
ADM
Bhiwadi

Photos taken during the visit under Hon'ble NGT OA 272/2024



Latitude: 28.201
 Longitude: 76.830073
 Elevation: 282.8±2 m
 Accuracy: 10.4 m
 Azimuth: 34° (NE)
 Pitch: -1.9° (-1.3°)
 Time: 31-01-2025 11:04
 Note: Kajaria STP

Powered by AngleCam

Meeting of the joint committee at ADM office



Latitude: 28.052972
 Longitude: 76.832883
 Elevation: 298.61±6 m
 Accuracy: 1.9 m
 Time: 31-01-2025 14:51
 Note: NGT OA 272/2024

Powered by NoteCam

Members of the joint committee with unit officials at plant



Latitude: 28.055313
 Longitude: 76.832961
 Elevation: 298.1±14 m
 Accuracy: 1.8 m

Bilingual display board installed at main gate but not updated as per HW Rules



Joint committee visited industrial solid waste dump site at village Chamundi, Naugaon, Jagmalhari and Pawti along with applicant



Various raw materials used for tile making, husk and product(tiles) are stored on the RCC floor under covered shed



Various machineries of tiles making installed with APCDs on RCC floor under covered shed in the premises



Sludge settling tank installed of unit-I, II&III separately for treatment of waste water and treated water recirculated through flow meter in the process with PTZ camera to check ZLD



02 Nos of tube wells each for all 03 units with flow meter and raw water storage tank installed in the premises



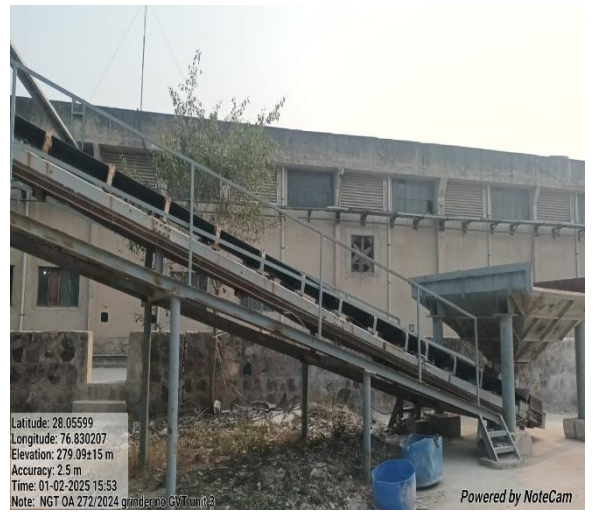
Sludge storage area in the premises



Husk ash storage area in the premises



Grinder installed with APCD with permission of RSPCB in the premises



100 KLD capacity installed in the premises to treat the domestic waste water





Rain water harvesting pit installed in the premises for recharge of ground water



PNG station installed by GAIL in the premises

Untreated domestic waste water of residential flats collection tank



Rainwater harvesting wells installed outside the premises by the unit in various gram panchayat



Green belt developed and pucca road provided in the premises

Item No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

Original Application No.272/2024(CZ)

Ravinder/Raghu Yadav & Ors.

Applicant (s)

Vs.

Kajaria Ceramics Ltd. & Ors.

Respondent(s)

Date of Hearing: 24.12.2024

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. A SENTHIL VEL, EXPERT MEMBER**

For Applicant (s):

Mr. Kshitij Mittal, Adv.

For Respondent(s):

None

ORDER

1. Issue raised in this application is water pollution by way of discharge of polluted water into the water bodies and use and burning of farm husk causing air pollution violating the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and thus this petition. The contention of the applicant is that the respondent No 1 is corporate office and respondent No 2 is its plant of who are engaged in the manufacture of ceramic tiles-earthenware of various kinds and qualities respondent No 2 is using mustard husk as fuel in its plant for manufacturing the tiles and has not

put in place any measure to keep the pollution under control whilst the husk being burnt by them as fuel emanates huge smoke which is polluter of highest degree and, thus, ambient air in vast area remains full of such smoke and pollutes the atmosphere to unbearable extent and even breathing has become difficult. Due to such pollution being caused by respondents, several people in the area have been caught by lungs related diseases, asthma, hearing loss, dehydration and heart diseases, sore throat, coughing, lung inflammation and permanent lung damage and their life span has shortened. Further, even clothes worn by residents become deeply dark having been covered by particles spread in the air due to such pollution being caused by respondents and they become unwearable within hours.

2. A substantial issue of violation of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 has been raised. Issue notice to the respondents. Returnable within four weeks.
3. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.
4. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:
 - (i) One Representative from the District Collector, Kethal Tijara District Kethal Tijara (Rajasthan)
 - (ii) One Representative from the Central Pollution Control Board
 - (iii) One Representative from the Rajasthan State Pollution Control Board, (Rajasthan)

6. The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
7. Applicant is directed to supply the required documents and copy of the application to the committee and the respondents within a week and after compliance of service, the Applicant has to submit an affidavit that notices and copy of the application have been served upon the committee and respondents.
8. The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **12th February, 2025.**

Sheo Kumar Singh, JM

Dr. A Senthil Vel, EM

24th December 2024
O A No.272/2024(CZ)
K

22

R.No.
04
8/1/24कार्यालय जिला कलक्टर, खैरथल-तिजारा (राज.)

क्रमांक :- खैरथल-तिजारा/मॉनिटरिंग 1/2025/

दिनांक :- ___/01/2025

संशोधित आदेश

इस कार्यालय के राजकाज रेफरेन्स संख्या 12771325 दिनांक 02.01.2025 से जारी आदेश में आंशिक संशोधन करते हुए Hon'ble National Green Tribunal के प्रकरण संख्या 272/2024 रविन्द्र/रघु यादव बनाम Kajaria Cermics Ltd. & Ors. में सदस्य सचिव, राजस्थान राज्य प्रदूषण मण्डल जयपुर के पत्रांक 1574-76 दिनांक 01.01.2025 से जांच के सन्दर्भ में गठित समिति में जिला कलक्टर खैरथल-तिजारा के प्रतिनिधि के रूप में अति. जिला कलक्टर भिवाडी को नामित कर निर्देशित किया जाता है कि प्रकरण की जांच हेतु गठित समिति से समन्वय करते हुए प्रकरण की जांच कराया जाना सुनिश्चित करें।

(उक्त आदेश सक्षम स्तर से अनुमोदित है।

अति. जिला कलक्टर
खैरथल-तिजारा

दिनांक :- ___/01/2025

क्रमांक :- खैरथल-तिजारा/मॉनिटरिंग 1/2025/

प्रतिलिपि : निम्न को सूचनार्थ प्रेषित है -

1. अति. जिला कलक्टर भिवाडी।
2. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण मण्डल भिवाडी।

अति. जिला कलक्टर
खैरथल-तिजारा

RA Rspcb
Af
7/1/25

Signature valid

Digitally signed by Shival Jat
Designation: Additional Collector
And Additional District Magistrate
Date: 2025.01.02 18:25:56 IST
Reason: Approved





Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

No. F.10 (686) RPCB/Legal/NGT/2024/ 1740-43

Date: 27/01/2025

Sh. Rohit Meena,
Senior Scientific Officer,
Regional Office,
Rajasthan State Pollution Control Board.
Bhiwadi

Subject: - Regarding the Hon'ble National Green Tribunal, Bhopal order dated 24.12.204 passed in Original Application No. 272/2024 (CZ), Ravinder / Raghu Yadav & Ors. Vs. Kajaria Ceramics Limited & Ors.

Reference: - Letter No. RPCB/RO/BWD/Legal-124/3085-3086 dated 23.01.2025.

Sir,

With reference to above subject matter, it is to inform that you are hereby nominated as member of the committee constituted by the Tribunal vide aforesaid order dated 24.12.2024 on behalf of the RSPCB in place of the Regional officer, Bhiwadi which was earlier nominated as the member of committee vide the State Board letter dated 01.01.2025, since you are already nominated as the member of committee in OA No 258/2024 of similar nature with the direction to ensure compliance of the Hon'ble NGT dated 24.12.2024. Copy of the Hon'ble NGT order dated 24.12.2024 is being enclosed for ready reference.

Enclosed-As above

(Vijai N.)
Member Secretary *dl*

Copy to following for information/necessary action -

1. District Collector, Khairthal-Tijara, Rajasthan
2. Member Secretary, Central Pollution Control Board, New Delhi
3. Regional Officer, RSPCB , Bhiwadi

Member Secretary

Signature valid



Digitally signed by N. Vijai
Designation: Member Secretary
Date: 2025.01.27 17:23:05 IST
Reason: Approved



क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



CM-13012/69/2024-LAW-RD BHOPAL/20762/1810

दिनांक: 01 जनवरी, 2025

प्रति,

Most urgent
NGT Case

✓ सदस्य सचिव
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
ए-4, इंस्टीट्यूशनल एरिया
झालाना डूंगरी
जयपुर - 302004

विषय: NGT OA No. 272/2024(CZ) "Ravinder/Raghu Yadav & Ors. Vs. Kajaria Ceramics Ltd. & Ors." में अधिकारी के नामांकन बाबत।

संदर्भ: माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक: 24/12/2024

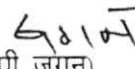
महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांक: 24/12/2024 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें। उक्त प्रकरण में माननीय एन.जी.टी. द्वारा संयुक्त समिति का गठन किया गया है, जिसमें जिला कलेक्टर, केथल तिजारा (राजस्थान), केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि शामिल हैं।

आदेश के अनुसार उक्त समिति द्वारा स्थल निरीक्षण करने के उपरांत Factual & Action Taken Report तैयार कर छः सप्ताह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करनी होगी। उक्त प्रकरण में राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड नोडल एजेंसी होगी। प्रकरण में सुनवाई की अगली तिथि दिनांक 12/02/2025 को नियत की गई है।

उक्त कार्य हेतु इस कार्यालय से श्री प्रवीण कुमार जैन, वैज्ञानिक 'ग' (मोबाइल नं.- 7746826294,, ईमेल- praveen.cpcb@nic.in) को नामित किया गया है। अनुरोध है कि उपरोक्त हेतु निरीक्षण की तिथि निर्धारित कर इस कार्यालय को सूचित करने का कष्ट करें।

भवदीय,


(पी. जगन)
क्षेत्रीय निदेशक

प्रतिलिपि:

- डिवीजनल हेड, विधि अनुभाग, के.प्र.नि.बो., दिल्ली
- जिला कलेक्टर, केथल तिजारा (राजस्थान)
- क्षेत्रीय अधिकारी, रा.रा.प्र.नि.बो. भिवाड़ी
- श्री प्रवीण कुमार जैन, वैज्ञानिक 'ग' के.प्र.नि.बो., भोपाल

की ओर कृपया सूचनार्थ।
की ओर कृपया सूचनार्थ एवं
आवश्यक कार्यवाही हेतु।

क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन"
पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016
ईपीएबीएक्स : 0755-2775385, 2775386
क्षेत्रीय निदेशक डायरेक्ट : 0755-2775384
ई-मेल: cpcb.bhopal@gmail.com, वेबसाइट: www.cpcb.nic.in

मुख्यालय:
परिवेश भवन
पूर्वी ब्रज नगर, दिल्ली-110032
दूरभाष नं. 011-43102030

"सिंगल यूज प्लास्टिक" का करें बहिष्कार"

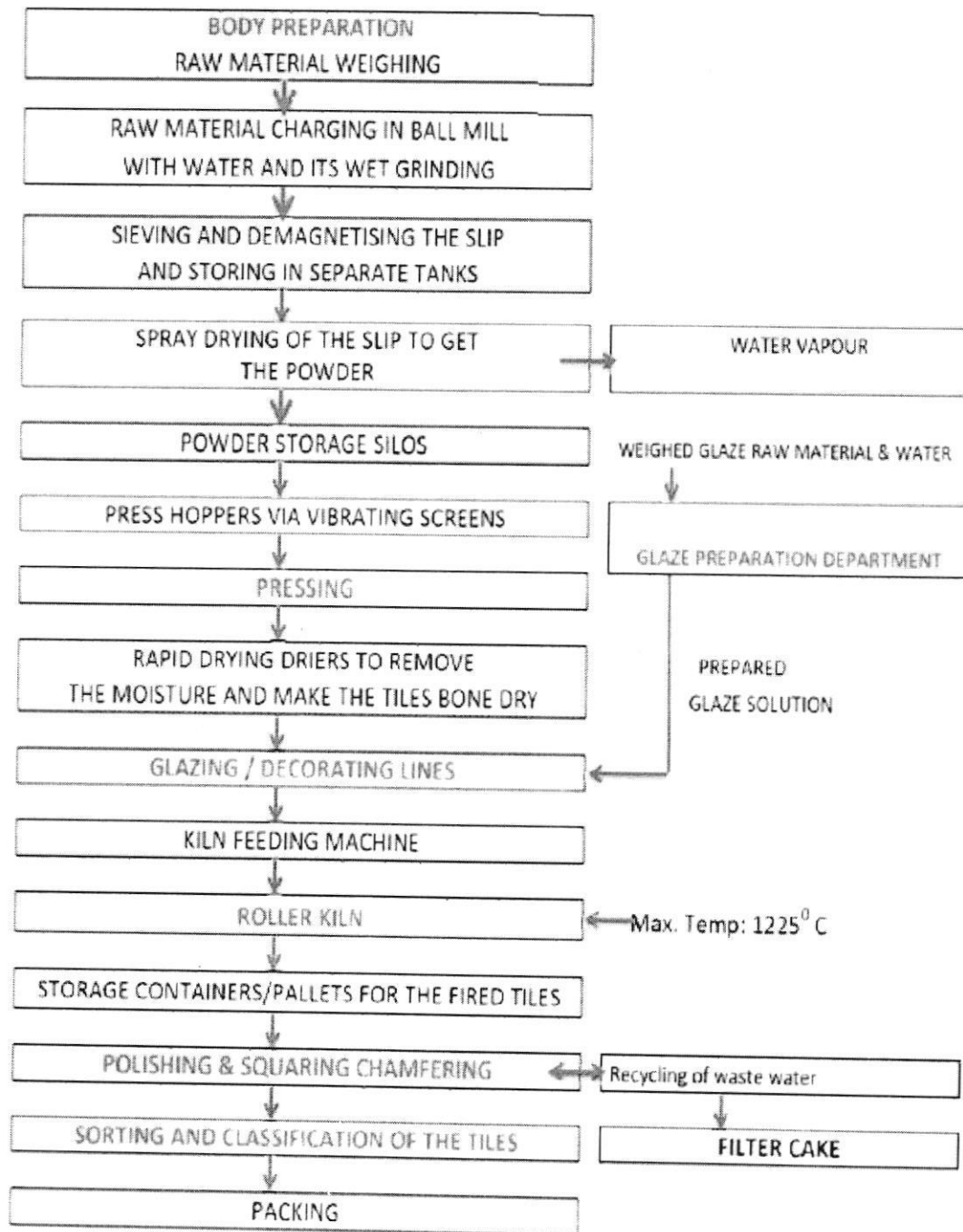


Figure 1 Tiles Manufacturing Flow Diagram



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Annexure-5

File No : F(Tech)/Alwar(Alwar)/7354(1)/2023-2024/144-145

Order No : 2024-2025/Bhiwadi/9424

Date: Apr 23 2024 5:48PM

Unit Id : 25163

M/s Kajaria Ceramics (Unit I)

19 K.M. Stone Bhiwadi, Alwar Road, Gailpur , Tehsil:Tizara

District:ALWAR

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 15/12/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Kajaria Ceramic Limited (Unit-I) plant** situated at **19 KM Stone Bhiwadi, Alwar Road, Gailpur Gailpur Tehsil:Tijara District:KHAIRTHAL-TIJARA** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **01/05/2023** to **30/04/2033** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
CERAMIC GLAZE TILE.	Product	14.82 MILLION SQUARE METERS/ ANNUM

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



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Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	24.000	NIL	24.000 STP and Gardening/Plantation
Trade Effluent	275.000	275.000	NIL Reuse in Process

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Ball Mill - (17 No.), Dust Collector - (02 No.)	ADEQUATE STACK HEIGHT , Cyclone , DUST EXTRACTION SYSTEM , WET SCRUBBER	--	--
D.G Set (05 No.) 1000 KVA each(210LITRES/HR.)	ACOUSTIC ENCLOSURE , ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT	--	--

Kiln (04 No.) Natural Gas Fired
 ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT



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		Particulate Matter	150 mg/Nm ³
		NOx	600 mg/Nm ³
		Sulphur dioxide	400 mg/ Nm ³
Press - (08 No.) Dust Collector - (01 No.s)	Cyclone , Dust Collector	--	--
Prikin Drier (Heat Recovery from Kiln)(3NOS.)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT	--	--
S.C Machine (06 No.)	ADEQUATE STACK HEIGHT , Bag House	--	--
Spray Drier - ATM 120 & ATI 140 - (02 No) Bio Mass / Briquette / Natural Gas Fired(100000M ³ /HOUR)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT , ADEQUATE STACK HEIGHT OF 30 MTR. , Cyclone , WET SCRUBBER	Particulate Matter	80 mg/Nm ³
Vertical Driers - (05 No.) Horizontal Driers (02 No.), Heat Recovery from Kiln	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT , Cyclone	--	--



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- 6 That the **Kajaria Ceramic Limited (Unit-I) plant** will comply with the standards as prescribed vide MoEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 7 That the Domestic Sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
pH Value	Between 6.5 to 9.0
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 8 That this Consent to operate is being issued for manufacturing of Ceramic glazed tiles @ 14.82 MLN SQM/Annum (existing 7.7 MLN SQM/Annum + expansion 5.4 MLN SQM/Annum + revamping/upgradation 1.72 MLN SQM/Annum) , under "Orange" Category as per Board's categorization dated 02/06/2020.
- 9 That total capital investment includes the cost of Building and Plant & Machinery shall not exceed 297.72 Crores (271.81 Crores + 25.90 Cr under revamping work) which includes the cost of Building and Plant & Machinery. In case of any increase in capacity or addition/ modification/ alteration/ or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh Consent to Establish/Operate from the Board.
- 10 That this CTO is being issued to the unit in Orange Category (OR-12 i.e. Ceramic, Refractories) as per the State Board's categorization dated 02/06/2020.
- 11 Total water consumption for the industry shall not exceed to 668 KLD, (Fresh from ground water - 374 KLD & Recycled water - 294 KLD) and same shall be met from ground water & recycled water.
- 12 Industry has applied for CTE (exp) on 17.01.2024 and deposited additional fee of Rs 2,45,000/- (includes gap period fee) in existing CTO (exp) application dated 15/12/2022 as CTO(exp) fee for revamping of exiting machineries. As per details of commencement of revamping work of existing machineries has been done between April 2023 to Sep 2023.



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- 13 Validity of this Consent to Operate has been mentioned in condition no 01 of this letter i.e form 01/05/2023 to 30/04/2033. However, validity of Consent to Operate for revamping/upgraded/additional machineries shall be considered from 01/10/2023 to 30/04/2033.
- 14 That the industry shall obtain all necessary permission from concern authorities and district administration Khairthal Tijara for operation of the plant
- 15 That after execution of revamping work there shall not increase in raw material consumption, fresh water consumption & waste water generation. However production capacity is increased by 1.72 MLN SQM/Annum from existing capacity.
- 16 That the industry shall ensure complete recycle/reuse of trade effluent back into the process only.
- 17 That water meters shall be provided at all suitable points to measure quantity of daily ground water withdrawal, recycle line and water consumption for different purposes. Record of the same shall be maintained on daily basis.
- 18 That the industry shall not establish any plant / process or does not carry out any activity which attracts environmental clearance under provisions of the EIA Notification dated 14.09.2006.
- 19 That this Consent is valid subject to the fulfilment of the other entire statutory requirement in other laws/acts/rules as applicable & all orders, directions, guidelines and standards laid down by the board from time to time shall be complied with.
- 20 That this Consent does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument of force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the industry/unit/project proponent.
- 21 That the unit shall not allow making any obstacles to any natural water flow i.e. natural nallah/stream carrying rain water to any water body.
- 22 That the industry shall dispose its domestic waste water in scientific manner to avoid water pollution in and around the area.
- 23 That this Consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal or any other court of the competent jurisdiction.
- 24 That industry shall comply with the guidelines/directions/provisions of CGWA (Central Ground Water Authority) for abstraction of ground water.



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- 25 That any information submitted/mentioned in the consent application form/ declaration / affidavit/ supporting enclosures if found incorrect later on, shall make the industry liable for legal action under section 42 of the Water Act,1974 and section 38 of the Air Act,1981.
- 26 That no type of effluent shall be generated or discharged outside the factory premises in any case, industry shall maintain Zero Liquid Discharge status outside the factory premises.
- 27 That entire domestic waste water (24 KLD) shall be treated by STP-100 KLD at Unit-III and treated domestic waste water shall be utilized in-house for gardening/plantation.
- 28 That the industry shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality.
- 29 That the industry shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.
- 30 That the industry shall comply with provision of Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2016.
- 31 That the water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, trade effluent and domestic waste water generation. Daily record of the same shall be maintained and to be submitted to the Board.
- 32 That the entire treated trade effluent and sewage shall be utilized within premises for process/horticulture/plantation etc and other gainful purposes and zero discharge status shall be maintained outside the premises.
- 33 That the industry shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.
- 34 That this consent to operate shall be subject to compliance of any direction or order passed by Court of Law in the matter.
- 35 That effective control measures shall be provided to control fugitive emissions during processing, transportation, packaging etc
- 36 That best available technology shall be employed in all manufacturing processes like, use of super critically technology in place of sub critical technology.
- 37 That the industry shall comply all the applicable directions issued by CAQM (Commission for Air quality management) from time to time.
- 38 That Industry shall ensure to comply with all modifications on the regulations of D.G sets as mentioned in direction no 76 issued by the CAQM-NCR vide letter no F. No. A- 110018/01/2021 -CAQM/15322-15331 dated 29.09.2023.



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- 39 That this Unit shall be liable to deposit any back log/ additional fees dues as on date, if any as per notifications.
- 40 The this Consent is not valid for operation D.G sets which are non- compliant with direction no 76 issued by the CAQM-NCR vide letter no F. No. A- 110018/01/2021 -CAQM/15322-15331 dated 29.09.2023
- 41 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.
- 42 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 43 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 44 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 45 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 46 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 47 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.



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- 48** That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 49** That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Bhiwadi]

(A): **Copy to:-**

1 Master File.

Regional Officer[Bhiwadi]



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
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Revised Consent

Annexure-6

File No : F(Tech)/Alwar(Tijara)/6493(1)/2019-2020/1420-1421

Order No : 2022-2023/Bhiwadi/8285

Date: Nov 24 2022 6:55PM

Unit Id : 25165

M/s Kajaria Ceramics Ltd. (Unit II)

19 K.M. Stone Bhiwadi, Alwar Road, Village Gailpur, P.O.

Tapukara, , Tehsil:Tijara

District:Alwar

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 25/05/2018 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Kajaria Ceramics Limited (Unit-2) plant** situated at **19 KM Stone Bhiwadi, Alwar Road, Village Gailpur, Distt-Alwar Gailpur Tehsil:Tijara District:Alwar** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **25/05/2018 to 30/04/2028** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
CERAMIC GLAZE TILE.	Product	16.50 MILLION SQUARE METERS/ ANNUM

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



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File No : F(Tech)/Alwar(Tijara)/6493(1)/2019-2020/1420-1421

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Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	34.000	34.000	NIL STP and Gardening/Plantation
Trade Effluent	365.000	365.000	NIL Reuse in Process

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Ball Mill (15 Nos) Dust Collector (2 Nos.)	Cyclone , WET SCRUBBER , WITH ADEQUATE STACK HEIGHT	Particulate Matter	150 mg/Nm3

Biomass/Briquette fired Spray drier (03 nos.)

Cyclone , WET SCRUBBER , WITH ADEQUATE STACK HEIGHT

-- 80 mg/Nm3 Aim for achieving a level of 50 mg/Nm3
 -- 80 mg/Nm3 Aim for achieving a level of 50 mg/Nm3



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Unit Id : 25165

		Particulate Matter	80 mg/Nm3 Aim for achieving a level of 50 mg/Nm3
DG sets (04 Nos.) 1010 KVA	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	NOx (as NO2) (at 15% O2) day basis in ppmv NMHC (as C) (at 15% O2) PM (at 15% O2) CO (at 15% O2)	710 mg/Nm3 100 mg/Nm3 75 mg/Nm3 150 mg/Nm3
Gas fired Horizontal Drier (1 Nos)	Through Stack Height	Particulate Matter	150 mg/Nm3
Gas fired Pre Kiln Drier (1 No)	Through Stack Height	--	--
Gas fired Roller Kiln (4 Nos)	WITH ADEQUATE STACK HEIGHT	Particulate Matter	150 mg/Nm3
Press (09 Nos.)	Cyclone , WET SCRUBBER , WITH ADEQUATE STACK HEIGHT	Particulate Matter	150 mg/Nm3



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Squaring Machine (06 Nos.)	Bag Filter , WITH ADEQUATE STACK HEIGHT	Particulate Matter	150 mg/Nm3
Vertical Drier (07 nos, Gas fired and 02 nos hot air from the kiln)	Through Stack Height	Particulate Matter	150 mg/Nm3

- 6 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l
pH Value	Between 6.0 to 9.0

- 7 That the industry shall obtain all necessary permission from concern authorities and district administration Alwar for operation of the plant
- 8 That the industry shall ensure complete recycle/reuse of trade effluent back into the process only
- 9 That the industry shall disposed its domestic waste water in scientific manner to avoid water pollution in and around the area
- 10 That the industry shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality.
- 11 That the industry shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.



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Date: Nov 24 2022 6:55PM

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- 12 That the unit shall install acoustic enclosure and adequate stack height with (minimum 30 meters) Four D.G.Sets of 4 x 1010 KVA.
- 13 That the unit shall install and maintain adequate PCMs and stack height with three Spray Driers, fifteen Ball Mills, four natural gas fired Kiln, nine Vertical Drier & Press, six squaring machines and four DG sets.
- 14 That the unit shall not allow making any obstacles to any natural water flow i.e. natural nallah/stream carrying rain water to any water body.
- 15 That the industry shall comply with provision of Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2008.
- 16 That if the project cost exceeds Rs. 216.12 Crores, the unit shall take/obtain modification in consent to operate after paying fee as applicable
- 17 That this consent to operate is valid for production of Ceramic Glaze Tiles @16.5 MLN SQM per year only. For any change in quantity and number of products & by-products, the industry has to seek fresh consent to establish.
- 18 That the water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, trade effluent and domestic waste water generation. Daily record of the same shall be maintained and to be submitted to the Board.
- 19 That the entire treated trade effluent and sewage shall be utilized within premises for process/horticulture/plantation etc and other gainful purposes and zero discharge status shall be maintained outside the premises.
- 20 That the unit shall ensure proper recycling and reuse of trade effluent and domestic waste water after adequate treatment.
- 21 That the industry shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.
- 22 That the industry shall not abstraction ground water without NOC from CGWA.
- 23 That the industry shall submit Environmental Statement regularly to Board.
- 24 That the unit shall send the entire domestic effluent to the STP (100KLD) AT UNIT-III for the treatment of domestic effluent to achieve the standards prescribed under the Environment Protection Act 1986.
- 25 That the industry shall workout the possibility for conducting atmospheric dispersion modeling to know the air quality of nearby area
- 26 That the industry shall install and maintain adequate infrastructure facilities for stack monitoring to know the concentration of pollutant emitted in the atmosphere with three Spray Drier, fifteen Ball Mills, four natural gas fired Kiln, nine Presses, six squaring machines and Four D.G.Sets of 4 x 1010 KVA.



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- 27 That the industry shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.9.2006 for any such activity which attracts Environmental Clearance under EIA Notification dated 14.9.2006.
- 28 That this consent to operate shall be subject to compliance of any direction or order passed by Court of Law in the matter.
- 29 That the industry shall provide the Oil & Grease trap in good condition, so that oil & grease coming with waste water from activities etc in the unit will retained in the trap.
- 30 That the industry shall install flow measuring device i.e. water meter at trade effluent generation point and domestic waste water generation point within a period of 30 days & submit compliance report to this office.
- 31 That best available technology shall be employed in all manufacturing processes like, use of super critically technology in place of sub critical technology.
- 32 That effective control measures shall be provided to control fugitive emissions during processing, transportation, packaging etc.
- 33 That the unit shall adhere to stringent air pollutants standards i.e. 80% of existing process emission standards in the CPA and 90% of existing process emission standards in the SPA.
- 34 That only cleaner fuel such as liquid fuel(other than FO), PNG,CNG or LPG will be used as a fuel in Boilers, Thermic Fluid Heaters, Furnaces and other utilities.
- 35 That the unit shall provide green belt in 40% of the plot area using concept of the social forestry and will develop green belt outside project premises in adjacent areas wherever adequate land is not available within the industrial premises
- 36 That the unit shall provided wall to wall carpeting in vehicle movement areas within premises to avoid re-entrainment of road dust.
- 37 That the unit shall undertake regular cleaning and wetting of roads for control of fugitive dust emissions.
- 38 That burning of non-hazardous waste shall not be practiced inside or outside the industry premises.
- 39 That the unit shall dispose off its hazardous waste through co processing/pre processing to the extent possible prior to its disposal through incineration/landfill as per the provisions of Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 40 That the unit shall explore utilization of hazardous waste for gainful purposes. That the unit shall strictly comply with all the measures specified in guidelines/SOPs issued by RPCB/CPCB for management and recycling of the re-recyclable hazardous wastes.



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Revised Consent

File No : F(Tech)/Alwar(Tijara)/6493(1)/2019-2020/1420-1421

Order No : 2022-2023/Bhiwadi/8285

Date: Nov 24 2022 6:55PM

Unit Id : 25165

- 41 Unit shall carry out transportation of Hazardous Waste through authorized vehicles only.
- 42 That the modification of Air Pollution Control Measures shall be carried out to achieve particulate matter emission standards as 80 mg/Nm³ with aim for an emission level of 50 mg/Nm³.
- 43 That in compliance of direction no. 64 dated 02/06/2022, issued by the Commission for Air Quality Management in NCR & its Adjoining Areas, unit shall achieve permissible emission standards through technological upgrades and use of appropriate pollution control devices/ systems.
- 44 That in compliance of direction no. 65 dated 23/06/2022, issued by the Commission for Air Quality Management in NCR & its Adjoining Areas, the unit shall utilize approved fuel processes.
- 45 That in compliance of direction no. 62 dated 17/03/2022, issued by the Commission for Air Quality Management in NCR & its Adjoining Areas, up-gradation of air pollution control measures attached with biomass fired boiler shall be completed latest by 30-09-2022 for achieving standard for Particulate Matter (PM) emissions as 80 mg/Nm³; however, industry shall aim for an emission level of 50 mg/ Nm through suitable technology upgrades.
- 46 That in compliance of direction no. 62 dated 17/03/2022 issued by CAQM(Commission for Air Quality Management in NCR & its Adjoining areas), up-gradation of air pollution control measures attached with biomass fired spray driers(03 no.) shall be such that to achieve standards for Particulate matter (PM) emissions as 80 mg/Nm³, however industry shall aim for an emission level of 50 mg/Nm³ through suitable technology upgrades.
- 47 That the industry shall comply all the applicable directions issued by CAQM (Commission for Air quality management) from time to time.
- 48 That this revised consent letter shall supercede the earlier consent letter no F(Tech)/Alwar(Tijara)/6493(1)/2019-2020/1402-1403 dated Nov 22 2022 11:33AM
- 49 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act.**



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Date: Nov 24 2022 6:55PM

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- 50 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 51 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 52 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 53 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 54 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 55 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 56 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 57 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to



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Rajasthan State Pollution Control Board
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Date: Nov 24 2022 6:55PM

Unit Id : 25165

revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Bhiwadi]

(A): **Copy to:-**

1 Master File.

Regional Officer[Bhiwadi]



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435



Revised Consent

Annexure-7

File No : F(Tech)/Alwar(Alwar)/6363(1)/2019-2020/1422-1423

Order No : 2022-2023/Bhiwadi/8283

Date: Nov 24 2022 6:56PM

Unit Id : 25078

M/s Kajaria Ceramics Ltd.(Unit III)

19 K.M Stone Bhiwadi, Alwar Road, village Gailpur, Post

Tapukara , Tehsil:Tizara

District:ALWAR

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 29/09/2018 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Kajaria Ceramics Limited plant** situated at **19 KM Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapuk Gailpur Tehsil:Tijara District:Alwar** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **27/11/2019 to 31/08/2028** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
VITRIFIED CERAMICS TILES	Product	25,000.00 SQ. METER / DAY

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



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Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	16.000	NIL	16.000 STP and Gardening/Plantation
Trade Effluent	227.000	227.000	NIL Reuse in Process

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Ball Mill -08 Nos.,	Cyclone , WET SCRUBBER , WITH ADEQUATE STACK HEIGHT	Particulate Matter	150 mg/Nm3
Biomass/ Briquette fired Spray Drier -02 Nos.	Cyclone , WET SCRUBBER , WITH ADEQUATE STACK HEIGHT	Particulate Matter	80 mg/Nm3

D.G Set -1010 KVA -02 No.

ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT

NOx (as NO2)
(at 15% O2)
day basis in
ppmv

710 mg/Nm3



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		NMHC (as C) (at 15% O2) PM (at 15% O2) CO (at 15% O2)	100 mg/Nm3 75 mg/Nm3 150 mg/Nm3
D.G Set -2000 KVA -01 No.	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	NOx (as NO2) (at 15% O2) day basis in ppmv NMHC (as C) (at 15% O2) PM (at 15% O2) CO (at 15% O2)	710 mg/Nm3 100 mg/Nm3 75 mg/Nm3 150 mg/Nm3
Dust Collector - 02 Nos. (Spray Driers Powder Feeding Conveyor)	ACOUSTIC ENCLOSURE , Cyclone , WET SCRUBBER , WITH ADEQUATE STACK HEIGHT	Particulate Matter	150 mg/Nm3
Horizontal Drier 02 Nos(gas fired)	ADEQUATE AIR POLLUTION CONTROL MEASURES , WITH ADEQUATE STACK HEIGHT	--	--



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Kiln 02 Nos(gas fired)	Cyclone , Through Stack Height , WET SCRUBBER , WITH ADEQUATE STACK HEIGHT	Particulate Matter NOx Sulphur dioxide	150 mg/Nm3 600 mg/Nm3 400 mg/Nm3
Prekiln Drier 02 Nos.(gas fired)	Through Stack Height	--	--
Press -04 Nos	ADEQUATE STACK HEIGHT , Cyclone , WET SCRUBBER , WITH ADEQUATE STACK HEIGHT	Particulate Matter	150 mg/Nm3

- 6 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water** . The main parameters for regular monitoring shall be as under

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l



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- 7 That the industry shall obtain all necessary permission from concern authorities and district administration Alwar for operation of the plant
- 8 That the industry shall comply with all the conditions imposed by CGWA vide letters no.21-4(454)/WR/CGWA/2010-676 dated 27/04/2015 for abstraction of ground water 400.00 KLD.No ground water shall be abstracted without permission from the CGWA.
- 9 That the industry shall ensure complete recycle/reuse of trade effluent back into the process only.
- 10 That the industry shall dispose its domestic waste water in scientific manner to avoid water pollution in and around the area.
- 11 That the industry shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality.
- 12 That the industry shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.
- 13 That the unit shall install acoustic enclosure and adequate stack height with (minimum 30 meters) three D. G.Sets of 2 x 1010 KVA & 1 x 2000 KVA
- 14 That the unit shall not allow making any obstacles to any natural water flow i.e. natural nallah/stream carrying rain water to any water body.
- 15 That the industry shall comply with provision of Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2016.
- 16 That if the project cost exceeds Rs. 157.45 Crores, the unit shall take/obtain modification in consent to operate after paying fee as applicable.
- 17 That this consent to operate is valid for production of Vitrified Ceramics Tiles - 25,000 Sq. Meters/Day including expansion only. For any change in quantity and number of products & by-products, the industry has to seek fresh consent to operate.
- 18 That the water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, trade effluent and domestic waste water generation. Daily record of the same shall be maintained and to be submitted to the Board.
- 19 That the unit shall install and maintain adequate PCMs and stack height with Four Dust collector Section, Horizontal Drier (02 Nos), Natural Gas fired Kiln (02 Nos), Spray Drier (02 Nos).
- 20 That the entire treated trade effluent and sewage shall be utilized within premises for process/horticulture/plantation etc and other gainful purposes and zero discharge status shall be maintained outside the premises.



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- 21 That the unit shall ensure proper recycling and reuse of trade effluent and domestic waste water after adequate treatment.
- 22 That the industry shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.
- 23 That the industry shall workout the possibility for conducting atmospheric dispersion modeling to know the air quality of nearby area.
- 24 That the industry shall install and maintain adequate infrastructure facilities for stack monitoring to know the concentration of pollutant emitted in the atmosphere with Dust collector Section, Horizontal Drier (02 Nos), Natural Gas fired Kiln (02 Nos) & Spray Drier (02 Nos) and three HSD fired D.G.Sets of 2 x 1010 KVA and 1 x 2000 KVA .
- 25 That the industry shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.9.2006 for any such activity which attracts Environmental Clearance under EIA Notification dated 14.9.2006.
- 26 That this consent to operate shall be subject to compliance of any direction or order passed by Court of Law in the matter.
- 27 That the industry shall provide the Oil & Grease trap in good condition, so that oil & grease coming with waste water from activities etc in the unit will retained in the trap.
- 28 That effective control measures shall be provided to control fugitive emissions during processing, transportation, packaging etc
- 29
That transportation of the material shall be done through rail/conveyors wherever feasible.
- 30 That best available technology shall be employed in all manufacturing processes like, use of super critically technology in place of sub critical technology.
- 31 That the area under plantation within premises shall not be less than 40%.Green belt shall also be developed outside the premises as avenue plantation, plantation on vacant areas, social forestry etc.
- 32 That an assessment of carrying capacity of transportation roads within the premises shall be carried out and roads shall be widened, if required. All roads within premises used for transportation of vehicles should be paved
- 33 That the industry shall install flow measuring device i.e. water meter at trade effluent generation point and domestic waste water generation point within a period of 30 days & submit compliance report to this office.



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Rajasthan State Pollution Control Board
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Order No : 2022-2023/Bhiwadi/8283

Date: Nov 24 2022 6:56PM

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- 34 That in compliance of direction no. 62 dated 17/03/2022 issued by CAQM(Commission for Air Quality Management in NCR & its Adjoining areas), up-gradation of air pollution control measures attached with biomass fired spray drier(02 no.) shall be such that to achieve standards for Particulate matter (PM) emissions as 80 mg/Nm³, however industry shall aim for an emission level of 50 mg/Nm³ through suitable technology upgrades.
- 35 That the industry shall comply all the applicable directions issued by CAQM (Commission for Air quality management) from time to time.
- 36 That this revised consent letter shall supercede the earlier consent letter no F(Tech)/Alwar(Alwar)/6363(1)/2019-2020/710-711 dated Dec 9 2019 5:53PM
- 37 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.
- 38 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 39 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 40 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 41 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 42 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.



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Rajasthan State Pollution Control Board
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- 43 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 44 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 45 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Bhiwadi]

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RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435



Registered

Annexure-8

File No: F(HSW)/Alwar(Alwar)/3135(1)/2020-2021/617-618

Date:- 24/12/2020

Unit Id : 25163

M/s Kajaria Ceramics (Unit I)

19 K.M. Stone Bhiwadi, Alwar Road, Gailpur , Tehsil:Tizara

District:ALWAR

Sub:- Authorization for operating a facility for Collection, Disposal, Storage of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application dated : 14/07/2020 received on 14/07/2020 and subsequent corresponde

Sir

- 1 Number of authorization RPCB/HWM/2020-2021/Bhiwadi/HSW/45.
- 2 Application Number : 264512 dated : 14/07/2020 .

3 Chief Operating Officer of M/s Kajaria Ceramics (Unit I) is hereby granted an authorization based on the enclosed signed inspection report for Collection, Disposal, Storage of Hazardous waste on the premises situated at 19 KM Stone Bhiwadi, Alwar Road, Gailpur Tehsil: Tijara District: Alwar.

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Used or spent oil	I	5.1	16.00 KL ANNUM	Sales to Registered Recycler

- 4 The authorization shall be in force for period from **01/12/2020** to **30/11/2025** .



RAJASTHAN STATE POLLUTION CONTROL BOARD

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Phone: 01493-221435

Registered

File No: F(HSW)/Alwar(Alwar)/3135(1)/2020-2021/617-618

Date:- 24/12/2020

Unit Id : 25163

The authorization is subject to the following general and specific conditions :

A. General conditions of Authorization

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed



RAJASTHAN STATE POLLUTION CONTROL BOARD

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File No: F(HSW)/Alwar(Alwar)/3135(1)/2020-2021/617-618

Date:- 24/12/2020

Unit Id : 25163

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.

12. An application for the renewal of an authorisation shall be made as laid down under these Rules.

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions

- 5 **That this authorization shall ceased to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.**
- 6 **That no recycling/re-processing of the hazardous waste covered under schedule IV shall be carried out without prior authorization from Rajasthan State Pollution Control Board as recycler/ re-processor of hazardous waste under the rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) rules, 2016.**
- 7 **That no hazardous waste shall be utilized for co-processing as a supplementary resource or for energy recovery, or after processing without prior & valid approval of Central Pollution Control Board under the rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**
- 8 **That in case of any expansion or change in process or product or change in mode/practice of disposal of hazardous waste or its quantity, industry shall obtain fresh authorization.**
- 9 **That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorized/dedicated vehicles only and any environmental damages during Transportation shall be borne by sender/receiver whoever arrange the transportation.**
- 10 **That unit will label the hazardous waste containers in prescribed Form-8 of H&OW (M&TM) Rules, 2016 within one month.**



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Date:- 24/12/2020

Unit Id : 25163

- 11 The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.
- 12 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.
- 13 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.
- 14 The hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall deemed to be revoked.
- 15 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.
- 16 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.
- 17 **That Authorization is issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other for the time-being in force, rests with the industry/unit/project proponent.**
- 18 That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.



RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Registered

File No: F(HSW)/Alwar(Alwar)/3135(1)/2020-2021/617-618

Date:- 24/12/2020

Unit Id : 25163

Yours Sincerely

Regional Officer

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Regional Officer



RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435



Registered

Annexure-9

File No: F(HSW)/KHAIRTHAL-TIJARA(Tijara)/8416(1)/2024-2025/140
9-1410
Unit Id : 25165

Date:- 20/12/2024

M/s Kajaria Ceramics Ltd. (Unit II)

19 K.M. Stone Bhiwadi, Alwar Road, Village Gailpur, P.O. Tapukara, ,

Tehsil:Tijara

District:Alwar

Sub:- Authorization for operating a facility for Collection, Disposal, Generation, Storage of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application received on 21/08/2024 and subsequent correspondence.

Sir

1 Number of authorization RPCB/HWM/2024-2025/Bhiwadi/HSW/55.

2 Application Number : 379311 dated : 21/08/2024 .

3 **Chief Operating Officer of M/s Kajaria Ceramics Ltd. (Unit II) is hereby granted an authorization based on the enclosed signed inspection report for Collection, Disposal, Generation, Storage of Hazardous waste on the premises situated at 19 KM Stone Bhiwadi, Alwar Road, Village Gailpur, PO Tapukar Tehsil: Tijara District: KHAIRTHAL-TIJARA.**

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Used or spent oil	I	5.1	20.00 KL ANNUM	Sold To registered recycler

4 The authorization shall be in force for period from **01/01/2025** to **31/12/2030** .



RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Registered

**File No: F(HSW)/KHAIRTHAL-TIJARA(Tijara)/8416(1)/2024-2025/140
9-1410
Unit Id : 25165**

Date:- 20/12/2024

The authorization is subject to the following general and specific conditions :

A. General conditions of Authorization

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed



RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Registered

**File No: F(HSW)/KHAIRTHAL-TIJARA(Tijara)/8416(1)/2024-2025/140
9-1410**

Date:- 20/12/2024

Unit Id : 25165

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions

- 5 **That this authorization shall cease to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.**
- 6 **That this authorization shall cease to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.**
- 7 **That no recycling/re-processing of the hazardous waste covered under schedule IV shall be carried out without prior authorisation from Rajasthan State Pollution Control Board as recycler/ re-processor of hazardous waste under the rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016**
- 8 **That no hazardous waste shall be utilized for co-processing as a supplementary resource or for energy recovery, or after processing without prior & valid approval of Central Pollution Control Board under the rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016**
- 9 **That in case of any expansion or change in process or product or change in mode/practice of disposal of hazardous waste or its quantity, industry shall obtain fresh authorization**
- 10 **That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorized/dedicated vehicles only and any environmental damages during Transportation shall be borne by sender/receiver whoever arrange the transportation**



RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Registered

**File No: F(HSW)/KHAIRTHAL-TIJARA(Tijara)/8416(1)/2024-2025/140
9-1410**

Date:- 20/12/2024

Unit Id : 25165

- 11 **That unit will label the hazardous waste containers in prescribed Form-8 of H&OW (M&TM) Rules, 2016 within one month**
- 12 **That the industry shall maintain the record of Hazardous waste generated/disposed and submit the same to State Board**
- 13 **That the industry shall provide separate covered room having cement flooring and safe from rain water intrusion for the storage of Hazardous waste**
- 14 **That the industry shall maintain logbook/record/data of hazardous waste generation & disposal, and dispose off their hazardous waste as per the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**
- 15 **That the industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016**
- 16 **That this consent is subjected to post audit of Pollution Control Measures (PCM) and consent conditions. In case, it is found during post inspection, the industry has flouted conditions of consent/ authorization/ or inadequate PCM, the consent will be revoked and directions for closure will be issued under 33 (A) of water Act,1974, section 31 (A) of Air Act,1981 or section 5 of Environment (Protection) Act 1986 without any further notice**
- 17 **The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.**
- 18 **The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.**
- 19 **That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.**
- 20 **The hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall deemed to be revoked.**



RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Registered

**File No: F(HSW)/KHAIRTHAL-TIJARA(Tijara)/8416(1)/2024-2025/140
9-1410**

Date:- 20/12/2024

Unit Id : 25165

- 21 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.
- 22 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.
- 23 **That this Authorization is being issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other rules for the time-being in force, rests with the industry/unit/project proponent.**
- 24 That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Yours sincerely,

Regional Officer

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RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435



Registered

Annexure-10

File No: F(HSW)/Alwar(Alwar)/6880(1)/2021-2022/303-304

Date:- 08/09/2021

Unit Id : 25078

M/s Kajaria Ceramics Ltd.(Unit III)

19 K.M Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapukara ,

Tehsil:Tizara

District:ALWAR

Sub:- Authorization for operating a facility for Collection, Disposal, Storage of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application dated : 19/03/2021 received on 19/03/2021 and subsequent corresponde

Sir

1 Number of authorization RPCB/HWM/2021-2022/Bhiwadi/HSW/12.

2 Application Number : 279647 dated : 19/03/2021 .

3 **Chief Operating Officer of M/s Kajaria Ceramics Ltd.(Unit III) is hereby granted an authorization based on the enclosed signed inspection report for Collection, Disposal, Storage of Hazardous waste on the premises situated at 19 KM Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapuk Tehsil: Tijara District: Alwar.**

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Used or spent oil	I	5.1	10.00 KL/ANNUM	Sales to Registered Recycler

4 The authorization shall be in force for period from **01/09/2021** to **31/08/2026** .



RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Registered

File No: F(HSW)/Alwar(Alwar)/6880(1)/2021-2022/303-304

Date:- 08/09/2021

Unit Id : 25078

The authorization is subject to the following general and specific conditions :

A. General conditions of Authorization

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed



RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Registered

File No: F(HSW)/Alwar(Alwar)/6880(1)/2021-2022/303-304

Date:- 08/09/2021

Unit Id : 25078

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions

- 5 **That this authorization shall ceased to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.**
- 6 **That no recycling/re-processing of the hazardous waste covered under schedule IV shall be carried out without prior authorization from Rajasthan State Pollution Control Board as recycler/ re-processor of hazardous waste under the rule 6 of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016.**
- 7 **That no hazardous waste shall be utilized for co-processing as a supplementary resource or for energy recovery, or after processing without prior & valid approval of Central Pollution Control Board under the rule 9 of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016.**
- 8 **That in case of any expansion or change in process or product or change in mode/practice of disposal of hazardous waste or its quantity, industry shall obtain fresh authorization.**
- 9 **That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorized/dedicated vehicles only and any environmental damages during Transportation shall be borne by sender/receiver whoever arrange the transportation.**
- 10 **That unit will label the hazardous waste containers in prescribed Form-8 of H&OW (M&TM) Rules, 2016 within one month.**
- 11 **That unit will submit Emergency Response Plan within one month.**



RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Registered

File No: F(HSW)/Alwar(Alwar)/6880(1)/2021-2022/303-304

Date:- 08/09/2021

Unit Id : 25078

- 12 **This authorization is being issued on the basis of post facto inspection, in case, it is found during post inspection that, the unit has flouted the conditions of Authorization or provided inadequate arrangement of storage, disposal, record keeping of hazardous waste generation & disposal and not maintaining form-3,form-4 &form-10, the Authorization will be revoked and action will be initiated under the Provisions of Hazardous and Other Waste(Management, handling & Trans boundary Movement)Rule-2016 without any further notice.**
- 13 The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.
- 14 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.
- 15 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.
- 16 The hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall deemed to be revoked.
- 17 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.
- 18 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.



RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Registered

File No: F(HSW)/Alwar(Alwar)/6880(1)/2021-2022/303-304

Date:- 08/09/2021

Unit Id : 25078

- 19 **That Authorization is issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other for the time-being in force, rests with the industry/unit/project proponent.**
- 20 **That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.**

Yours Sincerely

Regional Officer

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Regional Officer



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435



Registered

Annexure-11

File No : F(Tech)/Alwar(Alwar)/6363(1)/2019-2020/712-713

Order No : 2019-2020/Bhiwadi/6598

Date: 09/12/2019

Unit Id : 25078

M/s Kajaria Ceramics Ltd.(Unit III)

19 K.M Stone Bhiwadi, Alwar Road, village Gailpur, Post

Tapukara , Tehsil:Tizara

District:ALWAR

Sub: Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 25/07/2019 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Kajaria Ceramics Limited plant** situated at **19 KM Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapuk Gailpur Tehsil:Tijara District:Alwar** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **25/07/2019 to 30/06/2029** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
STP	Service	100.00 KLD

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/Alwar(Alwar)/6363(1)/2019-2020/712-713

Order No : 2019-2020/Bhiwadi/6598

Date: 09/12/2019

Unit Id : 25078

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	70.000	NIL	70.000 STP and Gardening/Plantation

- 5 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under.

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l
pH Value	Between 6.0 to 9.0

- 6 That no treated/ untreated sewage shall be discharged into any water body and entire treated sewage shall be utilized in plantation/horticulture and other gainful purposes.
- 7 That this consent to operate shall be subject to compliance of any direction or order passed by Court of Law in the matter.
- 8 That the industry shall provide the Oil & Grease trap in good condition, so that oil & grease coming with waste water from activities etc in the unit will retained in the trap.
- 9 That no treated/ untreated sewage shall be discharged into any water body and entire treated sewage shall be utilized in plantation/horticulture and other gainful purposes.
- 10 That Sludge will be properly digested, de-watered & the treated sludge will be used as manure or will be disposed in a scientific manner.



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/Alwar(Alwar)/6363(1)/2019-2020/712-713

Order No : 2019-2020/Bhiwadi/6598

Date: 09/12/2019

Unit Id : 25078

- 11 That the water flow meters shall be provided at all suitable points to measure quantity of daily waste water received, waste water treated and treated waste water utilized for gainful purposes only. Daily record of the same shall be maintained and to be submitted to the Board periodically.
- 12 That the unit shall install disinfection arrangement for treated sewage before utilization of the same for agriculture, irrigation, plantation/gardening etc.
- 13 That the unit shall undertake spray of insecticides time to time to control fly/mosquito growth in the area.
- 14 That the unit shall undertake plantation in two rows of suitable species all along the periphery of the site of the STP to control foul smell.
- 15 That this STP shall operate to treat the domestic waste water 24 KLD from unit-I, 30KLD from unit-II and 16 KLD from the unit-III.
- 16 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.
- 17 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 18 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/Alwar(Alwar)/6363(1)/2019-2020/712-713

Order No : 2019-2020/Bhiwadi/6598

Date: 09/12/2019

Unit Id : 25078

Yours Sincerely

Regional Officer[Bhiwadi]

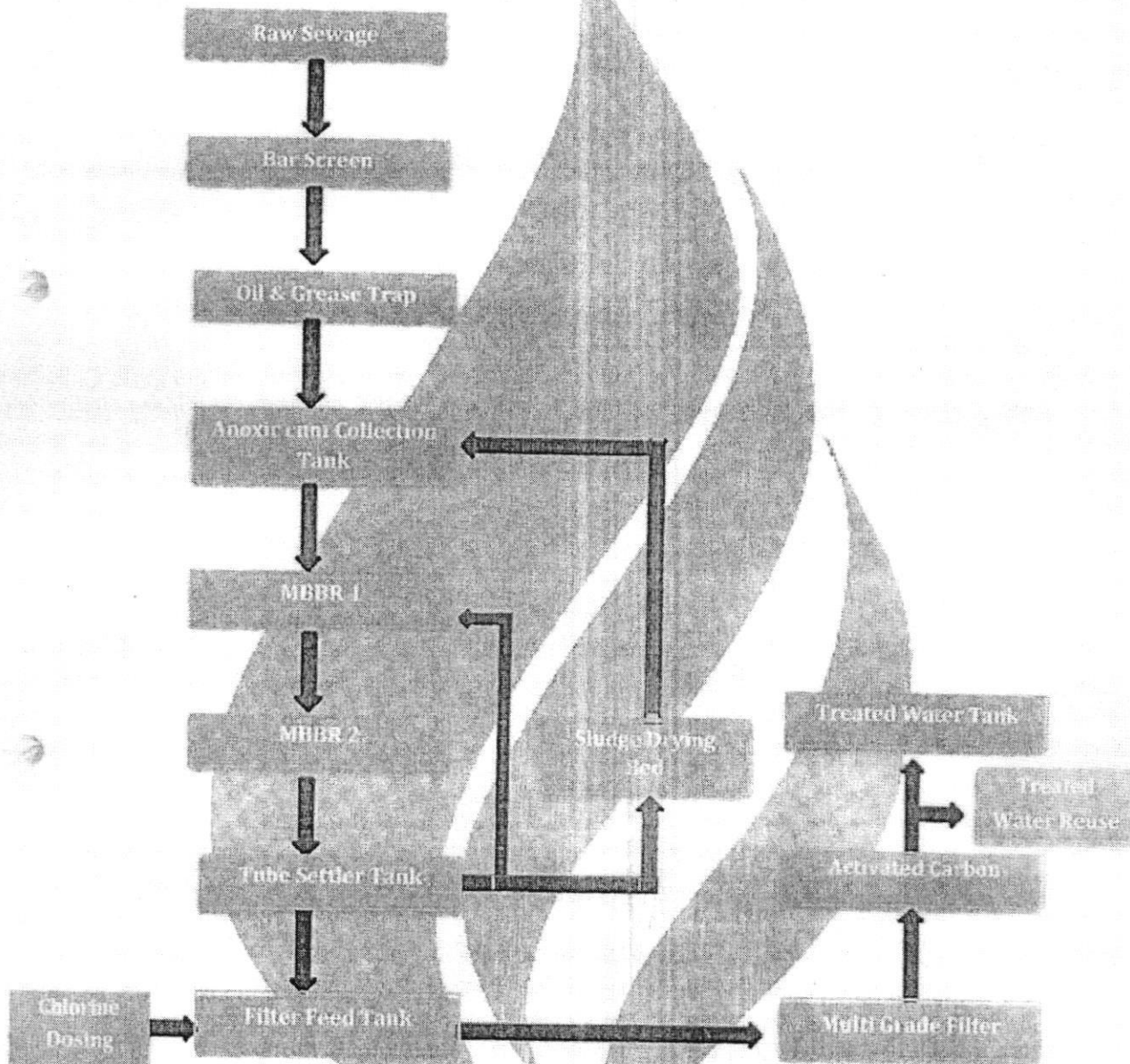
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1 Master File.

Regional Officer[Bhiwadi]

properties of the sludge (filamentous bulking, etc.). The system is simple and operation friendly.

PROCESS FLOW DIAGRAM



For KAJARIA CERAMICS LIMITED

Page | 2

(Dr. RAJVEER CHOUDHARY)
Chief Operating Officer

STP INLET

2024 दिसम्बर

DATE _____
PAGE _____

1-12-24	132582	132508	74	Vineaf
2-12-24	132632	132582	50	Sunil
3-12-24	132692	132632	60	Vineaf
4-12-24	132761	132692	69	Vineaf
5-12-24	132831	132761	70	Sunil
6-12-24	132892	132831	61	Vineaf
7-12-24	132960	132892	68	Vineaf
8-12-24	133026	132960	66	Vineaf
9-12-24	133055	133026	29	Selgus
10-12-24	133105	133055	50	Vineaf
11-12-24	133165	133105	60	Vineaf
12-12-24	133265	133165	70	Sunil
13-12-24	133325	133265	60	Sunil
14-12-24	133388	133325	63	Vineaf
15-12-24	133440	133388	52	Vineaf
16-12-24	133480	133440	40	Vineaf
17-12-24	133545	133480	65	Sunil
18-12-24	133505	133545	60	Vineaf
19-12-24	133675	133605	70	Sunil
20-12-24	133747	133675	72	Vineaf
21-12-24	133812	133747	65	Sunil
22-12-24	133882	133812	70	Sunil
23-12-24	133942	133882	60	Sunil
24-12-24	134003	133942	61	Sunil
25-12-24	134065	134003	62	Vineaf
26-12-24	134135	134065	70	Vineaf
27-12-24	134210	134135	75	Sunil
28-12-24	134277	134210	67	Vineaf
29-12-24	134313	134277	36	Vineaf
30-12-24	134345	134313	32	Vineaf
31-12-24	134370	134345	25	Vineaf

28
Prof. Water

STP OUTLET

2024 12-24 Treated Reading

Date	Total KLD	DATE	
1-12-24	8745	8676	60 Vineal
2-12-24	8783	8745	38 Sunil
3-12-24	8833	8783	50 Vineal
4-12-24	8889	8833	56 Vineal
5-12-24	8958	8889	69 Sunil
6-12-24	9018	8958	60 Vineal
7-12-24	9082	9018	64 Vineal
8-12-24	9140	9082	58 Vineal
9-12-24	9184	9140	44 Jdg Vld
10-12-24	9229	9184	45 Vineal
11-12-24	9279	9229	50 Vineal
12-12-24	9344	9279	65 Sunil
13-12-24	9400	9344	56 Sunil
14-12-24	9461	9400	61 Vineal
15-12-24	9511	9461	50 Vineal
16-12-24	9549	9511	38 Vineal
17-12-24	9604	9549	55 Sunil
18-12-24	9654	9604	50 Vineal
19-12-24	9719	9654	65 Sunil
20-12-24	9785	9719	66 Vineal
21-12-24	9845	9785	60 Sunil
22-12-24	9910	9845	65 Sunil
23-12-24	9963	9910	53 Sunil
24-12-24	10022	9963	59 Sunil
25-12-24	10072	10022	50 Vineal
26-12-24	10133	10072	61 Vineal
27-12-24	10195	10133	62 Sunil
28-12-24	10243	10195	48 Vineal
29-12-24	10263	10243	20 Vineal
30-12-24	10293	10263	30 Vineal
31-12-24	10316	10293	23 Vineal



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Kajaria Ceramics Ltd. (unit-i)		
Project Address:	19 Km Stone, Bhiwadi Alwar Road		
Village:	Gelpur	Block:	Tijara
District:	Alwar	State:	Rajasthan
Pin Code:			
Communication Address:	Kajaria Ceramics Ltd., 19 Km Stone, Bhiwadi Alwar Road,, Village Gailpur, Post Tapukara, Tijara, Alwar, Rajasthan - 301707		
Address of CGWB Regional Office :	Central Ground Water Board Western Region, 6-a, Jhalana Doongri, Jaipur, Rajasthan - 302004		

1. NOC No.:	CGWA/NOC/IND/REN/1/2023/8255	2. Date of Issuance	19/09/2023
3. Application No.:	21-4/1255/RJ/IND/2017	4. Category: (GWRE 2022)	Over Exploited
5. Project Status:	Existing Ground Water	6. NOC Type:	Renewal
7. Valid from:	19/03/2023	8. Valid up to:	18/03/2025
9. Ground Water Abstraction Permitted:			

Fresh Water		Saline Water		Dewatering		Total	
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
374.00	123420.00						

10. Details of ground water abstraction /Dewatering structures	Total Existing No.: 2						Total Proposed No.: 0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

11. Ground Water Abstraction/Restoration Charges paid (Rs.):	1832600.00		
12. Environment Compensation (if applicable) paid (Rs.):	0.00		
13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers	Monitoring Mechanism	
		Manual	DWLR** DWLR With Telemetry
**DWLR - Digital Water Level Recorder	1	0	1 0

(Compliance Conditions given overleaf)

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Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises falling which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
- 31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

CENTRAL GROUND WATER AUTHORITY
Department of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

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Annexure-14

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Kajaria Ceramics Ltd. (unit-ii)		
Project Address:	19 Km Stone, Bhiwadi Alwar Road		
Village:	Gelpur	Block:	Tijara
District:	Alwar	State:	Rajasthan
Pin Code:			
Communication Address:	Kajaria Ceramics Ltd. (unit-ii), 19 Km Stone,, Bhiwadi Alwar Road, Tijara, Alwar, Rajasthan - 301707		
Address of CGWB Regional Office :	Central Ground Water Board Western Region, 6-a, Jhalana Doongri, Jaipur, Rajasthan - 302004		

1. NOC No.:	CGWA/NOC/IND/REN/2/2024/10055	2. Date of Issuance	17/10/2024
3. Application No.:	21-4/970/RJ/IND/2016	4. Category: (GWRE 2023)	Over Exploited
5. Project Status:	Existing Ground Water	6. NOC Type:	Renewal
7. Valid from:	28/02/2023	8. Valid up to:	27/02/2027(Extended Validy)

9. Ground Water Abstraction Permitted:							
Fresh Water		Saline Water		Dewatering		Total	
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
600.00	219000.00					600.00	219000.00

10. Details of ground water abstraction /Dewatering structures

Abstraction Structure*	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

11. Ground Water Abstraction/Restoration Charges paid (Rs.):	7428183.00
12. Environment Compensation (if applicable) paid (Rs.):	0.00

13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers	Monitoring Mechanism		
		Manual	DWLR**	DWLR With Telemetry
**DWLR - Digital Water Level Recorder	2	0	1	1

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Website: cgwa-noc.gov.in

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SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
- 31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

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Annexure-15

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s Kajaria Ceramics Ltd.		
Project Address:	M/s Kajaria Ceramics Ltd.,(unit-iii)		
Village:	Gelpur	Block:	Tijara
District:	Alwar	State:	Rajasthan
Pin Code:			
Communication Address:	M/s Kajaria Ceramics Ltd., 19 Km. Stone, Bhiwadi Alwar Road, Village Gailpur, Post Tapukara,, Tijara, Alwar, Rajasthan - 301707		
Address of CGWB Regional Office :	Central Ground Water Board Western Region, 6-a, Jhalana Doongri, Jaipur, Rajasthan - 302004		

1. NOC No.:	CGWA/NOC/IND/REN/3/2025/10494	2. Date of Issuance	13/01/2025
3. Application No.:	21-4/454/RJ/IND/2010	4. Category: (GWRE 2024)	Over Exploited
5. Project Status:	Existing Ground Water	6. NOC Type:	Renewal
7. Valid from:	24/09/2024	8. Valid up to:	23/09/2026

9. Ground Water Abstraction Permitted:							
Fresh Water		Saline Water		Dewatering		Total	
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
395.00	144175.00					395.00	144175.00

10. Details of ground water abstraction /Dewatering structures													
Total Existing No.:2							Total Proposed No.:0						
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu	
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps													
11. Ground Water Abstraction/Restoration Charges paid (Rs.):							1838660.00						
12. Environment Compensation (if applicable) paid (Rs.):							0.00						
13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.							No. of Piezometers		Monitoring Mechanism				
									Manual	DWLR**	DWLR With Telemetry		
**DWLR - Digital Water Level Recorder							1		0	1	0		

(Compliance Conditions given overleaf)

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SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/dischage of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
- 31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, the PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

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पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

KAJARIA CERAMICS LIMITED, GAILPUR (UNIT - I)
GROUND WATER EXTRACTION DATA

Water consumption details (in m³) for the period January '2024 to December '2024

Month	Meter reading on 1st day of the month		Meter reading on last day of the month		Water consumption during the month (m ³ / month)		Average water consumption per day (m ³ / day)		Total Average water consumption per day (m ³ / day)
	U-1 TW-1 (A)	U-1 TW-2 (B)	U-1 TW-1 (C)	U-1 TW-2 (D)	U-1 TW-1 (E)	U-1 TW-2 (F)	U-1 TW-1 (G)	U-1 TW-2 (H)	
	Meter Sr. No. 20128017	Meter Sr. No. 20128018							
Jan-24	276555	61133	285432	62280	8877	1147	286	37	323
Feb-24	285432	62280	293867	63316	8435	1036	291	36	327
Mar-24	293867	63316	303320	64465	9453	1149	305	37	342
Apr-24	303320	64465	312627	65549	9307	1084	310	36	346
May-24	312627	65549	321405	66530	8778	981	283	32	315
Jun-24	321405	66530	330744	67557	9339	1027	311	34	346
Jul-24	330744	67557	340483	68625	9739	1068	314	34	349
Aug-24	340483	68625	350204	69719	9721	1094	314	35	349
Sep-24	350204	69719	359343	70712	9139	993	305	33	338
Oct-24	359343	70712	369216	71775	9873	1063	318	34	353
Nov-24	369216	71775	378395	72807	9179	1032	306	34	340
Dec-24	378395	72807	387988	73863	9593	1056	309	34	344



GROUND WATER EXTRACTION DATA

Water consumption details (in m³) for the period January '2024 to December '2024

Month	Meter reading on 1st day of the month		Meter reading on last day of the month		Water consumption during the month (m ³ / month)		Average water consumption per day (m ³ / day)		Total Average water consumption per day (m ³ / day)
	U-2 TW-1 (A)	U-2 TW-2 (B)	U-2 TW-1 (C)	U-2 TW-2 (D)	U-2 TW-1 (E)	U-2 TW-2 (F)	U-2 TW-1 (G)	U-2 TW-2 (H)	
	Meter Sr. No. 20128013	Meter Sr. No. 20128014							
Jan-24	538898	53630	553124	55001	14226	1371	459	44	503
Feb-24	553124	55001	566792	56098	13668	1097	471	38	509
Mar-24	566792	56098	582126	57515	15334	1417	495	46	540
Apr-24	582126	57515	596065	58845	13939	1330	465	44	509
May-24	596065	58845	611713	60084	15648	1239	505	40	545
Jun-24	611713	60084	627125	61270	15412	1186	514	40	553
Jul-24	627125	61270	643036	62330	15911	1060	513	34	547
Aug-24	643036	62330	658822	63396	15786	1066	509	34	544
	NEW METER SR. NO. 2205109								
Sep-24	658822	63396	673637	64533	14815	1137	478	37	515
Oct-24	673637	64533	690133	65811	16496	1278	532	41	573
Nov-24	690133	65811	706308	67078	16175	1267	539	42	581
Dec-24	706308	67078	722810	68457	16502	1379	532	44	577

UNIT - III

GROUND WATER EXTRACTION DATA
WATER CONSUMPTION DETAILS (IN M3) FOR THE PERIOD JANUARY '2024 TO DECEMBER '2024

Month	U-3 TW-1	U-3 TW-2	U-3 TW-1	U-3 TW-2	U-3 TW-1	U-3 TW-2	U-3 TW-1	U-3 TW-2	TW1+TW2	No of Days in month
	Meter reading on 1st day of the month		Meter reading on last day of the month		Water consumption during the month (m3/ month)		Average water consumption per day (m3/ day)		Total Average water consumption per day (m3/ day)	
	TW-1	TW-2	TW-1	TW-2	TW-1	TW-2	TW-1	TW-2	TW1+TW2	
	Meter Sr. No. 20128016	Meter Sr. No. 20128015								
Jan-24	335584	41846	346053	43022	10469	1176	338	38	376	31
Feb-24	346053	43022	355987	44026	9934	1004	343	35	377	29
Mar-24	355987	44026	366367	45152	10380	1126	335	36	371	31
Apr-24	366367	45152	376744	46131	10377	979	346	33	379	30
May-24	376744	46131	387450	47072	10706	941	345	30	376	31
Jun-24	387450	47072	397727	48093	10277	1021	343	34	377	30
Jul-24	397727	48093	407858	49217	10131	1124	327	36	363	31
Aug-24	407858	49217	418515	50287	10657	1070	344	35	378	31
Sep-24	418515	50287	428958	51359	10443	1072	348	36	384	30
Oct-24	428958	51359	439242	52488	10284	1129	332	36	368	31
Nov-24	439242	52488	449653	53527	10411	1039	347	35	382	30
Dec-24	449653	53527	460317	54578	10664	1051	344	34	378	31

Device>	U3-TW2_FLOWMETER			U1-TW1_FLOWMETER			U2-TW1_FLOWMETER			U3-TW1_FLOWMETER			U2-TW2_FLOWMETER			U1-TW2_FLOWMETER			Total
Date	Initial	Final	Consumption	Initial	Final	Consumption	Initial	Final	Consumption	Initial	Final	Consumption	Initial	Final	Consumption	Initial	Final	Consumption	Total
01-Jan-2025	54578	54614	36	387988	388316	328	722810	723352	542	460317	460666	349	68457	68496	39	73863	73899	36	1330
02-Jan-2025	54614	54645	31	388316	388631	315	723352	723903	551	460666	461014	348	68496	68541	45	73899	73932	33	1323
03-Jan-2025	54645	54681	36	388631	388964	333	723903	724447	544	461014	461363	349	68541	68592	51	73932	73966	34	1347
04-Jan-2025	54681	54717	36	388964	389281	317	724447	724982	535	461363	461713	350	68592	68630	38	73966	74000	34	1310
05-Jan-2025	54717	54748	31	389281	389613	332	724982	725513	531	461713	462062	349	68630	68662	32	74000	74029	29	1304
06-Jan-2025	54748	54777	29	389613	389938	325	725513	726042	529	462062	462400	338	68662	68677	15	74029	74064	35	1271
07-Jan-2025	54777	54816	39	389938	390259	321	726042	726587	545	462400	462745	345	68677	68714	37	74064	74098	34	1321
08-Jan-2025	54816	54845	29	390259	390566	307	726587	727127	540	462745	463072	327	68714	68759	45	74098	74131	33	1281
09-Jan-2025	54845	54885	40	390566	390866	300	727127	727665	538	463072	463420	348	68759	68795	36	74131	74164	33	1295
10-Jan-2025	54885	54906	21	390866	391171	305	727665	728193	528	463420	463730	310	68795	68830	35	74164	74198	34	1233
11-Jan-2025	54906	54940	34	391171	391463	292	728193	728732	539	463730	464043	313	68830	68869	39	74198	74233	35	1252
12-Jan-2025	54940	54972	32	391463	391781	318	728732	729286	554	464043	464379	336	68869	68907	38	74233	74266	33	1311
13-Jan-2025	54972	55006	34	391781	392091	310	729286	729839	553	464379	464728	349	68907	68950	43	74266	74300	34	1323
14-Jan-2025	55006	55038	32	392091	392407	316	729839	730394	555	464728	465076	348	68950	68989	39	74300	74334	34	1324
15-Jan-2025	55038	55071	33	392407	392713	306	730394	730915	521	465076	465425	349	68989	69024	35	74334	74368	34	1278
16-Jan-2025	55071	55103	32	392713	392974	261	730915	731469	554	465425	465775	350	69024	69065	41	74368	74403	35	1273
17-Jan-2025	55103	55139	36	392974	393294	320	731469	732034	565	465775	466123	348	69065	69098	33	74403	74437	34	1336
18-Jan-2025	55139	55169	30	393294	393622	328	732034	732585	551	466123	466473	350	69098	69146	48	74437	74462	25	1332
19-Jan-2025	55169	55198	29	393622	393926	304	732585	733136	551	466473	466790	317	69146	69195	49	74462	74497	35	1285
20-Jan-2025	55198	55235	37	393926	394254	328	733136	733630	494	466790	467138	348	69195	69234	39	74497	74532	35	1281
21-Jan-2025	55235	55267	32	394254	394562	308	733630	734169	539	467138	467468	330	69234	69276	42	74532	74567	35	1286
22-Jan-2025	55267	55305	38	394562	394866	304	734169	734667	498	467468	467802	334	69276	69324	48	74567	74595	28	1250
23-Jan-2025	55305	55344	39	394866	395136	270	734667	735211	544	467802	468150	348	69324	69364	40	74595	74629	34	1275
24-Jan-2025	55344	55382	38	395136	395430	294	735211	735759	548	468150	468500	350	69364	69411	47	74629	74664	35	1312
25-Jan-2025	55382	55418	36	395430	395704	274	735759	736248	489	468500	468849	349	69411	69462	51	74664	74704	40	1239
26-Jan-2025	55418	55447	29	395704	396029	325	736248	736794	546	468849	469131	282	69462	69503	41	74704	74741	37	1260
27-Jan-2025	55447	55484	37	396029	396339	310	736794	737327	533	469131	469477	346	69503	69546	43	74741	74775	34	1303
28-Jan-2025	55484	55519	35	396339	396642	303	737327	737877	550	469477	469738	261	69546	69590	44	74775	74804	29	1222
29-Jan-2025	55519	55559	40	396642	396962	320	737877	738422	545	469738	470087	349	69590	69640	50	74804	74839	35	1339
30-Jan-2025	55559	55595	36	396962	397248	286	738422	738938	516	470087	470430	343	69640	69689	49	74839	74874	35	1265
31-Jan-2025	55595	55634	39	397248	397547	299	738938	739454	516	470430	470781	351	69689	69707	18	74874	74906	32	1255

PLANT WATER CONSUMPTION REPORT (JAN. '2025)

Annexure-20

UNIT - I

DATE	Borewell No.1 (Unit-I)	B/P	S/D	GLAZE LINE	G/P	Press Cooling Tower	Total Water B/P,G/P,G/L,Press C.T	B/P ball mill charging (40MT)	Water Consumption 17.5 KL each BM	Recycling water
1-Jan-25	328	53	180	50	31	13	327	14	245	192
2-Jan-25	315	55	165	48	32	13	313	14	245	190
3-Jan-25	333	64	178	46	31	12	331	14	245	181
4-Jan-25	317	48	180	46	32	11	317	14	245	197
5-Jan-25	332	60	185	44	28	13	330	14	245	185
6-Jan-25	325	53	188	53	19	11	324	14	245	192
7-Jan-25	321	45	171	58	33	13	320	14	245	200
8-Jan-25	307	58	168	43	26	11	306	14	245	187
9-Jan-25	300	40	180	48	24	7	299	16	280	240
10-Jan-25	305	54	159	49	31	12	305	16	280	226
11-Jan-25	292	55	136	68	31	4	294	14	245	190
12-Jan-25	318	49	174	52	28	14	317	14	245	196
13-Jan-25	310	48	162	51	38	10	309	14	245	197
14-Jan-25	316	62	161	57	27	8	315	16	280	218
15-Jan-25	306	56	165	52	25	7	305	16	280	224
16-Jan-25	261	51	130	52	22	5	260	12	210	159
17-Jan-25	320	56	167	56	34	6	319	16	280	224
18-Jan-25	328	58	190	53	21	6	328	16	280	222
19-Jan-25	304	45	161	58	25	14	303	14	245	200
20-Jan-25	328	41	181	66	22	17	327	14	245	204
21-Jan-25	308	47	167	58	25	10	307	16	280	233
22-Jan-25	304	50	140	83	25	5	303	14	245	195
23-Jan-25	270	43	142	60	21	4	270	15	263	220
24-Jan-25	294	42	154	66	28	3	293	13	228	186
25-Jan-25	274	41	136	62	27	7	273	13	228	187
26-Jan-25	325	47	181	68	23	5	324	15	263	216
27-Jan-25	310	42	167	58	28	14	309	14	245	203
28-Jan-25	303	39	165	69	18	12	303	14	245	206
29-Jan-25	320	61	155	61	31	11	319	14	245	184
30-Jan-25	286	46	135	61	30	13	285	13	228	182
31-Jan-25	299	48	140	69	26	14	297	14	245	197
TOTAL	9559	1557	5063	1765	842	305	9532	445	7788	6231
AVERAGE	308	50	163	57	27	10	307	14	251	201

PLANT WATER CONSUMPTION REPORT (JAN. 2025)

UNIT - II

QTY. IN (M³)

DATE	Borewell No. <i>Cent-2</i>	B/P	S/D	GLAZE LINE	G/P	Press Cooling Tower	Total Water B/P,G/P,G/L,Press C.T	B/P ball mill charging 1 to 09	Water Consumption 9.5 KL each BM	B/P ball mill charging 10 to 12	Water Consumption 14.5 KL each BM	B/P ball mill charging 13 to 15	Water Consumption 17.5 KL each BM	Total ball mill charge	Total Water consumption in BP ball mills charging	Recycling water
1-Jan-25	542	118	198	142	55	25	538	27	257	8	116	6	105	41	478	360
2-Jan-25	551	104	205	168	45	27	549	23	219	9	131	6	105	38	454	350
3-Jan-25	544	105	188	165	49	24	531	22	209	8	116	8	140	38	465	360
4-Jan-25	535	95	180	151	50	22	498	23	219	6	87	8	140	37	446	351
5-Jan-25	531	98	190	167	48	26	529	23	219	8	116	7	123	38	457	359
6-Jan-25	529	109	174	162	51	35	531	24	228	7	102	8	140	39	470	361
7-Jan-25	545	116	195	160	48	23	542	25	238	7	102	8	140	40	479	363
8-Jan-25	540	99	201	171	42	24	537	22	209	9	131	7	123	38	463	364
9-Jan-25	538	104	187	174	45	26	536	24	228	8	116	7	123	39	467	363
10-Jan-25	528	101	195	161	50	19	526	22	209	8	116	8	140	38	465	364
11-Jan-25	539	102	201	170	37	22	532	25	238	8	116	6	105	39	459	357
12-Jan-25	554	99	208	178	41	24	550	20	190	9	131	8	140	37	461	362
13-Jan-25	553	103	198	175	48	26	550	25	238	7	102	7	123	39	462	359
14-Jan-25	555	124	203	168	34	23	552	24	228	7	102	9	158	40	487	363
15-Jan-25	521	92	188	177	40	21	518	21	200	8	116	8	140	37	456	364
16-Jan-25	554	104	197	181	43	27	552	24	228	8	116	7	123	39	467	363
17-Jan-25	565	109	205	173	50	22	559	22	209	7	102	9	158	38	468	359
18-Jan-25	551	93	217	171	55	24	560	24	228	7	102	7	123	38	452	359
19-Jan-25	551	109	198	173	48	27	555	23	219	9	131	7	123	39	472	363
20-Jan-25	494	75	181	162	56	23	497	24	228	7	102	6	105	37	435	360
21-Jan-25	539	92	197	178	43	25	535	28	266	8	116	4	70	40	452	360
22-Jan-25	498	85	174	168	52	22	501	24	228	8	116	6	105	38	449	364
23-Jan-25	544	106	188	176	46	23	539	23	219	10	145	6	105	39	469	363
24-Jan-25	548	110	192	171	51	21	545	21	200	8	116	9	158	38	473	363
25-Jan-25	489	93	158	165	52	24	492	23	219	8	116	7	123	38	457	364
26-Jan-25	546	108	186	173	50	26	543	21	200	9	131	8	140	38	470	362
27-Jan-25	533	103	189	168	48	23	531	22	209	8	116	8	140	38	465	362
28-Jan-25	550	107	204	164	50	21	546	24	228	7	102	8	140	39	470	363
29-Jan-25	545	108	201	175	42	24	550	23	219	9	131	7	123	39	472	364
30-Jan-25	516	101	178	168	43	25	515	25	238	7	102	7	123	39	462	361
31-Jan-25	516	103	174	170	39	22	508	22	209	8	116	6	105	36	430	327
TOTAL	16644	3175	5950	5225	1451	746	16547	723	6869	245	3553	223	3903	1191	14324	11149
AVERAGE	538	102	192	169	47	24	535	23	222	8	115	7	126	38	462	360

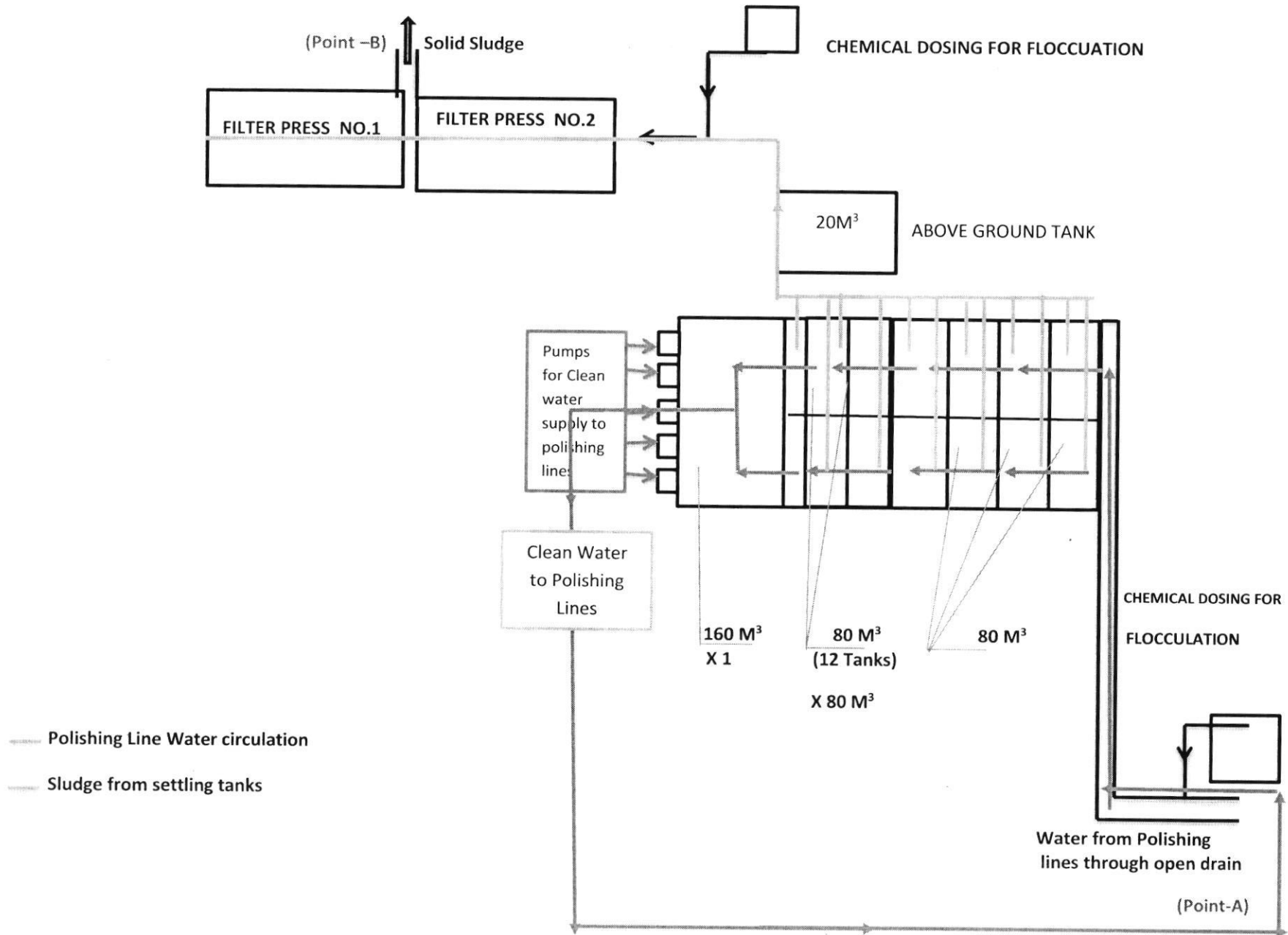
WATER BALANCE REPORT JANUARY 2025. UNIT III

DATE	TUBE WELL - ¹ UNIT-III	B/P	S/D	G/L	G/P	PRESS COOLING TOWER	SETTLING TANK TOP UP	TOTAL B/P + S/D+G/L +G/P+ PRESS+ SETTLING TANK	BALL MILL CHARGED / DAY	TOTAL WATER CHARGED EACH BALL MILL 18.5 KL	RECYCLE WATER CHARGED BALL MILLS IN
	(M ³)	(M ³)	(M ³)	(M ³)	(M ³)	(M ³)	(M ³)	(M ³)	(M ³)	(M ³)	(M ³)
01-Jan-25	349	47	210	36	19	19	14	345	10	185	138
02-Jan-25	348	76	166	43	25	20	15	345	15	278	202
03-Jan-25	349	98	155	43	17	22	12	347	16	296	198
04-Jan-25	350	60	200	38	17	19	13	347	10	185	125
05-Jan-25	349	123	144	32	15	22	12	348	15	278	155
06-Jan-25	338	72	173	28	18	29	15	335	12	222	150
07-Jan-25	345	64	207	32	14	9	14	340	13	241	177
08-Jan-25	327	89	155	32	15	21	13	325	15	278	189
09-Jan-25	348	73	174	45	17	21	14	344	15	278	205
10-Jan-25	310	35	176	40	25	17	15	308	14	259	224
11-Jan-25	313	59	167	40	14	18	14	312	13	241	182
12-Jan-25	336	68	175	38	19	20	15	335	14	259	191
13-Jan-25	349	96	168	44	14	19	13	354	17	315	219
14-Jan-25	348	85	164	39	24	21	14	347	15	278	193
15-Jan-25	349	55	204	43	18	16	13	349	15	278	223
16-Jan-25	350	103	155	47	25	19	0	349	16	296	193
17-Jan-25	348	82	171	43	27	17	7	347	15	278	196
18-Jan-25	350	58	204	41	14	16	13	346	15	278	220
19-Jan-25	317	50	192	34	16	13	14	319	12	222	172
20-Jan-25	348	67	191	39	18	16	15	346	15	278	211
21-Jan-25	330	89	144	53	19	23	12	340	15	278	189
22-Jan-25	334	87	143	50	16	22	14	332	14	259	172
23-Jan-25	348	75	178	41	15	26	12	347	16	296	221
24-Jan-25	350	95	159	43	18	28	13	356	17	315	220
25-Jan-25	349	67	175	55	16	30	14	357	14	259	192
26-Jan-25	282	87	91	42	19	20	13	272	16	296	209
27-Jan-25	346	74	156	47	24	18	15	334	11	204	130
28-Jan-25	261	47	106	47	24	20	14	258	11	204	157
29-Jan-25	349	96	173	45	14	20	0	348	12	222	126
30-Jan-25	343	90	178	45	15	23	0	351	15	278	188
31-Jan-25	351	110	139	38	15	25	14	341	12	222	112
TOTAL	10464	2377	5193	1283	566	629	376	10424	435	8048	5671
AVERAGE	338	77	168	41	18	20	12	336	14	260	183

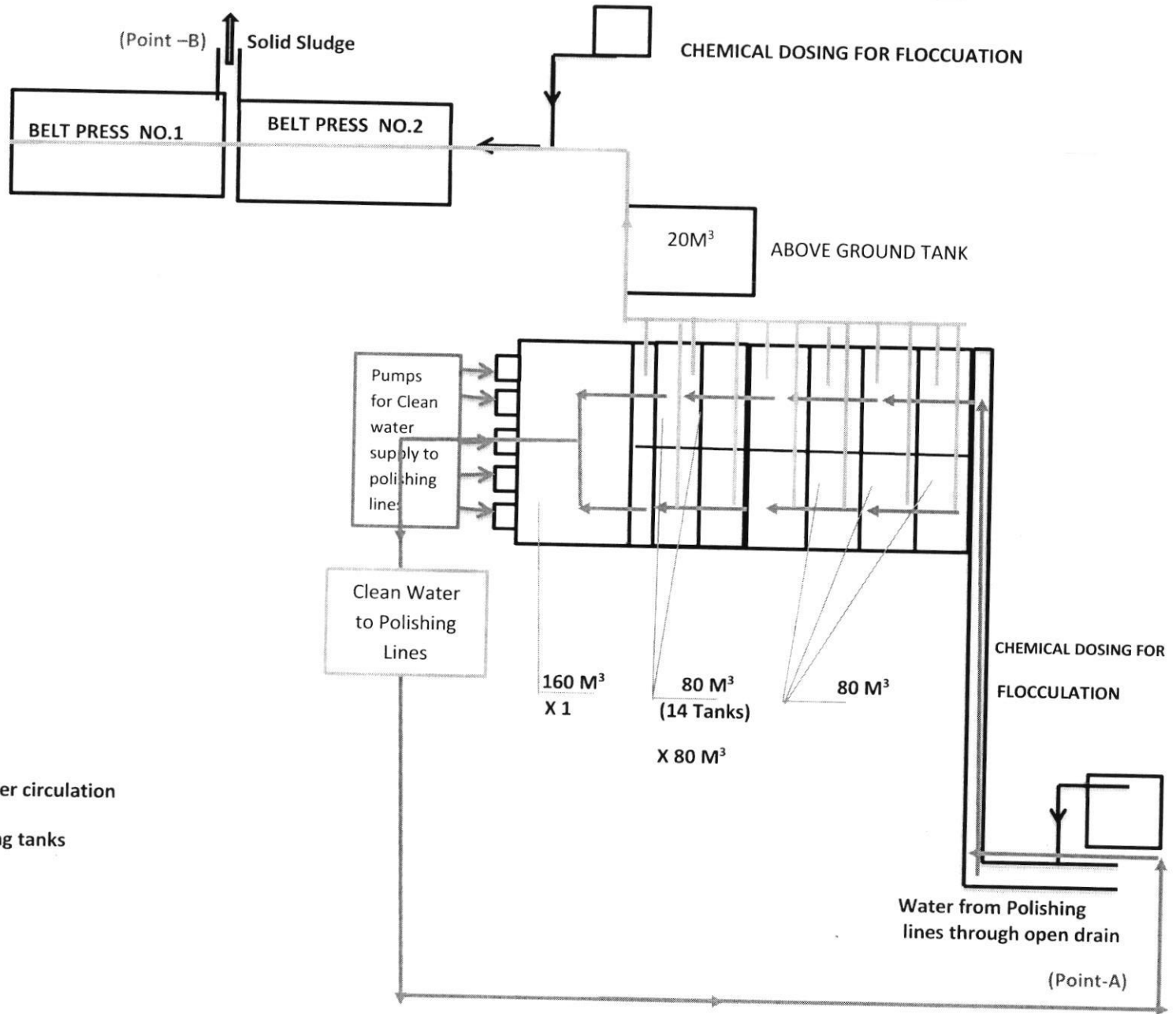
Remarks:

01) Total ball mill loading 435 nos. for the month of January 2025

SETTLING TANKS FLOW CHART DIAGRAM (UNIT - I)

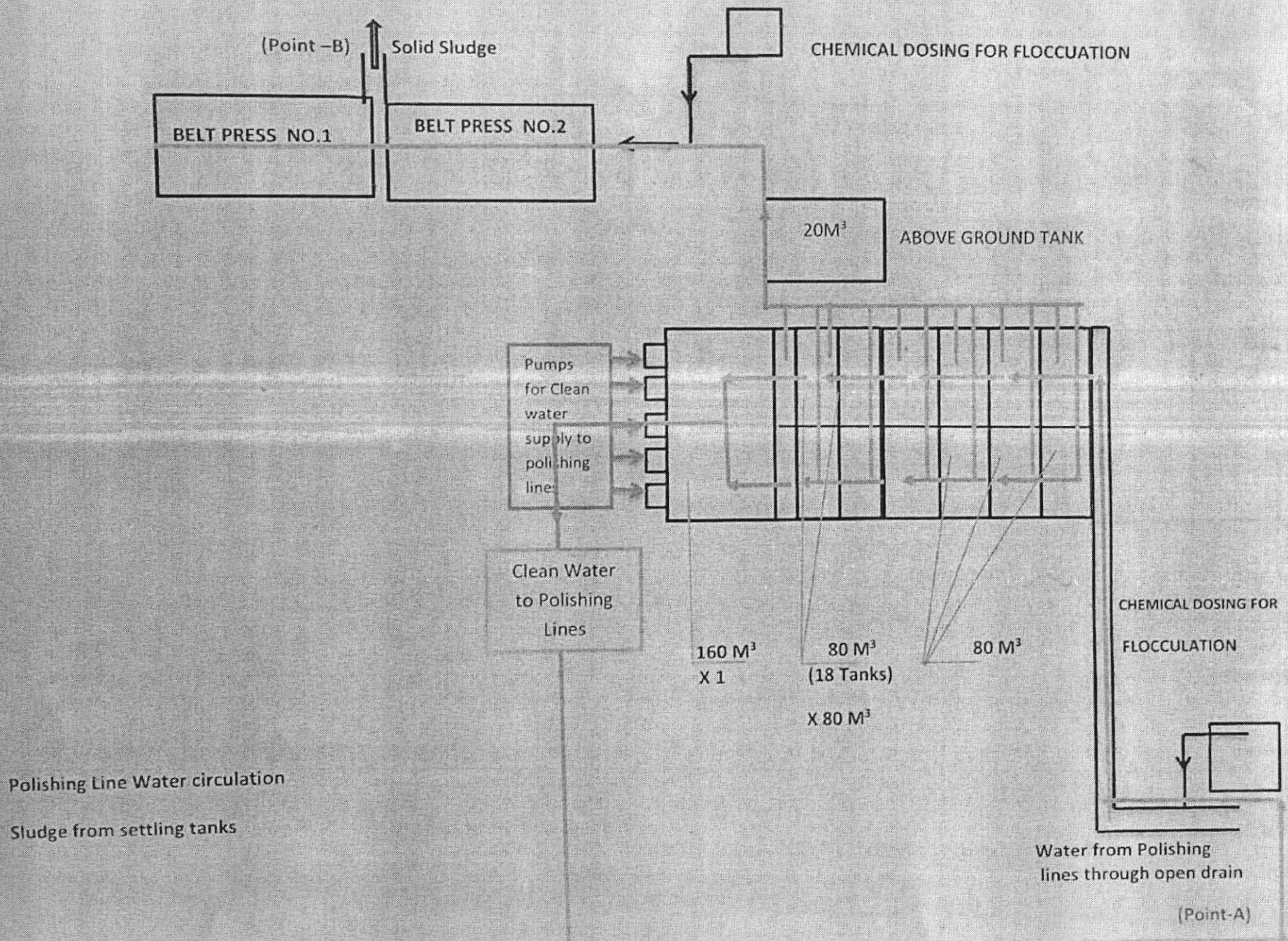


SETTLING TANKS FLOW CHART DIAGRAM (UNIT – II)



- Polishing Line Water circulation
- Sludge from settling tanks

SETTLING TANKS FLOW CHART DIAGRAM (UNIT - III)



CERAMICS UNIT-I**SETTLING TANKS SLUDGE**

Month	Opening	Received	Consumption	Closing
Apr-24	194.120	602.050	600.000	196.170
May-24	196.170	585.560	530.000	251.730
Jun-24	251.730	611.060	590.000	272.790
Jul-24	272.790	588.640	572.000	289.430
Aug-24	289.430	504.590	510.000	284.020
Sep-24	284.020	602.930	600.000	286.950
Oct-24	286.950	623.950	620.000	290.900
Nov-24	290.900	614.290	605.000	300.190
Dec-24	300.190	613.960	615.000	299.150
		5347.030	5242.000	

FIRED TILES BROKEN

Month	Opening broken tiles	Received	Sale	Reused after grinding	Closing broken tiles
Apr-24	68.87	548.07	363.91	90.74	162.29
May-24	162.29	459.9	472.63	81.38	68.18
Jun-24	68.18	641.52	385.05	44.08	280.57
Jul-24	280.57	1096.51	1005.67	53.21	318.20
Aug-24	318.2	1003.28	639.25	71.91	610.32
Sep-24	610.32	918.79	1209.55	64	255.56
Oct-24	255.56	921.04	732.58	83.88	360.14
Nov-24	360.14	923.42	814.06	94.15	375.35
Dec-24	375.35	1081.33	852.95	124.85	478.88
			6475.65	708.20	

in MT

CERAMICS UNIT-II**SETTLING TANKS SLUDGE**

Month	Opening	Received	Consumption	Closing
Apr-24	166.370	40.460	105.000	101.830
May-24	101.830	81.510	120.000	63.340
Jun-24	63.340	200.280	147.950	115.670
Jul-24	115.670	181.920	155.000	142.590
Aug-24	142.590	221.860	155.000	209.450
Sep-24	209.450	123.000	170.000	162.450
Oct-24	162.450	137.860	203.000	97.310
Nov-24	97.310	114.780	155.000	57.090
Dec-24	57.090	201.340	158.000	100.430
		1303.010	1368.950	

FIRED TILES BROKEN

Month	Opening Broken tiles	Prod	Sale	Reused after grinding	Closing Broken tiles
Apr-24	163.82	509.43	515.74	76.64	80.87
May-24	80.87	515.58	400.66	141.42	54.37
Jun-24	54.37	770.5	451.03	156.49	217.35
Jul-24	217.35	908.8	852.36	120.63	153.16
Aug-24	153.16	807.2	511.35	141.72	307.29
Sep-24	307.29	799.08	451.08	145.71	509.58
Oct-24	509.58	761.46	857.36	142.61	271.07
Nov-24	271.07	727.12	613.23	134.91	250.05
Dec-24	250.05	830.68	694.5	49.36	336.87
			5347.31	1109.49	

in MT

FIRED TILE BROKEN POWDER REPORT FOR 2024-25

	Opening	Receipt	Consump	Closing
Apr-24	256.83	250	385.09	121.74
May-24	121.74	397	467.75	50.99
Jun-24	50.99	339	327.21	62.78
Jul-24	62.78	248	264.58	46.2
Aug-24	46.2	313	303.59	55.61
Sep-24	55.61	245	269.54	31.07
Oct-24	31.07	269	254.06	46.01
Nov-24	46.01	309	327.4	27.61
Dec-24	27.61	180	200.436	7.174
TOTAL		2550	2799.66	

SETTLING TANKS SLUDGE

	Opening	Receipt	Consump	Closing
Apr-24	117.23	342.91	251.26	208.88
May-24	208.88	448.07	554.41	102.54
Jun-24	102.54	426.02	472.86	55.7
Jul-24	55.7	494.93	533.52	17.11
Aug-24	17.11	375.47	308.02	84.56
Sep-24	84.56	361.79	378.6	67.75
Oct-24	67.75	460.62	451.66	76.71
Nov-24	76.71	426.24	400.22	102.73
Dec-24	102.73	406.48	461.64	47.57
TOTAL		3742.53	3812.19	

IN MT

कार्यालय उपखण्ड अधिकारी, टपूकडा जिला खैरथल-तिजारा

क्रमांक: पीए/2025/164

दिनांक: 03/03/2025

तहसीलदार
टपूकडा।


विषय : ग्राम पावटी में राधा स्वामी सत्संग न्यास के सामने सरकारी जमीन के अतिक्रमण के संबंध में।

संदर्भ : माननीय हरित न्यायालय प्राधिकरण द्वारा आवेदन संख्या 272/2024 (CZ) के संबंध में पारित आदेश दिनांक 24.12.2024।

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के क्रम में लेख है कि माननीय हरित न्यायालय प्राधिकरण द्वारा आवेदन संख्या 272/2024 (CZ) रविन्द्र/रघु यादव एवं अन्य बनाम कजारिया सिरेमिक लि० एवं अन्य के संबंध में पारित आदेश दिनांक 24.12.2024 की अनुपालना संयुक्त जांच कमेटी द्वारा मै० कजारिया सिरेमिक प्रा० लि० एवं उसके आस पास के गांवों का निरीक्षण दिनांक 31.01.2025 से 02.02.2025 तक किया गया। निरीक्षण के दौरान ग्राम पावटी में राधा स्वामी सत्संग न्यास के सामने भूमि पर मै० कजारिया सिरेमिक प्रा० लि० द्वारा डाली गयी टूटी हुई टाईल्स का मलवा पाया गया। उक्त जमीन संबंधित पटवारी द्वारा सरकारी भूमि (गैर मु० रास्ता) बतायी गयी।

अतः आप इस संबंध में अविलम्ब नियमानुसार कार्यवाही कर कार्यवाही रिपोर्ट अधोहस्ताक्षरकर्ता को प्रेषित करे ताकि माननीय हरित न्याय प्राधिकरण को संदर्भित आदेश की अनुपालना रिपोर्ट प्रस्तुत की जा सके।

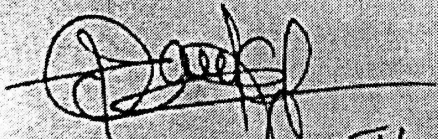
संलग्न:- उपरोक्तानुसार।


उपखण्ड अधिकारी
टपूकडा (खैरथल-तिजारा)

मौका रिपोर्ट

ग्राम - पावरी ख० न० - $\frac{1265}{1062}$

श्रीमान उपखण्ड अधिकारी महोदय - चण्डा (खैरपल-
त्रिजारा) से दुरभाष पर मिले आदेश को पालना में ग्राम-पावरी
के आराजी खसरा नं. - 1265/1062 को जीच रिपोर्ट धारक
दिनांक 03.03.25 को मौके पर पहुँचा। श्रीमान जी मुताबिक
राजस्व रिकार्ड हाल (मानलारन) से. - 2015-18 में खसरा - 1
आराजी खसरा न. $\frac{1265}{1062}$ खसरा 0.0396 रु निम्न - गैंगु
सडक रिकार्ड दर्ज है। श्रीमान जी डक्टर आराजी के मौके पर
जाजा रिया सैरामिकल यारल का मलवा पडा हुआ है
यारल के स्केप से सडक अवरोध हो रहा है। रिपोर्ट
श्रीमान जी की सेवा में आवश्यक अंतिम कार्य कही हेतु
सादर प्रेषित है।


आरि पद रआन।
03/03/25

Bhiwadi Jal Pradushan Nivaran Association

Site CETP Office : Opposite New Bus Stand, Tijara Road, Bhiwadi (Rajasthan)-301019
 Mobile : 9352449481, E-mail : cetppradushan@gmail.com
 CIN : U41000RJ2018NPL060720

BJPNA/2024-25/709

10-01-2025

M/S Kajaria Ceramics Limited,
 19 KM Stone, Bhiwadi-Alwar Road,
 Village Gailpur, Post Tapukara
 (District Khairthal-Tijara) 301707

Dear Sir,

SOLID WASTE SENT TO DUMPING YARD, RAMPUR MUNDANA, BHIWADI.

With reference to your letter no. KCL/KA. & PRASHA/2025/334 of date, we wish to advise that M/S Ratan Enterprises (who is so called your authorised agency for sending solid waste to Dumping Yard) dumped the solid waste through 130 dumpers on different dates as below:

Date	No. of Dumper	Date	No. of Dumper
13-04-2023	2	27-02-2024	8
27-05-2023	4	25-03-2024	10
27-06-2023	4	27-04-2024	8
27-06-2023	4	27-05-2024	8
28-07-2023	4	30-06-2024	8
29-08-2023	4	30-07-2024	8
30-09-2023	4	29-08-2024	8
29-10-2023	4	30-09-2024	8
23-11-2023	4	28-10-2024	8
31-12-2023	4	30-11-2024	9
29-01-2024	9	TOTAL:	130

Yours faithfully,



CHAIRMAN

मोबाईल: 9783137966

कार्यालय: ग्राम पंचायत, बिछाला

पंचायत समिति तिजारा(अलवर)राज0

क्रमांक 42

दिनांक 20/9/2018

सामाजिक सुधार पत्र

हमारी ग्राम पंचायत के अन्तर्गत ग्राम बिछाला में स्थित
बिछाला नदी में वर्षा जल पुनर्मुक्ति कार्य हेतु सार्वजनिक
सिस्टम का निर्माण, डामपुर जिला - अलवर, राजस्थान को
अनुमति प्रदान की जाती है बिछाला नदी के तटवर्ती
अनुमति सं. - 203मी. चौ. - 144मी. व गहराई
01मी. है। इस प्रकल्प के अन्तर्गत लगभग 100
000मी. चौ. - 250मी. चौ. - 168मी. व गहराई
03मी. चौ. बनाई जा सकती है और जरूरत
पड़ने पर इसके निर्माण पत्र का निर्माण भी
कराया जा सकता है।

उपरोक्त वर्षा जल पुनर्मुक्ति कार्य में बिछाला नदी
अन्तर्गत नदी कराया जाएगा। इस जल को सार्वजनिक कार्य
को कामपनी स्वयं के स्वयं पर करेगा और इसका
देखरेख वार्षिक स्तर पर करनी रहेगी, इसके द्वारा
ग्राम पंचायत को कोई सापेक्ष नहीं है।

सं. 20/9/18

1. NOC of Palpur ka Johad

कार्यालय: ग्राम पंचायत पालपुर, पं० स० तिजारा

प्रेषक :-

सरपंच

ग्राम पंचायत पालपुर
पं० स० तिजारा (अलवर) राज०
M. 9414793348, 9672565548 ७

प्रेषित :-
श्रीमान्

क्यारिया सेराग्रिम्स लि.
कम्पनी, गैलपुर

क्रमांक :

अनुमति प्रमाण पत्र
आनापत्ती

दिनांक.....

प्रमाणित किया जाता है कि ग्राम पालपुर,
ग्राम पंचायत पालपुर, का गैर भुम्मीन जोड़ है जिसमें
क्यारिया सेराग्रिम्स लि. गैलपुर कम्पनी वर्ष जल पूर्ण
भरण का कार्य करवाना चाहती है, इस सम्बन्ध में
ग्राम पंचायत द्वारा निवेदन लिखा गया है कि उक्त कम्पनी
जोड़ में वर्ष जल पूर्ण भरण का कार्य करवाना चाहती
है तो इस जन कल्याण कार्य हेतु ! ग्राम पंचायत पालपुर
को कोई आपत्ती नहीं है।

लेकिन उक्त जोड़ पर कम्पनी को कोई
निजी स्वाभित्त्व नहीं होगा यह कार्य कम्पनी अपने
खर्चे से करवायेगी तथा यह कार्य भरेगा से पृथक
रेगा 1.

सिखा
सरपंच
ग्राम पंचायत पालपुर
पं० स० तिजारा (अलवर) राज०

1/6



कार्यालय ग्राम पंचायत, भिण्डूसी

पंचायत समिति तिजारा, अलवर (राज०)

पेचक :

श्रीमती कमलेश स्वाम्बरा

धोमन

पत्तित:

सरपंच

ग्राम पंचायत भिण्डूसी

मो. 9772336220

क्रमांक

दिनांक 27/3/2020

अनापत्ति पत्र

उद्घोषित किया जाता है कि ग्राम पंचायत भिण्डूसी के आन्तरीक खसरा नं० 303 खसरा 1.72 हेक्टर का जोड़ मुम्बई सिमेंट की जोड़ है। जिसे कजारीया सिमेंट लिमिटेड, डोलपुर कंपनी वरिष्ठ जल पुनरिस्था को कार्य करवाना पड़ती है। इस सलक में ग्राम पंचायत द्वारा निर्दिष्ट किया गया है कि यदि उक्त कंपनी उक्त जोड़ में वरिष्ठ जल पुनरिस्था करवाना पड़ती है तो इस गले कलयाण कार्य हेतु ग्राम पंचायत भिण्डूसी को कोई आपत्ति नहीं होगी।

लेकिन उक्त जोड़ पर कंपनी का कोई निर्दिष्ट स्वाधिकार नहीं होगा। यह कार्य कंपनी आपने अपने से करायागी तथा यह कार्य बननेगा न पुश्तक होगा।

कमलेश स्वाम्बरा

सरपंच

ग्राम पंचायत भिण्डूसी
प० स० तिजारा अलवर

2. NOC of Alapur ka Johad



कार्यालय: ग्राम पंचायत पालपुर, पं० स० तिजारा

प्रेषक :- सरपंच ग्राम पंचायत पालपुर पं० स० तिजारा (अलवर) राज० M. 9414793348, 9672585548	प्रेषित :- श्रीमान् - <u>फुजारीया सेरामिक्स लि</u> <u>जोधपुर</u>
--	--

क्रमांक: अनआपरी प्रमाण प्रज्ञा दिनांक.....

प्रामाणिक किया जाता है कि ग्राम अलापुर ग्रामपंच
 पालपुर के जैर कुकूल जोड़ है। जिसके फुजारीया सेरामिक्स
 लिमिटेड जोड़पुर कम्पनी वर्ष जल पूर्ण तरह को कार्य
 करवाना चाहती है। इस सम्बन्ध में ग्रामपंच द्वारा
 निश्चय लिया गया है। उपर कम्पनी जोड़ के वर्ष जल पूर्ण तरह
 कार्य करवाना चाहती है। इन जल का उपयोग कार्य हेतु
 ग्रामपंच पालपुर को कोई आपत्ति नहीं होगी।
 लेकिन उपर जोड़ कम्पनी को जोड़ पर
 कम्पनी का कोई निधि सहायता नहीं होगा।
 यह कार्य कम्पनी अपने खर्च में करवायगी तथा
 यह कार्य अनुरोध से सम्पन्न होगी।

(Signature)
 सरपंच
 ग्राम पंचायत पालपुर
 पं० स० तिजारा (अलवर)

कार्यालय जिला परिषद, अलवर

क्रमांक : जिए/एमजेएसए-3/ 1933-36

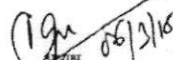
दिनांक :- 7.3.18

:-प्रशासनिक स्वीकृति आदेश:-

मुख्यमंत्री जल स्वावलम्बन अभियान अन्तर्गत श्रीमान प्रमुख शासन सचिव, ग्रामीण विकास एवं पंचायती राज विभाग के पत्रांक 5415-5538 दिनांक 25.01.2018 के अनुसार सहयोग कता KAJARIA CERAMICS ने निम्न कार्यों को स्वयं की राशि से सम्पादित कराने हेतु आवेदन पत्र प्रस्तुत किया है। जिसके अनुसार मुख्यमंत्री जल स्वावलम्बन अभियान के तृतीय चरण अन्तर्गत सारणी में अंकित निम्न कार्यों की प्रशासनिक स्वीकृति एतद्वारा प्रदान की जाती है। निम्न कार्यों हेतु उक्त संस्था को देय राशि शून्य होगी।

Sr.no	Work name	Work Id	Panchayat Samiti	Panchayat Name	Village	Nodal Department	Activity	Technical Sanction No		Work Amount (In Lacs)	Amount to be transferred	Working Agency
								TS No	Date			
1	Recharging shaft for aquifersabela Wala johad baghor	PIII/ALW/TU/BA/DLT/CDLT/RSA/000338306	Tijara	Baghor	Baghor	Watershed Department	Recharging Shaft for Aquifers	47	20-02-18	2.240	0.000	KAJARIA CERAMICS LIMITED, 19 K.M Stone, Bhiwadi-Alwar Road, Vill. Gailpur, Tapukra alwar
2	Mahalwala johad recharge shaft	PIII/ALW/TU/SA/DLT/CDLT/RSA/000350423	Tijara	Sarhitheta	Sarhitheta	Watershed Department	Recharging Shaft for Aquifers	323	20-02-18	2.240	0.000	
3	Recharging shaft for aquifers badwala jihad kaliyar gurjar	PIII/ALW/TU/MA/DLT/CDLT/RSA/000343175	Tijara	Baghor	Maliyar Gurjar	Watershed Department	Recharging Shaft for Aquifers	324	20-02-18	2.240	0.000	
योग :-										6.720	0.000	

01. सहयोगकर्ता फर्म/संस्था स्वयं की राशि से उक्त कार्य सम्पादित करायेगे।
02. तकनीकी मार्गदर्शन नोडल विभाग द्वारा प्रदान किया जावेगा।
03. कार्य प्रारम्भ कराने से पूर्व स्थल का एक कार्य समाप्त होने के बाद पूर्ण हुए कार्य का 6*4का रंगीन फोटो सिचवाया जावेगा।
04. कार्य प्रारम्भ होने/पूर्ण होने के पूर्व एवं परचात कार्य स्थल पर कार्य का नाम व योजना में निर्मित वर्षलागत राशि.....कार्यकारी एजेन्सी.....आदि सूचनाओं के साथ सूचना पट्ट लगाना अनिवार्य होगा।
05. उक्त कार्यों को 31.05.2018 से पूर्व पूर्ण कराया जाना होगा।
06. कार्य का पर्यवेक्षण एवं कार्य पूर्ण होने के परचात मुल्याकन नोडल विभाग के अभियन्ताओं द्वारा माप पुरिस्तका में इन्द्राज किया जावेगा।
07. कार्यों की गुणवत्ता का पूर्ण उत्तरदायित्व सम्बन्धित संस्था/सहयोगकर्ता का होगा।
08. कार्य स्वीकृत तकमीने के अनुसार ही कराया जावेगा, यदि स्वीकृत तकमीने के अनुसार कार्य में बदलाव किया गया तो कार्यकारी एजेन्सी स्वयं जिम्मेवार होगी तथा इस कार्यालय द्वारा कोई राशि देय नहीं होगी।


 मुख्यालय जल स्वावलम्बन अभियान
 एवं जिला कलक्टर, अलवर

3. NOC of Beriyaki ka Johad

कार्यालय: ग्राम पंचायत पालपुर, पं० स० तिजारा



प्रेषक :-
सरपंच
ग्राम पंचायत पालपुर
पं० स० तिजारा (अलवर) राज०
M. 9414793348, 9672565548

प्रेषित :-
श्रीमान् _____

क्रमांक : अन आपत्ती प्रमाण पत्र

दिनांक.....

ग्राम पं० पालपुर के प्राधिकृत लिखा जाता है। कि ग्राम-वेरियाकी
मेरिसिन्स लिमिटेड के जैर भुक्तीन जोड है। लिमिटेड कम्पनी
का काम करवाना जैलपुर कम्पनी वर्षी जल पूर्ण मरण
द्वारा निरग लिखा जाता है। इस सम्बन्ध में ग्राम पं०
वर्षी जल पूर्ण मरण कार्य करवाना - पं० स० तिजारा के
जल कंठ्याण कार्य हेतु ग्राम पं० पालपुर को
कोई आपत्ति नहीं होगी।

लेकिन उपर जोड पर कम्पनी को कोई
निधि स्वांगतुव नहीं होगा यह कार्य कम्पनी अपने
खर्च में करवागी तथा यह कार्य मनरेगा से
सम्बन्धीत होगा।

सरपंच
संभव

राजस्थान



सरकार

कार्यालय: ग्राम पंचायत पालपुर, पं० स० तिजारा

प्रेषक :-

सरपंच

ग्राम पंचायत पालपुर

पं० स० तिजारा (अलवर) राज०

M. 9414793348, 9672565548

प्रेषित :-

श्रीमान्

कजासिमा सेरेमिस्स लि०
जेलपुर

क्रमांक : 51/03 अनआपनी प्रश्न पत्र


दिनांक 01/01/2022

प्राप्तगीत किया जाता है कि ग्राम कार्यालय ग्राम पंचायत के जे. सुकीन जोड़ है जिसमें कजासिमा सेरेमिस्स लिमिटेड जेलपुर कम्पनी वर्षा जल पूर्ण भरवा का कार्य करवाना चाहती है। इस संबंध में ग्राम पंचायत द्वारा निर्णय लिया गया है कि उक्त कम्पनी जोड़ में वर्षा जल पुनर भरवा का कार्य करवाना चाहती है तो इस जल कल्याण कार्य हेतु ग्राम पंचायत पालपुर को कोई आपनी नहीं होगी



क्योंकि उक्त जोड़ पर कम्पनी का कोई निधि स्थापित नहीं होगा / यह कार्य कम्पनी अपने खर्चे से करायेगी तथा यह कार्य मनरेगा से प्रथम रहेगा

(Signature)
सचिव
ग्राम पंचायत पालपुर
पं० स० तिजारा (अलवर) राज०

VILLAGE PANCHAYAT NOC

 कार्यालय : ग्राम पंचायत जोजाका पंचायत समिति तिजारा (अलवर) राज०		
पत्रक :- सरपंच ग्राम पंचायत जोजाका मो० : 7742450800, 9413068646	प्रेषित :- शीयुक्त <u>जैमरी कजारीस लिमिटेड</u> <u>सी० जेनपुर (अलवर)</u>	
क्रमांक :- 514/04	<u>सन्तोषी प्रमाण पत्र</u>	दिनांक 22/02/2016
<p>प्रमाणित किया जाता है कि जोजाका का जलपुरीकरण में एनीस्ट (होरा बंध) गैर प्रमाणित पाल, गैर जू बंध, गैर जू बंध में स्थित है जो कि ग्राम पंचायत जोजाका के अंतर्गत है जिसमें कजारीस लिमिटेड, जेनपुर (अलवर) वर्षा जल पुर्नकरण का कार्य करना चाहती है। इस संबंध में ग्राम पंचायत की बैठक दिनांक 22-02-2016 के प्रस्ताव संख्या 04 द्वारा निर्णय लिया गया कि उक्त कंपनी एनीस्ट/बंध में वर्षा जल पुर्नकरण का कार्य करना चाहती है तो ग्राम पंचायत जोजाका की कोई आपत्ति नहीं होगी।</p> <p>जोकि एनीस्ट/बंध पर कंपनी का कोई निजी स्वामित्व नहीं होगा उक्त जन स्वामित्वकारी कार्य कंपनी एवं के अन्दर से स्वामी यह कार्य गलेगा से पूरा होगा।</p>		
21/2/16 सरपंच ग्राम पंचायत जोजाका प.स. तिजारा (अलवर) राज.		

VILLAGE PANCHAYAT NOC

 राजस्थान सरकार	
कार्यालय : ग्राम पंचायत मुण्डाना पंचायत समिति तिजारा (अलवर) राज.	
प्रेषक : सरपंच श्रीमती गीता देवी ग्राम पंचायत मुण्डाना मो. 9785000003	प्रेषित : श्री. कजारिया सिरामिक्स लि. गैलपुर (अलवर)
क्रमांक	दिनांक 20/02/2016
अनापत्ति प्रमाण पत्र	
<p>प्रमाणित किया जाता है कि बाक़े ग्राम मुण्डाना में गैर मुमकिन किस्म का जोहड है। जोकि ग्राम पंचायत मुण्डाना के अन्तर्गत आता है जिसमें भैसर्स कजारिया सिरामिक्स लिमिटेड, गैलपुर(अलवर) वर्षा जल पुर्नभरण का कार्य करवाना चाहती है। इस सम्बन्ध में ग्राम पंचायत द्वारा निर्णय लिया गया कि यदि उक्त कम्पनी जोहड में वर्षा जल पुर्नभरण का कार्य करवाना चाहती है तो इस जन कल्याणकारी कार्य हेतु ग्राम पंचायत मुण्डाना को कोई आपत्ति नहीं होगी।</p> <p>लेकिन उक्त जोहड पर कम्पनी अपना निजी स्वामित्व नहीं रख सकेगी। उक्त कार्य कम्पनी अपने खर्च से करायेगी तथा यह कार्य मुनरेगा से पृथक होगा।</p>	
 सरपंच ग्राम पंचायत मुण्डाना पंचायत समिति तिजारा (अलवर) राज.	



कार्यालय ग्राम पंचायत, विरामपुर

पं.स. तिजारा जिला - अलवर (राज.)

प्रेषक :
सरपंच/सचिव
ग्राम पंचायत, विरामपुर
पं० स० तिजारा (अलवर)

प्रेषित :
श्रीमान् कृष्णाश्री सैरेमिक्स लि.
गोलपुर


क्रमांक : अमृआपत्री प्रमाण पत्र -

दिनांक 26.07.2017

विषय -

प्रमाणित किया जाता है कि ग्राम विरामपुर, पंच विरामपुर के आ.सं.न. 181 रकबा 79 हेक्टर का गैर मुक्त जमीन जोड़ है जिसे कृष्णाश्री सैरेमिक्स लिमिटेड गोलपुर कंपनी वर्क जल पूरा भूदा का कार्य करवाना चाहती है। इस संबंध में ग्राम पंचायत द्वारा निहित किया गया है कि उक्त कंपनी जोड़ में वर्क जल पूरा भूदा का कार्य करवाना चाहती है तो इस जन कल्याण कार्य है। ग्राम पंचायत विरामपुर को कोई आपत्ती नहीं होगी।

लेकिन उक्त जोड़ पर कंपनी का कोई मिनि रखाधिकार नहीं होगा। यह कार्य कंपनी अपने खर्चे से करामेगी तथा यह कार्य मनरेगा से प्रुषक रहेगा।


सरपंच
ग्राम पंचायत विरामपुर
पं० स० तिजारा (अलवर) राज.

कार्यालय: ग्राम पंचायत, बिछाला

पंचायत समिति तिजारा(अलवर)राज0

क्रमांक:- ४२

दिनांक 20/11/13

उपनाथित प्रमाण-पत्र

दुमरी ग्राम-पंचायत के उपरिष्ठ ग्राम डभेडा में स्थित तामाक में वर्षा जल पुनर्भरण कार्य हेतु आरशिवा सिरोफिक्स लि०, जालपुर, जि०-अलवर (राज०) को अनुमति प्रदान की जाती है। तामाक की वर्तमान अनुमानित भारवाह - 256 मी०, चौड़ाई - 160 मी० व गहराई - 01 मी० है। इस अनुमति के अर्हक तामाक की लम्बाई - 290 मी०, चौड़ाई - 195 मी० व गहराई 03 मी० तक बढ़ाई जा सकती है जो कि अक्षरत पड़े पर इसके रिचार्ज पिट का निर्माण भी कराया जा सकता है।

उपरोक्त वर्षा जल पुनर्भरण कार्य मनरेगा के अर्हक नही कराया जायेगा। इस जन व्यवस्थापन कार्य को आम्पनी स्वयं के खर्च पर करेगी और इसकी देखरेख वार्षिक स्तर पर करती रहेगी, इसमें दुमरी ग्राम पंचायत को कोई आपत्ति नहीं है।

हस्ताक्षर

कार्यालय: ग्राम पंचायत, बिछाला

पंचायत समिति तिजारा(अलवर)राज0

क्रमांक-५२

दिनांक-२०/१/२०१३

डामापत्र प्रमाण पत्र

हमारी ग्राम पंचायत के अन्तर्गत ग्राम विनोदिया में स्थित
 गालाब की में वर्षा जल पुनर्मुक्ति कार्य हेतु एनएरिफा
 सिरफिन्स लि०, डामपुर जि०-डामवर, राजस्थान को
 अनुमति प्रदान की जाती है गालाब की वर्तमान
 अनुमानित क्ष० - २०३ मी० चौ० - १५५ मी० व गहराई
 ०१ मी० है। इस अनुमति के अन्तर्गत गालाब की
 लम्बाई - २५५ मी०, चौड़ाई - १६८ मी० व गहराई
 ०३ मी० तक बढ़ाई जा सकती है और जससत
 पडने पर इसमें रिचार्ज पिट का निर्माण भी
 कराया जा सकता है।

उपरोक्त वर्षा जल पुनर्मुक्ति कार्य में शिवा के
 अन्तर्गत नदी कराया जायेगा। इस जल का व्यापक कार्य
 को कम्पनी स्वयं के स्वयं पर करेगी और इसका
 देखरेख वार्षिक स्तर पर करनी रहेगी, इसके अलावा
 ग्राम पंचायत को कोई डामपत्र नहीं है।

हस्ताक्षर

Kajaria Ceramics Limited, Gailpur

Rain Water Recharge Pits outside the premises for CGWA NOC

Unit - I

S. No.	Pond Location	No. of Recharge Pits	Latitude	Longitude	Grampanchayat	Dia / Depth
1	Binoliya	2	28.03237°	76.816773°	Bichala ✓	0.15 m Dia / 20 m depth
2	Palpur	2	27.962742°	76.870997°	✓ Palpur	
3	Bhindusi	2	27.895671°	76.779134°	Bhindusi ✓	
4	Alapur	2	27.963324°	76.894808°	Palpur	
5	Maliyar Gurjar	3	27.881543°	76.893231°	Baghor	
6	Baghor	3	27.874226°	76.908054°	Baghor	
7	Beriyaki	2	27.957246°	76.893904°	Palpur	
	Total	16				

Unit - II

S. No.	Pond Name	No. of Recharge Pits	Latitude	Longitude	Grampanchayat	Dia / Depth
1	Baliyawas	3	27.965513°	76.854905°	Palpur	0.15 m Dia / 20 m depth
2	Jojaka	9	27.999773°	76.842667°	✓ Jojaka	
3	Mundana	4	27.98492°	76.783243°	✓ Mundana	
4	Birampur	3	27.953215°	76.832398°	✓ Birampur	
	Total	19				

Unit - III

S. No.	Pond Name	No. of Recharge Pits	Latitude	Longitude	Grampanchayat	Dia / Depth
1	Dabherah	3	28.025536°	76.813185°	Bichala	0.15 m Dia / 20 m depth
2	Benoliya	6	28.02805°	76.805597°	Bichala	
	Total	9				

Kajaria Ceramics Ltd.19 KM Stone Bhiwadi- Alwar Road, Village - Gailpur ,, Rajasthan, District- Alwar, F/PUR/102
Rajasthan-301707, Ph.No.01493-243501

PURCHASE ORDER

Kajaria
TRANSFORM YOUR WORLD**Vendor's Address**
GANESH ENGINEERING COMPANY
F-174A, PHASE 1ST, RIICO
BEAWAR, 305901
RAJASTHAN-INDIA.**ORDER NO** :14/00002439 **DATE** :28.10.2019 **PAGE** :1 of 1
INDENT NO : **DEPT.** :STORE GLP PVT/GVT
YOUR REF. : **OUR REF.** :**GSTIN No** :08AHNPS4008A1ZI**State Code** :08

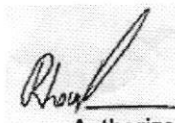
SNo	MATERIAL DESCRIPTION	HSN Code	QUANTITY	UNIT	RATE	DISCOUNT		AMOUNT
					Rs/Unit	Val.	%	Rs.
01	BALLMILL COMP.WITH ACCESSORIES 6'X16'	8474	1.00	SET	1,301,000.00	0.00	0.00	1,301,000.00
02	SILO 50MT CAP.	8474	1.00	EA	271,000.00	0.00	0.00	271,000.00

*DEPT. MAR 20 COMMISSIONING***Our GSTIN Particulars are given below****GSTIN No.** :08AABCK1613R1ZB
State Code. :08
PAN No. :AABCK1613R**TOTAL****SGST @ 9.00 %**
CGST @ 9.00 %1,572,000.00
141,480.00
141,480.00**Remarks:**

FOUNDATION'S DRAWING IS REQUIRED. ERECTION INCLUSIVE.

Total Amount **EIGHTEEN LAKH FIFTY FOUR THOUSAND NINE HUNDRED SIXTY Rupees Only** **1,854,960.00****DESPATCH & PAYMENT INSTRUCTIONS**

- PRICE** :Delivered at our Works/FOR BEAWAR BY PATTY TPT.
- PAYMENT** :30% advance 60% ag.proforma, 10% after 30 days
- DESPATCH INSTRUCTIONS** :To be collected by us/to be sent to STORES DEPT. at our Works **Village - Gailpur ,, District- Alwar.**
- DELIVERY PERIOD** : As Per Above Delivery Schedule
- RECEIPT TIMING** :Material will be received between 9-00 AM to 1-00 and 1-30 PM to 5-00 on Monday to Friday only.
- ENQUIRIES** :Always quote our Purchase Order No. & Date on all Bills & Challans or Correspondence to ensure prompt action.
The bill should be rounded off to the nearest rupee.
- GST AMOUNT** will be released after **TAX is paid and reflected under GSTR -2A in GSTN Portal.**



Authorized Signatory

Corporate Office: J-1/B-1 Extn., Mohan Co-operative Industrial Estate, Mathura Road, New Delhi-110 044 , Ph.: +91-11-26946409,Fax: +91-11-26946407
Regd Office:SF-11,Second Floor,JMD Regent Plaza,Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon - 122001,Haryana, Ph.:+91 -0124-4081281
CIN No.: L26924HR1985PLC056150 , **E-mail:** info@kajariaceramics.com, **Web:** www.kajariaceramics.com

Kajaria Ceramics Ltd.

19 KM Stone Bhiwadi- Alwar Road, Village - Gailpur,, Rajasthan, District- Alwar, F/PUR/102
Rajasthan-301707, Ph.No.01493-243501

PURCHASE ORDER

Kajaria

TRANSFORM YOUR WORLD

Vendor's Address

GANESH ENGINEERING COMPANY
F-174A, PHASE 1ST, RIICO
BEAWAR, 305901
RAJASTHAN-INDIA.

ORDER NO :14/00002438 DATE :26.10.2019 PAGE :1 of 1
INDENT NO :30018944 DEPT. :STORE GLP
YOUR REF. : OUR REF. :

GSTIN No :08AHNPS4008A1ZI

State Code :08

SNo	MATERIAL DESCRIPTION	HSN Code	QUANTITY	UNIT	RATE	DISCOUNT		AMOUNT
					Rs/Unit	Val.	%	Rs.
01	BALLMILL COMP.WITH ACCESSORIES 6'X16'	8474	1.00	SET	1,301,000.00	0.00	0.00	1,301,000.00
02	SILO 50MT CAP.	8474	1.00	EA	271,000.00	0.00	0.00	271,000.00

JAN 20
COMMISSIONING.

Our GSTIN Particulars are given below

GSTIN No. :08AABCK1613R1ZB
State Code. :08
PAN No. :AABCK1613R

TOTAL

SGST @ 9.00 %
CGST @ 9.00 %

1,572,000.00
141,480.00
141,480.00

Remarks:

FOUNDATION'S DRAWING IS REQUIRED. ERECTION INCLUSIVE.

Total
Amount

EIGHTEEN LAKH FIFTY FOUR THOUSAND NINE HUNDRED SIXTY Rupees Only

1,854,960.00

DESPATCH & PAYMENT INSTRUCTIONS

- PRICE** :Delivered at our Works/FOR BEAWAR BY TPT.
- PAYMENT** :30% advance 60% ag.proforma, 10% after 30 days
- DESPATCH INSTRUCTIONS** :To be collected by us/to be sent to STORES DEPT. at our Works Village - Gailpur,, District- Alwar.
- DELIVERY PERIOD** : As Per Above Delivery Schedule
- RECEIPT TIMING** :Material will be received between 9-00 AM to 1-00 and 1-30 PM to 5-00 on Monday to Friday only.
- ENQUIRIES** :Always quote our Purchase Order No. & Date on all Bills & Challans or Correspondence to ensure prompt action.
The bill should be rounded off to the nearest rupee.
- GST AMOUNT will be released after TAX is paid and reflected under GSTR -2A in GSTN Portal.**

Authorized Signatory

Corporate Office: J-1/B-1 Extn., Mohan Co-operative Industrial Estate, Mathura Road, New Delhi-110 044 , Ph.: +91-11-26946409,Fax: +91-11-26946407

Regd Office:SF-11,Second Floor,JMD Regent Plaza,Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon - 122001,Haryana, Ph.:+91 -0124-4081281

CIN No.: L26924HR1985PLC056150 , E-mail: info@kajariaceramics.com, Web: www.kajariaceramics.com



Date : December 11, 2023

Reference No.: KCL/P&A/2023/

Annexure-27

To,
The Regional Officer,
Rajasthan State Pollution Control Board Office,
Bhiwadi,
Distt: Alwar (Raj.)

UNIT-I

Ref.: Your letter no. F14/Tech Alwar (80) / RSPCB / MUID / 542 to 544 dated 19/07/2023

Sub.: Show cause notice for intended refusal of application for Consent to Operate under the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974 and intended closure directions under section 31(A) of the Air ((Prevention and Control of Pollution) Act 1981 and under section 33(A) Water (Prevention & Control of Pollution) Act 1974 of your ceramic tiles manufacturing industry located at 19KM Stone, Bhiwadi-Alwar Road, Gailpur, Tapukara, Tehsil-Tijara, District – Alwar

Dear Sir,

This is in reference to your show cause notice reference letter no. : F14 / Tech_Alwar (80) / RSPCB / MUID / 542 to 544 dated 19/07/2023, the following corrective action has been taken against Point no. 9 (Sr. no. 6):

We have re-designed and installed Wet Scrubber Internals with Sieve Plate and Ceramic Pall Rings along with Water Spray Nozzles and pumps in both Bio Mass fired spray drier model: ATM-120 and ATI-140. A copy of purchase order of Wet separator modification kit and drawing is attached for your reference. The details of modification kit is as under :

ATM-120 Spray Drier

- . SS304 perforated plate Ø 3350 mm x 5 mm thickness, Ø 20 mm opening
- . No. of SS 304 swirl nozzles = 16 nos.
- . No. of ceramic roller pieces Ø 2" x 2" = 2200 pcs

ATI-140 Spray Drier

- . SS304 perforated plate 5 mm, thickness Ø 20 mm, opening diameter Ø 3750 mm
- . No. of SS 304 swirl nozzles = 17 nos.
- . No. of ceramic roller pieces Ø 2" x 2" = 3000 pcs

Originally, there was only 3" SS Pipe with 4 mm slot which makes water curtain at the entry duct of wet separator of all spray drier models. After the modification, the stack-monitoring test were done by M/s Enviro Lab, Bhiwadi and test reports are attached for your kind reference and therefore we are requesting to you kindly grant us CTO to our Unit – I.

This is for your kind information.

Thanking you,
For **KAJARIA CERAMICS LIMITED,**

(DR RAJWEER CHOUDHARY)
CHIEF OPERATING OFFICER

Encl.: As above
Cc to : The Member Secretary, RSPCB, Jaipur
: The SEE & GIC (MUID), RSPCB, Jaipur

Kajaria Ceramics Limited

19 K.M. Stone, Bhiwadi - Alwar Road, Village: Gailpur, Post: Tapukara, Distt. Alwar (Raj.) Pin: 301707 (INDIA)
Ph.: +91-1493-243501, 243601 Fax: +91-1493-243511 E-mail: gailpur@kajariaceramics.com
Registered Office : SF-11, Second Floor, JMD Regent Plaza, Mehrauli-Gurgaon Road,
Vill.-Sikanderpur Ghosi, Gurgaon, Haryana - 122001 Ph.: +91-124-4081281
CIN No. : L26924HR1985PLC056150
Web.: www.kajariaceramics.com



Kajaria Ceramics Limited, Gailpur
Wet Separator (Unit-I)

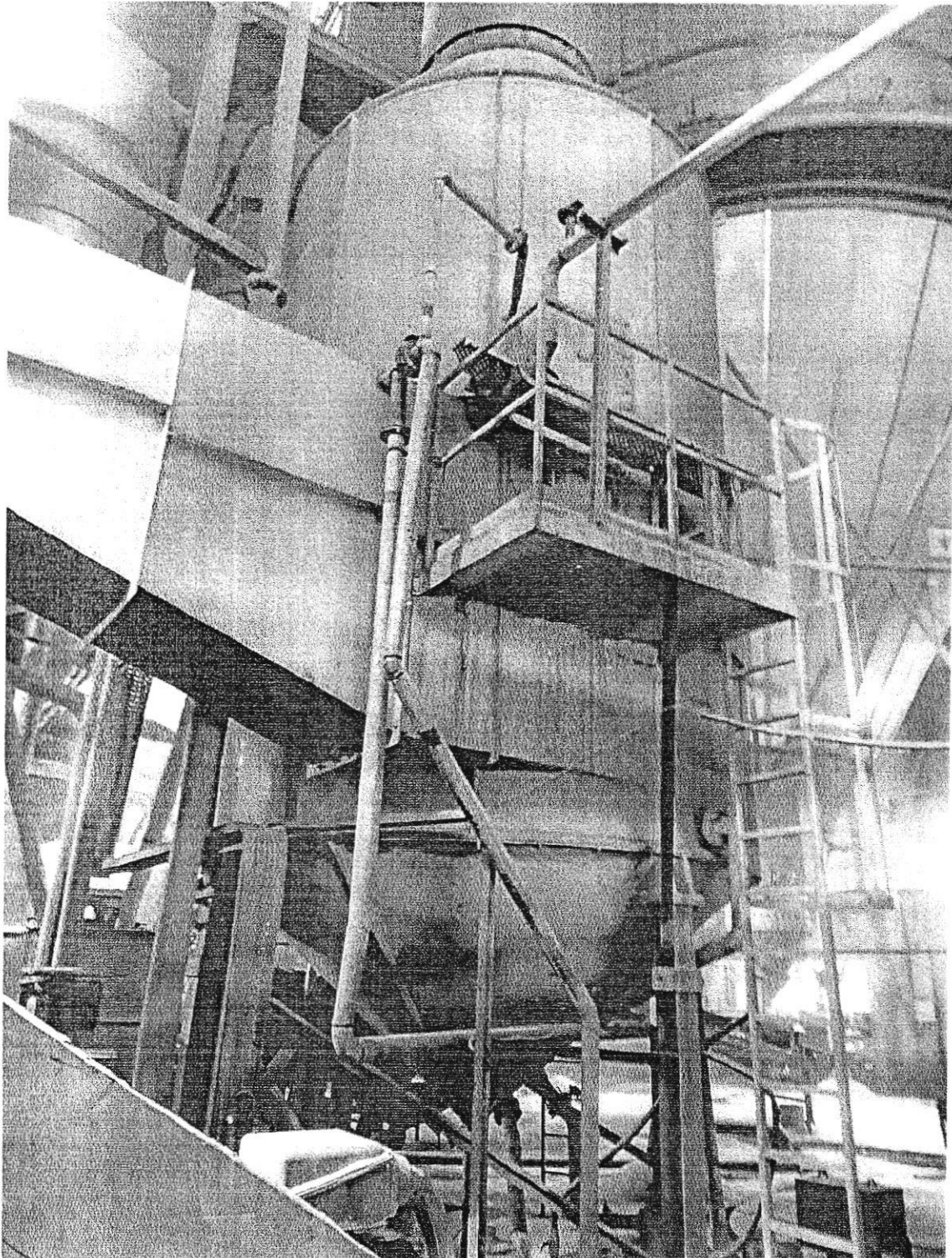



FIGURE - 1

For KAJARIA CERAMICS LIMITED


(Dr. RAJVEER CHOUDHARY)
Chief Operating Officer

Kajaria Ceramics Limited, Gailpur
Wet Separator (Unit-I)

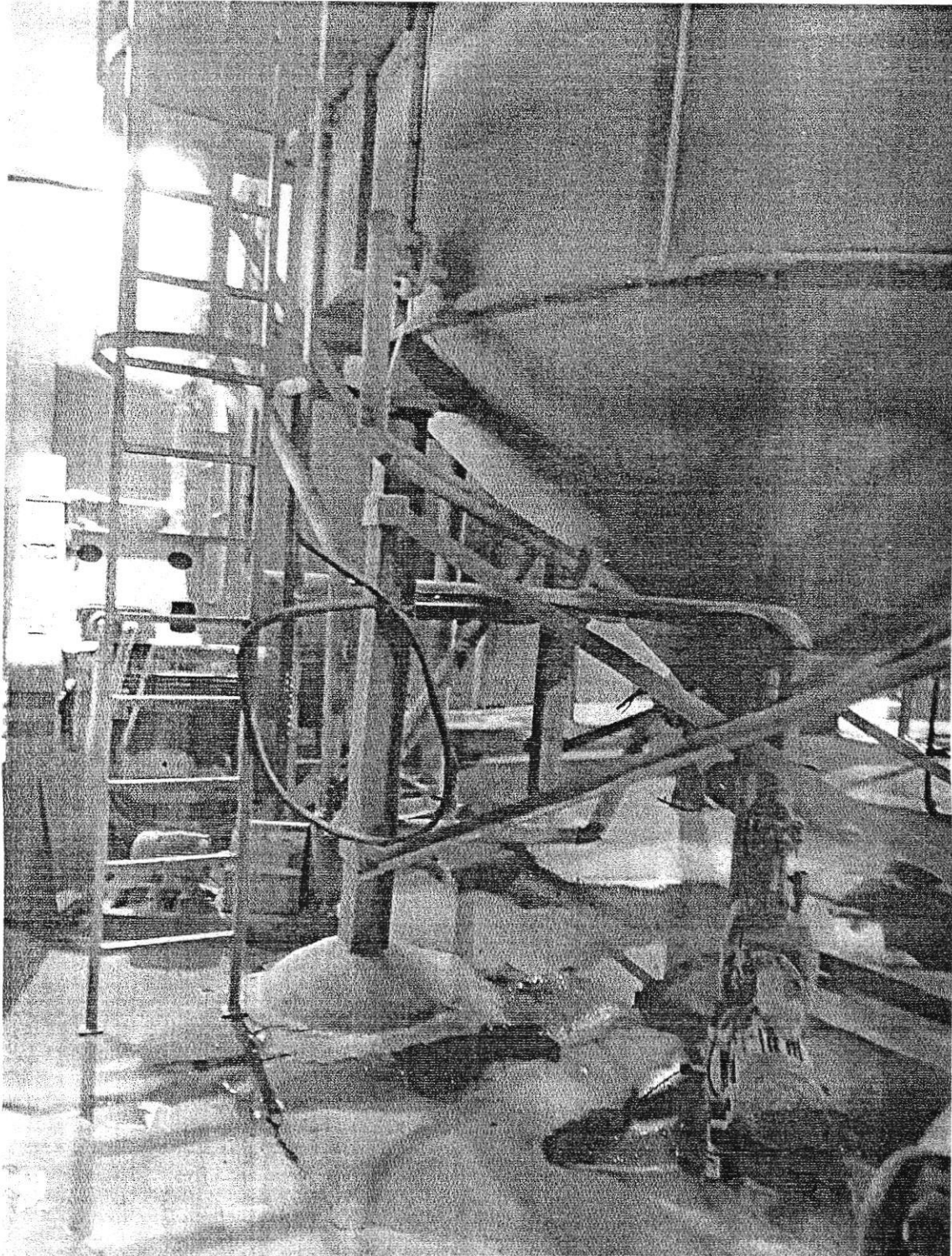


FIGURE - 2

For KAJARIA CERAMICS LIMITED

Raj
(Dr. RAJVEER CHOUDHARY)
Chief Operating Officer

Kajaria Ceramics Ltd.

19 Km Sona Bhiwadi- Alwar Road, Village - Gailpur, Rajasthan, District- Alwar, PIN/RM/02
Rajasthan-301707.Pn.No.01493-243501

PURCHASE ORDER
RIPURM02

Kajaria

TRANSFORM YOUR WORLD

Vendor's Address
Company AIRVENT COMPANY

FARIDABAD, 121003
HARYANA-INDIA

ORDER NO :14/00002947 DATE :22.08.2023 PAGE :1 of 1
INDENT NO :30032386 DEPT. :STORE GLP
YOUR REF. : OUR REF. :

GSTIN No :06AVVPC3352K1Z9

State Code :06

SNo	MATERIAL DESCRIPTION	HSN Code	QUANTITY	UNIT	RATE		DISCOUNT		AMOUNT Rs.
					Rs/Unit	Val.	%	Rs.	
01	WET SEPARATOR MODIFICATION MODEL 140 UI	8474	1.00	SET	475,000.00	0.00	0.00	475,000.00	
02	WET SEPARATOR MODIFICATION MODEL 110 UI	8474	1.00	SET	464,500.00	0.00	0.00	464,500.00	
03	WET SEPARATOR MODIFICATION MODEL 110 UI	8474	1.00	SET	464,500.00	0.00	0.00	464,500.00	

Our GSTIN Particulars are given below

GSTIN No. :08AABCK1613R1ZB
State Code. :08
PAN No. :AABCK1613R

TOTAL

FREIGHT CHARGES
IGST @ 15.00 %

1,404,000.00
6,000.00
253,800.01

Remarks:

Total Amount **SIXTEEN LAKH SIXTY THREE THOUSAND EIGHT HUNDRED Rupees ONE Paise Only** 1,663,800.01

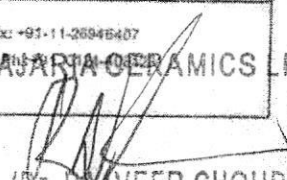
DESPATCH & PAYMENT INSTRUCTIONS

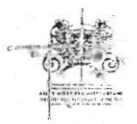
- PRICE :Delivered at our Works/FOR FARIDABAD.
- PAYMENT.
- DESPATCH INSTRUCTIONS : To be collected by us/ to be sent to STORES DEPT. at our Works Village - Gailpur, District- Alwar.
- DELIVERY PERIOD : As Per Above Delivery Schedule
- RECEIPT TIMING :Material will be received between 9-00 AM to 1-00 and 1-30 PM to 5-00 on Monday to Friday only.
- ENQUIRIES :Always quote our Purchase Order No. & Date on all Bills & Challans or Correspondence to ensure prompt action.
The bill should be rounded off to the nearest rupee.
- GST AMOUNT will be released after TAX is paid and reflected under GSTR -2A in GSTN Portal.


Authorized Signatory

Corporate Office: J-1/B-1 Etn., Mohan Co-operative Industrial Estate, Mathura Road, New Delhi-110044, Ph.: +91-11-26946409, Fax: +91-11-26946407
Regd Office: SF-11, Second Floor, JMD Regent Plaza, Malviya Gurgaon Road, Village Sikanderpur Ghos, Gurgaon - 122001, Ph.: +91-124-4611111
CIN No.: L2924HR1985PLC05150, E-mail: info@kajariaceramics.com, Web: www.kajariaceramics.com

FOR KAJARIA CERAMICS LIMITED


(Mr. RAJVEER CHOUDHARY)
Chief Operating Officer



To,
The Regional Officer,
Rajasthan State Pollution Control Board Office,
Bhiwadi,
Distt: Alwar (Raj.)

UNIT-II

Ref.: Your letter no. F14/Tech Alwar (537) / RSPCB / MUID / 621 to 623 dated 01/08/2023

Sub.: Show cause notice for intended revocation of consent to operate under section 21/22 of the Air (Prevention & Control of pollution)Act, 1981 and section 25/26 of the Water (prevention & control of pollution)Act, 1974 and Authorization under Rules, 6(4) the provisions of Hazardous and other waste Rules 2016 and intended clousure directions under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33(A) Water (Prevention & Control of Pollution)Act, 1974 of ceramic tiles manufacturing Industry located at 19 KM Stone, Bhiwadi Alwar Road : Gailpur, tapukara, Tehsil – Tijara, District : Alwar

Dear Sir,

This is in reference to your show cause notice reference letter no. : F14/Tech_Alwar (537)/ RSPCB / MUID / 621 to 623 dated 01/08/2023, the following corrective action has been taken against Point no. 11 (Sr. No. 6) :

We have re-designed and installed Wet Scrubber Internals with Sieve Plate and Ceramic Pall Rings along with Water Spray Nozzles and pumps in Bio Mass fired spray drier model: ATM-110 and in ATI-110 spray drier, old wet separator replaced with newly designed wet separator. A copy of purchase order of Wet separator modification kit, wet separator and drawings are attached for your reference. The details of modification kit is as under :

ATM-110 Spray Drier

- SS304 perforated plate Ø 3350 mm x 5 mm thickness, Ø 20 mm opening
- No. of SS 304 swirl nozzles = 16 nos.
- No. of ceramic roller pieces Ø 2" x 2" = 2200 pcs

NOV 23

ATI-110 Spray Drier

- Wet separator replaced with newly designed wet separator, details attached

NOV 23

Originally, there was only 3" SS Pipe with 4 mm slot which makes water curtain at the entry duct of wet separator of all spray drier models. After the modification in one spray drier and wet separator replacement in another, the stack-monitoring test were done by M/s Enviro Lab, Bhiwadi and test reports are attached for your kind reference.

Replaced with
NEW WET SEPARATOR
30 mg/Nm³ RS 29.2 lacs

This is for your kind information.

Thanking you,

For **KAJARIA CERAMICS LIMITED,**

(DR RAJVEER CHOUDHARY)
CHIEF OPERATING OFFICER

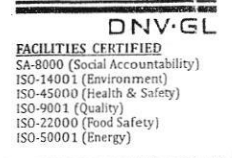
Encl.: As above

Cc to : The Member Secretary, RSPCB, Jaipur
The SEE & GIC (MUID), RSPCB, Jaipur



Kajaria Ceramics Limited

19 K.M. Stone, Bhiwadi - Alwar Road, Village: Gailpur, Post: Tapukara, Distt. Alwar (Raj.) Pin: 301707 (INDIA)
Ph.:+91-1493-243501, 243601 Fax:+91-1493-243511 E-mail: gailpur@kajariaceramics.com
Registered Office : SF-11, Second Floor, JMD Regent Plaza, Mehrauli-Gurgaon Road,
Gurgaon, Haryana - 122001 Ph.: +91-124-4081281
PIN No. : L26924HR1985PLC056150
Web.: www.kajariaceramics.com



UNIT - I (ATM 120 / ATI 140 SPRAY DRIER)

TO CHIMNEY

NOZZLES

SOCKET

PIPE

EXISTING MIST
ELEMATOR

A

SECTION A-A

VALVE

SOCKET

PERFORATED SHEET
SS304/ 5mm THK WITH
HOLES OF 20mm ϕ

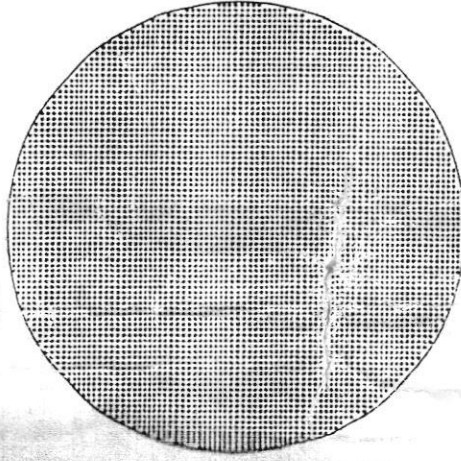
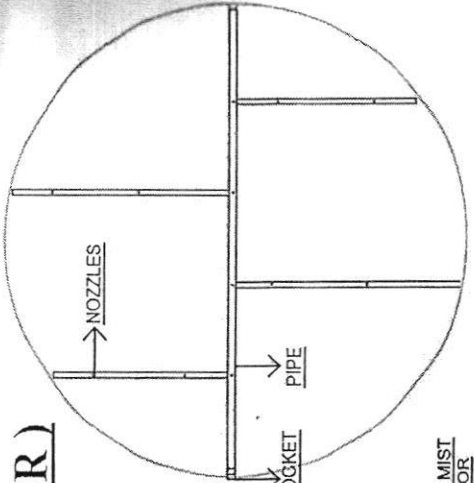
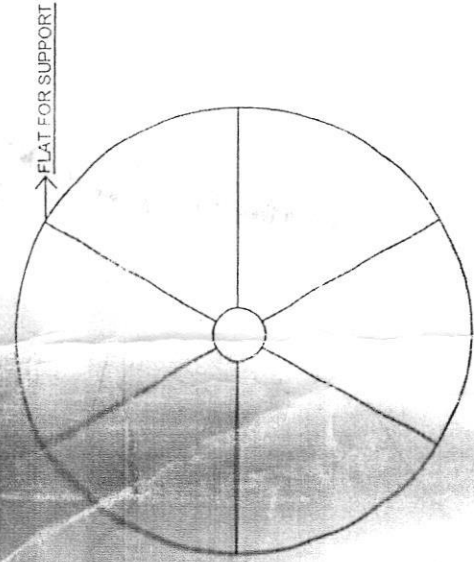
CERAMIC PIPE
PIECES

VALVE

FROM PUMP

WATER CURTAIN

FUMES FROM SPRAY
DRIER THROUGH ID FAN



SS PERFORATED SHEET SECTION A-A

BILL OF MATERIAL

ITEM NO.	DESCRIPTION	QTY	MATERIAL	SIZE
01	PERFORATED SHEET	01	SS-304	3350 MM ϕ / 3750 MM ϕ
02	PIPING 1.5" ϕ	01	SS-304	STD.
03	PIPING 1.25" ϕ	04	SS-304	STD.
04	FLATS	08	SS-304	ISA 30X3
05	RING COLLER	01	SS-304	ISA 30X3
06	DAMPER AT INLET	01	IS 2002/MS	980(MANUAL OPERATED)
07	NOZZLES	12	SS-304	FITTED WITH PIPING
08	SOCKET	12	SS-304	FITTED WITH PIPING

SUBMITTED FOR	
INFORMATION	RECORD
CONSTRUCTION	REFERENCE

STAR AIRVENT COMPANY LIMITED
 AIRVENT
 DEERU NICK, ANAPURUVA, MADHURAI
 1 of 1
 KAJIRA CREAVES LTD
 Chief Operating Officer

- 1. CHECK DIMENSIONS SPECIFIED
- 2. ALL WELDS TO BE INSPECTED
- 3. REMOVE ALL BURRS & SWAMP EDGES

Kajaria Ceramics Ltd.

19 Km Stone Bhiwadi- Alwar Road, Village - Gallpur, Rajasthan, District- Alwar, Rajasthan-301707, Ph.No.01493-243501

PURCHASE ORDER
EIPUR102

Kajaria

TRANSFORM YOUR WORLD

Vendor's Address
Company AIRVENT COMPANY

FARIDABAD, 121003
HARYANA, INDIA.

ORDER NO : 14/00002947

DATE : 22.08.2023

PAGE : 1 of 1

INDENT NO : 30032386

DEPT. : STORE GLP

YOUR REF. :

OUR REF. :

GSTIN No : 06AVVPC3362K1Z9

State Code : 06

SNo	MATERIAL DESCRIPTION	HSN Code	QUANTITY	UNIT	RATE		DISCOUNT		AMOUNT
					Rs/Unit	Val.	%	Rs.	
01	WET SEPARATOR MODIFICATION MODEL 140 VI	8474	1.00	SET	475,000.00	0.00	0.00	0.00	475,000.00
02	WET SEPARATOR MODIFICATION MODEL 110 UI	8474	1.00	SET	464,500.00	0.00	0.00	0.00	464,500.00
03	WET SEPARATOR MODIFICATION MODEL 110 UI	8474	1.00	SET	464,500.00	0.00	0.00	0.00	464,500.00

Our GSTIN Particulars are given below

GSTIN No. : 08AABCK1613R1ZB

State Code : 08

PAN No. : AABCK1613R

TOTAL

FREIGHT CHARGES

IGST @ 18.00 %

1,404,000.00

6,000.00

253,800.01

Remarks:

Total Amount

SIXTEEN LAKH SIXTY THREE THOUSAND EIGHT HUNDRED Rupees ONE Paise Only

1,663,800.01

DESPATCH & PAYMENT INSTRUCTIONS

1. PRICE : Delivered at our Works/FOR FARIDABAD.
2. PAYMENT :
3. DESPATCH INSTRUCTIONS : To be collected by us to be sent to STORES DEPT. at our Works Village - Gallpur, District- Alwar.
4. DELIVERY PERIOD : As Per Above Delivery Schedule.
5. RECEIPT TIMING : Material will be received between 8-00 AM to 1-00 and 1-30 PM to 5-00 on Monday to Friday only.
6. ENQUIRIES : Always quote our Purchase Order No. & Date on all Bills & Challans or Correspondence to ensure prompt action.
The bill should be rounded off to the nearest rupee.
7. GST AMOUNT will be released after TAX is paid and reflected under GSTR -2A in GSTN Portal.

Authorized Signatory

Corporate Office: J-1/B-1 Extn., Mohan Co-operative Industrial Estate, Mathura Road, New Delhi-110 044, Ph.: +91-11-26948409, Fax: +91-11-26948407

Regd Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sitanderpur Ghosai, Gurgaon - 125001, Haryana Ph: 0124-4614614

CIN No.: L28224HR1985PLC058150, E-mail: info@kajariaceramics.com, Web: www.kajariaceramics.com

FOR KAJARIA CERAMICS LIMITED

(Dr. RAJVEER CHOUDHARY)
Chief Operating Officer

Kajaria Ceramics Ltd.

19 KM Stone Bhiwadi- Alwar Road, Village - Gailpur, Rajasthan, District- Alwar, F/PUR/102
Rajasthan-301707, Ph.No.01493-243501

PURCHASE ORDER
F/PUR/102

Kajaria

TRANSFORM YOUR WORLD

Vendor's Address
Company AIRVENT COMPANY

FARIDABAD, 121003
HARYANA-INDIA.

ORDER NO : 14/00003097 DATE : 07.08.2024 PAGE : 1 of 1
INDENT NO : 30036672 DEPT. : STORE GLP
YOUR REF. : OUR REF. :

GSTIN No : 06AVVPC3362K1Z9

State Code : 06

SNo	MATERIAL DESCRIPTION	HSN Code	QUANTITY	UNIT	RATE	DISCOUNT		AMOUNT
					Rs/Unit	Val.	%	Rs.
01	WET SCRUBBER 2850MM	8412	1.00	SET	305,000.00	0.00	0.00	305,000.00

Our GSTIN Particulars are given below

GSTIN No. : 08AABCK1613R1ZB
State Code. : 08
PAN No. : AABCK1613R

TOTAL
IGST @ 18.00 %

305,000.00
54,900.00

Remarks:

Total Amount THREE LAKH FIFTY NINE THOUSAND NINE HUNDRED Rupees Only

359,900.00

DESPATCH & PAYMENT INSTRUCTIONS

1. PRICE : Delivered at our Works/FOR FARIDABAD BY ACCURATE FREIGH.
2. PAYMENT : 100% Advance with Order
3. DESPATCH INSTRUCTIONS : To be collected by us/to be sent to STORES DEPT. at our Works Village - Gailpur, District- Alwar.
4. DELIVERY PERIOD : As Per Above Delivery Schedule
5. RECEIPT TIMING : Material will be received between 9-00 AM to 1-00 and 1-30 PM to 5-00 on Monday to Friday only.
6. ENQUIRIES : Always quote our Purchase Order No. & Date on all Bills & Challans or Correspondence to ensure prompt action.
The bill should be rounded off to the nearest rupee.
7. GST AMOUNT will be released after TAX is paid and reflected under GSTR -2A in GSTN Portal.


Authorized Signatory

Corporate Office: J-1/B-1 Extn., Mohan Co-operative Industrial Estate, Mathura Road, New Delhi-110 044, Ph.: +91-11-26946409, Fax: +91-11-26946407
Regd Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon - 122001, Haryana, Ph.: +91 -0124-4081281
CIN No.: L26924HR1985PLC056150, E-mail: info@kajariaceramics.com, Web: www.kajariaceramics.com

Kajaria Ceramics Ltd.

19 KM Stone Bhiwadi- Alwar Road, Village - Gailpur ,, Rajasthan, District- Alwar, F/PUR/102
Rajasthan-301707, Ph.No.01493-243501

PURCHASE ORDER

Kajaria

TRANSFORM YOUR WORLD

Vendor's Address

Company SACMI ENGINEERING (INDIA) PVT LTD
PLOT NO.SM -50,
SANAND INDUSTRIAL ESTATE-II, AT VILLAGE
CHARAL, GIDC, SANAND,
AHMEDABAD, 382110

ORDER NO : 14/00002932 DATE : 23.06.2023 PAGE : 1 of 1
INDENT NO : DEPT. : STORE GLP PVT/GVT
YOUR REF. : OUR REF. :

GSTIN No : 24AAKCS8465L1Z0

State Code : 24

SNo	MATERIAL DESCRIPTION	HSN Code	QUANTITY	UNIT	RATE	DISCOUNT		AMOUNT
					Rs/Unit	Val.	%	Rs.
01	WET SEPARATOR 30 MG/NM3 FOR ATE 110	8474	0.31	EA	2,950,000.00	0.00	0.00	914,500.00
02	WET SEPARATOR 30 MG/NM3 FOR ATE 110	8474	0.37	EA	2,950,000.00	0.00	0.00	1,091,500.00
03	WET SEPARATOR 30 MG/NM3 FOR ATE 110	8474	0.31	EA	2,950,000.00	0.00	0.00	914,500.00

Our GSTIN Particulars are given below

GSTIN No. : 08AABCK1613R1ZB
State Code. : 08
PAN No. : AABCK1613R

TOTAL
IGST @ 18.00 %

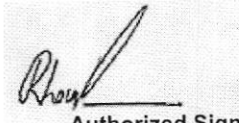
2,920,500.00
525,690.00

Remarks:

Total Amount **THIRTY FOUR LAKH FORTY SIX THOUSAND ONE HUNDRED NINETY Rupees Only** 3,446,190.00

DESPATCH & PAYMENT INSTRUCTIONS

1. PRICE : Delivered at our Works/FOR AHMEDABAD.
2. PAYMENT : 30% advance 60% ag.proforma, 10% after 30 days
3. DESPATCH INSTRUCTIONS : To be collected by us/to be sent to STORES DEPT. at our Works Village - Gailpur ,, District- Alwar.
4. DELIVERY PERIOD : As Per Above Delivery Schedule
5. RECEIPT TIMING : Material will be received between 9-00 AM to 1-00 and 1-30 PM to 5-00 on Monday to Friday only.
6. ENQUIRIES : Always quote our Purchase Order No. & Date on all Bills & Challans or Correspondence to ensure prompt action.
The bill should be rounded off to the nearest rupee.
7. GST AMOUNT will be released after TAX is paid and reflected under GSTR -2A in GSTN Portal.



Authorized Signatory

Corporate Office: J-1/B-1 Extn., Mohan Co-operative Industrial Estate, Mathura Road, New Delhi-110 044 , Ph.: +91-11-26946409, Fax: +91-11-26946407
Regd Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon - 122001, Haryana, Ph.: +91 -0124-4081281
CIN No.: L26924HR1985PLC056150 , E-mail: info@kajariaceramics.com, Web: www.kajariaceramics.com

UNIT-II (ATI – 110 SPRAY DRIER)

001AZ004A

SAGMI INDIA

2 MAIN FEATURES

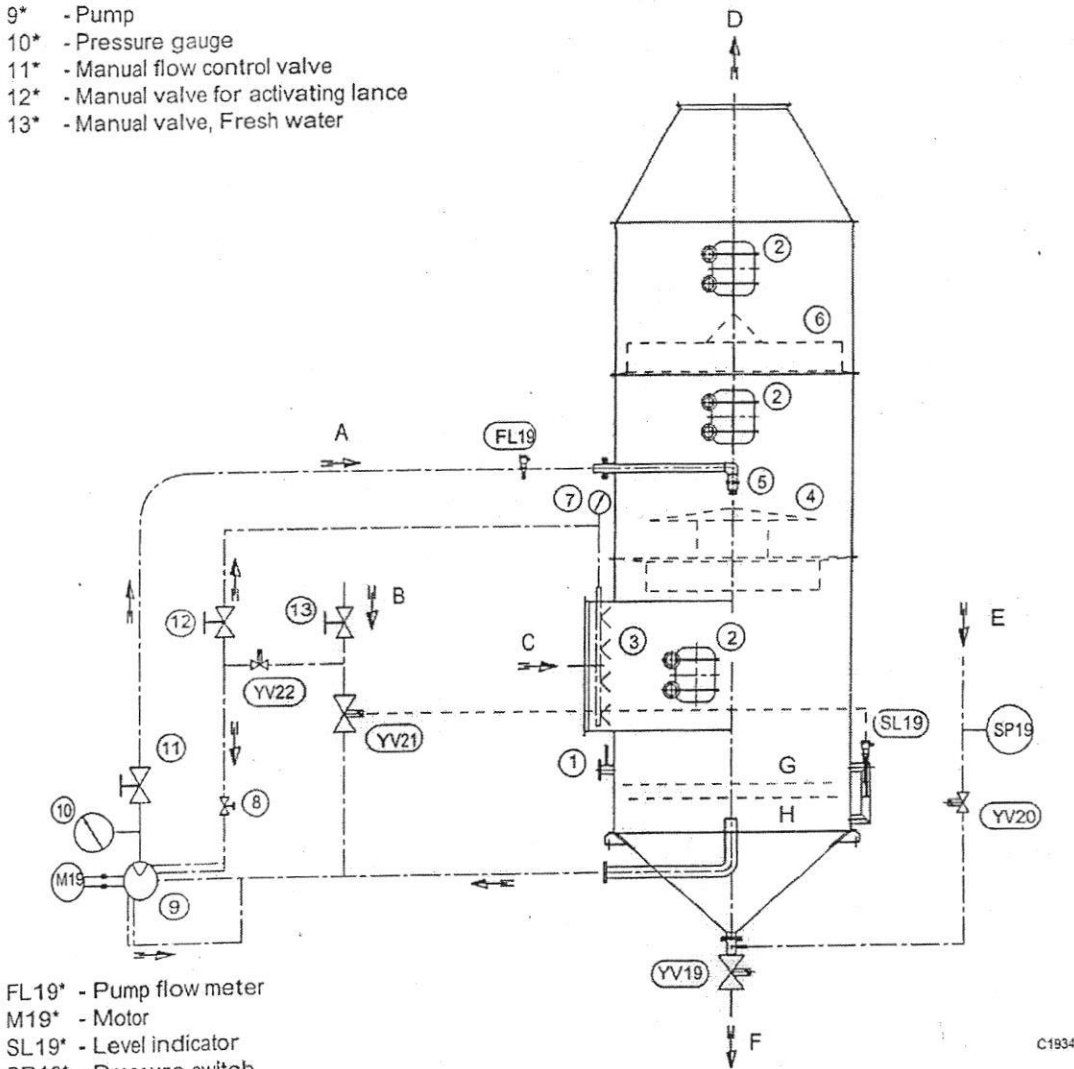
2.3 DRAWINGS

2.3.1 DRAWING OF SEPARATOR WITH WATER SYSTEM (OPTIONAL)

Figure 2.3.1 - DRAWING OF SEPARATOR WITH WATER SYSTEM

- 1 - Too full
- 2 - Inspection door
- 3 - Lance with nozzles
- 4 - Mixer
- 5 - Nozzle for recirculated water
- 6 - Condensate trap
- 7 - Pressure gauge
- 8* - Manual valve, Flow control
- 9* - Pump
- 10* - Pressure gauge
- 11* - Manual flow control valve
- 12* - Manual valve for activating lance
- 13* - Manual valve, Fresh water

- A - Recirculated water
- B - Fresh water
- C - Air from fan
- D - Water evaporated
- E - Air bled
- F - Separator vent
- G - Maximum level
- H - Minimum level

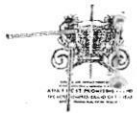


- FL19* - Pump flow meter
- M19* - Motor
- SL19* - Level indicator
- SP19* - Pressure switch
- YV19* - Drain valve with actuator (NC)
- YV20* - Bleed valve (NC)
- YV21* - Solenoid valve, Fresh water (NC)
- YV22* - Flow control valve (NC)

* Optional
NC = Normally closed

For KAJARIA CERAMICS LIMITED

(Dr. RAJVEER CHOUDHARY)
Chief Operating Officer



Reference No.: KCL/P&A/2023/

Date : December 11, 2023

To,
The Regional Officer,
Rajasthan State Pollution Control Board Office,
Bhiwadi
Distt: Alwar (Raj.)

UNIT-III

Ref.: Your letter no. F14/Tech Alwar (538)/RSPCB/MUID/ 618 to 620 dated 01/08/2023

Sub.: Show cause notice for intended revocation of consent to operate under section 21/22 of the Air (Prevention & Control of pollution)Act, 1981 and section 25/26 of the Water (prevention & control of pollution)Act, 1974 and Authorization under Rules, 6(4) the provisions of Hazardous and other waste Rules 2016 and intended clousure directions under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33(A) Water (Prevention & Control of Pollution) Act 1974 of ceramic tiles manufacturing Industry located at 19 KM Stone, Bhiwadi Alwar Road : Gailpur, tapukara, Tehsil – Tijara, District : Alwar

Dear Sir,

This is in reference to your show cause notice reference letter no. : F14 / Tech_Alwar (538) / RSPCB / MUID/ 618 to 620 dated 01/08/2023, the following corrective action has been taken against Point no. 11 (Sr. no. 6) :

We have re-designed and installed Wet Scrubber Internals with Sieve Plate and Ceramic Pall Rings along with Water Spray Nozzles and pumps in both Bio Mass fired spray drier model: ATE-110 and ATE-65. A copy of purchase order of Wet separator modification kit and drawing is attached for your reference. The details of modification kit is as under :

ATE-110 Spray Drier

- SS304 perforated plate Ø 3350 mm x 5 mm thickness, Ø 20 mm opening
- No. of SS 304 swirl nozzles = 16 nos.
- No. of ceramic roller pieces Ø 2" x 2" = 2200 pcs

NOV. 23

ATE-65 Spray Drier

- SS304 perforated plate 5 mm, thickness Ø 20 mm, opening diameter Ø 2950 mm
- No. of SS 304 swirl nozzles = 16 nos.
- No. of ceramic roller pieces Ø 2" x 2" = 2000 pcs

NOV 23

Originally, there was only 3" SS Pipe with 4 mm slot which makes water curtain at the entry duct of wet separator of all spray drier models. After the modification, the stack-monitoring test were done by M/s Enviro Lab, Bhiwadi and test reports are attached for your kind reference.

This is for your kind information.

Thanking you,

For **KAJARIA CERAMICS LIMITED,**

(DR RAJVEER CHOUDHARY)
CHIEF OPERATING OFFICER

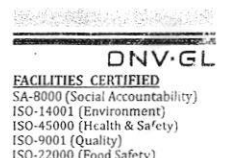
Encl.: As above

Cc to : **The Member Secretary, RSPCB, Jaipur**
: **The SEE & GIC (MUID), RSPCB, Jaipur**

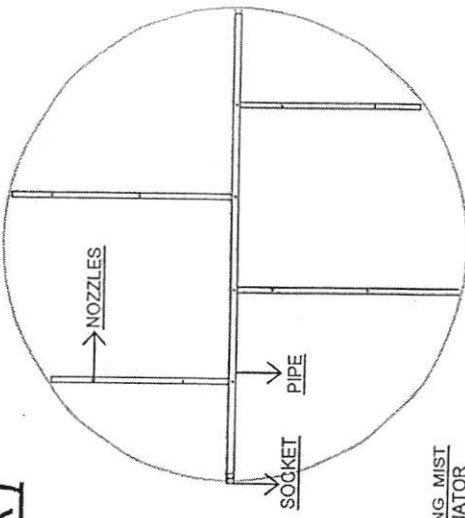
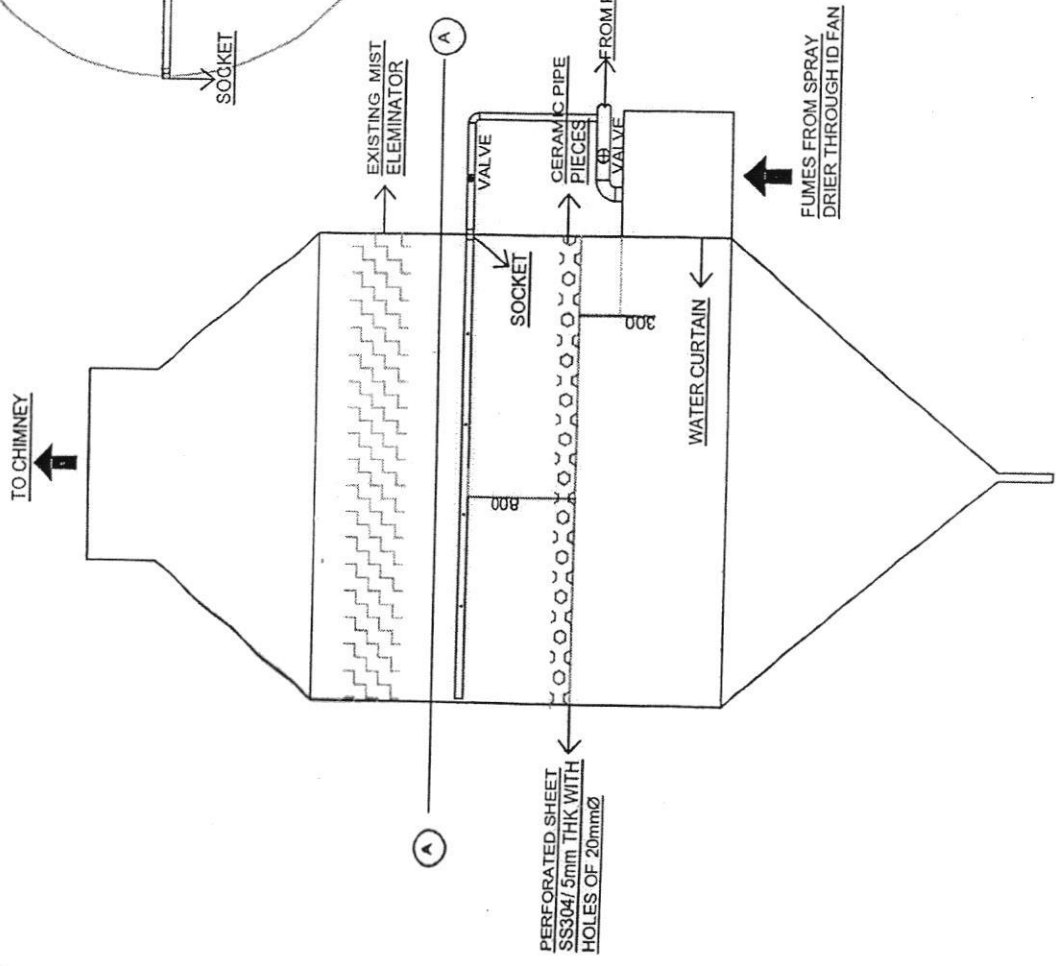
[Handwritten signature and date: 10/11/23]

Kajaria Ceramics Limited

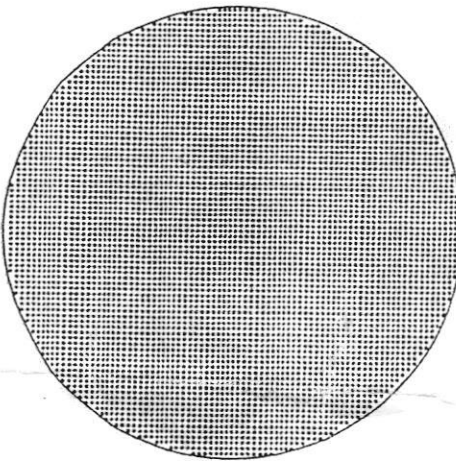
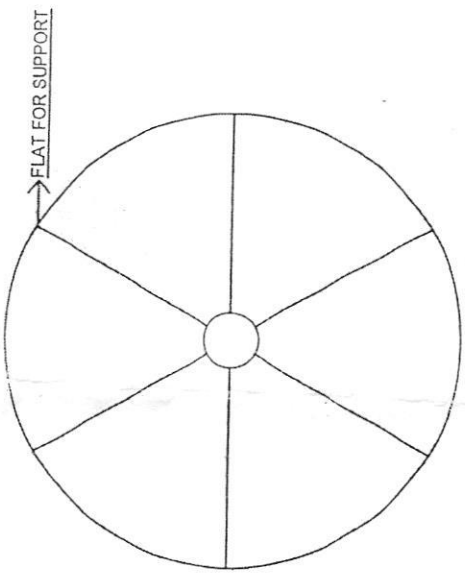
19 K.M. Stone, Bhiwadi - Alwar Road, Village: Gailpur, Post: Tapukara, Distt. Alwar (Raj.) Pin: 301707 (INDIA)
Ph.:+91-1493-243501, 243601 Fax:+91-1493-243511 E-mail: gailpur@kajariaceramics.com
Registered Office : SF-11, Second Floor, JMD Regent Plaza, Mehrauli-Gurgaon Road,
Vill.-Sikanderpur Ghosi, Gurgaon, Haryana- 122001 Ph.: +91-124-4081281
CIN No. : L26924HR1985PLC056150



UNIT - III (ATE - 110 / ATE - 65 SPRAY DRIER)



SECTION A-A



SS PERFORATED SHEET SECTION A-A

BILL OF MATERIAL

ITEM NO.	DESCRIPTION	QTY	MATERIAL	SIZE
01	PERFORATED SHEET	01	SS-304	3350 MM # / 2500MM Ø
02	PIPING 1.5" #	01	SS-304	STDO.
03	PIPING 1.25" #	04	SS-304	STDO.
04	FLATS	06	SS-304	ISA 30X5
05	RING COLLER	01	SS-304	ISA 30X5
06	DAMPER AT OUTLET	01	SS-304	ISA 30X5
07	NOZZLES	12	SS-304	FITTED WITH PIPING

SUBMITTED FOR

INFORMATION	RECORD
CONSTRUCTION	REFERENCE

SOVIAR ADVENTURE COMPANY LIMITED
 #101, MIDC, PHASE II, CHANDRASEKHAR
 DEEPAN NAGAR, ANANDNUR PULI, PAKHEDAO
 DIST. RAJGIRI, NAGPUR

1 of 1
 (DR. KAVYAR CHOUHANAM)
 Chief Operating Officer

1. RELEASE OF DRAWING BY CUSTOMER
2. ALL DIMENSIONS ARE IN MILLIMETERS
3. REMOVE ALL BLANKS & SWAMP BUBBLES

Vendor's Address
Company AIRVENT COMPANY

FARIDABAD, 121003
HARYANA-INDIA.

ORDER NO : 14/00002935 DATE : 21.07.2023 PAGE : 1 of 1
INDENT NO : 30031914 DEPT. : STORE GLP PVT/GVT
YOUR REF. : OUR REF. :

GSTIN No : 06AVVPC3362K1Z9

State Code : 06

SNo	MATERIAL DESCRIPTION	HSN Code	QUANTITY	UNIT	RATE	DISCOUNT		AMOUNT
					Rs/Unit	Val.	%	Rs.
01	WET SEPARATOR MODIFICATION KIT DIA 3350M	8474	1.00	EA	306,000.00	0.00	0.00	306,000.00

Our GSTIN Particulars are given below

GSTIN No. : 08AABCK1613R1ZB
State Code. : 08
PAN No. : AABCK1613R

TOTAL

FREIGHT CHARGES

IGST @ 18.00 %

306,000.00

4,000.00


55,800.00

Remarks:

Total Amount	THREE LAKH SIXTY FIVE THOUSAND EIGHT HUNDRED Rupees Only	365,800.00
--------------	--	------------

DESPATCH & PAYMENT INSTRUCTIONS

1. PRICE : Delivered at our Works/FOR fridabad.
2. PAYMENT : Payment After 45 Days from the date of billing
3. DESPATCH INSTRUCTIONS : To be collected by us/to be sent to STORES DEPT. at our Works Village - Gailpur ,, District- Alwar.
4. DELIVERY PERIOD : As Per Above Delivery Schedule
5. RECEIPT TIMING : Material will be received between 9-00 AM to 1-00 and 1-30 PM to 5-00 on Monday to Friday only.
6. ENQUIRIES : Always quote our Purchase Order No. & Date on all Bills & Challans or Correspondence to ensure prompt action.
The bill should be rounded off to the nearest rupee.
7. GST AMOUNT will be released after TAX is paid and reflected under GSTR -2A in GSTN Portal.


For KAJARIA CERAMICS LIMITED

Corporate Office: J-1/B-1 Extn., Mohan Co-operative Industrial Estate, Mathura Road, New Delhi-110 044 , Ph.: +91-11-26946409, Fax: +91-11-26946407

Regd Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon - 122001, Haryana, Ph.: +91-0124-4081281

CIN No.: L26924HR1985PLC056150 , E-mail: info@kajariaceramics.com, Web: www.kajariaceramics.com

(DR. RAJVEER CHOUDHARY)
Chief Operating Officer

Kajaria Ceramics Ltd.

9 KM Stone Bhiwadi- Alwar Road, Village - Gailpur,, Rajasthan, District- Alwar, F/PUR/102

PURCHASE ORDER

Kajaria

TRANSFORM YOUR WORLD

Vendor's Address
Company AIRVENT COMPANY

ORDER NO : 14/00002946

DATE : 22.08.2023

PAGE : 1 of 1

INDENT NO : 30032338

DEPT. : STORE GLP PVT/GVT

YOUR REF. :

OUR REF. :

FARIDABAD, 121003
HARYANA-INDIA.

GSTIN No : 06AVVPC3362K1Z9

State Code : 06

SNo	MATERIAL DESCRIPTION	HSN Code	QUANTITY	UNIT	RATE	DISCOUNT		AMOUNT Rs.
					Rs/Unit	Val.	%	
01.	WET SEPARATOR MODIFICATION MODEL 65	8474	1.00	SET	457,000.00	0.00	0.00	457,000.00

ur GSTIN Particulars are given below

STIN No. : 08AABCK1613R1ZB
ate Code. : 08
N No. : AABCK1613R

TOTAL
FREIGHT CHARGES 457,000.00
IGST @ 18.00 % 4,000.00
82,980.00

marks:
MENT:- 70% ADVANCE AGAINST PI

Amount **FIVE LAKH FORTY THREE THOUSAND NINE HUNDRED EIGHTY Rupees Only** 543,980.00

DESPATCH & PAYMENT INSTRUCTIONS
 PRICE : Delivered at our Works/FOR FARIDABAD.
 PAYMENT : 50% Advance with PO and balance 50% Against Proforma
 DISPATCH INSTRUCTIONS : To be collected by us/to be sent to STORES DEPT. at our Works Village - Gailpur,, District- Alwar.
 DELIVERY PERIOD : As Per Above Delivery Schedule
 RECEIPT TIMING : Material will be received between 9-00 AM to 1-00 and 1-30 PM to 5-00 on Monday to Friday only.
 ENQUIRIES : Always quote our Purchase Order No. & Date on all Bills & Challans or Correspondence to ensure prompt action.
 The bill should be rounded off to the nearest rupee.
 AMOUNT will be released after TAX is paid and reflected under GSTR -2A in GSTN Portal.

(Signature)
For KAJARIA CERAMICS LIMITED
Authorized Signatory

Office: J-1/B-1 Extn., Mohan Co-operative Industrial Estate, Mathura Road, New Delhi-110 044 , Ph.: +91-11-26946409, Fax: +91-11-26946407
 ce: SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon - 122001, Haryana, Ph.: +91-0124-4081281
 26924HR1985PLC056150 , E-mail: info@kajariaceramics.com, Web: www.kajariaceramics.com
 (DR. RAJVEER CHOUDHARY)
Chief Operating Officer

Form 3
[See Rule 9(1)]

Format for maintaining record of Hazardous waste at facility

1. Name and address of the occupiers or operation of the facility

Dr. Rajveer Choudhary, Chief Operating Officer
M/s Kajaria Ceramics Ltd. 19 K.M Stone, Bhiwadi Alwar Road, Village Gailpur Distt Alwar (Raj.)

2. Date of issuance of authorization and its reference number

Authorization No. **RPCB/HWM/2020-2021/Bhiwadi/HSW/45 (Unit-I)**
Authorization No. **RPCB/HWM/2020-2021/Bhiwadi/HWM/32 (Unit-II)**
Authorization No. **RPCB/HWM/2021-2022/Bhiwadi/HSW/12 (Unit-III)**

3. Description of Hazardous Waste

Physical form with description	Chemical Form	Total volume (in Ltr.)
Used Oil	-	Nil 30.11.2024

4. Description of storage and treatment of Hazardous Waste

Date	Method of storage of Hazardous Waste	Date	Method of treatment of Hazardous Waste
-	-	-	-

5. Detail of transportation of Hazardous Waste

Name and address of the Consignee of Package	Mode of Packing of the waste for transportation to site of disposal	Mode of transportation transport	Date
M/s OMG Lubricants Plot No. 3A, Khasra No. 2 Udaipur Kalan Near Silora Teh. Madanganj 305802	Durm	Truck HR 55 AQ2688	21.11.2024

6. Detail of disposal Hazardous Waste

Date of Disposal	Concentration of hazardous martial in the final waste form	Site of disposal (Identify the location on the relevant layout drawing for reference)	Method of disposal	Persons involved in disposal
-	-	-	-	-

7. Detail of environmental surveillance

Date of Measure ment	Analysis of Ground Water		Analysis of soil sample		Analysis air sample		Analysis of any other samples (Giving detail)
	Location of sampling	Depth of sampling	Location of sampling	Depth of sampling	Location of sampling	Depth of sampling	
-	-	-	-	-	-	-	-

8. Detail of hazardous waste reduces and recycled

Date	Total qty. of hazardous waste generated	Detail hazardous waste minimization activity	Material received	Final qty. of waste generated	Net reduction in waste generation qty. and % age
-	-	-	-	-	-

Place :- Gailpur

Date :- 02nd December 2024

Signature :-

Designation: - Chief Operating Officer

**FORM - 10 [See Rule 13(1)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE**

3. Manifest Document No.

1. Sender's name & mailing address (Including Ph. No. and email)	KAJARIA CERAMICS LIMITED 19 Km. Stone, Bhiwadi Alwar Road Gailpur Distt. Alwar (Rajasthan)							
2. Sender's Authorisation No.	FO(147) RBCB/WMRGR							
4. Transporter's Name & Address (including Phone No. & email)	Self vehicle							
5. Type of Vehicle.	(Truck / Tanker / Special Vehicle) <i>Truck</i>							
6. Transporter's Registration No.								
7. Vehicle Registration No.	HR55AO 2688							
8. Receiver's name & mailing address (including phone No. and email.)	M/s OMG Lubricants Plot No. 3A Khasra No. 2 Village-Udaipur Kalan Near Silora Tehsil-Madanganj -305802 Ph. : 9269166829							
9. Receiver's Authorisation No.	RPCB/HWM/2023-2024/HSW/11							
10. Waste Description (Tick as applicable) Waste Description, Waste Category Number and Quantity in Kgs / Ltrs	1. Used Oil							
	Waste Description	Category No.						
	<i>Used oil</i>	<i>5.2</i>						
	3. Hazardous Waste							
	Qty. in Kgs./Ltr							
		<i>4050 Ltr</i>						
11. Total Quantity	(.....MT / KL) / (<i>4050</i>KGS / LTRS)							
(No. of barrels/Containers)	<i>18 BRL</i>No. of Barrels/Containers							
12. Physical Form / Consistency	Solid / Semi Solid / Sludge / Oily / Tarry / Slurry							
13. Special Handling Instruction & Additional Information :	<i>Handling by forklift.</i>							
14. Sender's Certificate : I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled and are in all respects in proper condition for transport by road according to applicable national Government Regulations.	<p>Y</p> <p align="center">Name, Rubber stamp & Signature <i>Abhishek Kumar Bhatia</i></p> <table border="1" style="float:right; margin-left:auto;"> <tr><td>Day</td><td>Month</td><td>Year</td></tr> <tr><td align="center">21</td><td align="center">11</td><td align="center">2024</td></tr> </table>		Day	Month	Year	21	11	2024
Day	Month	Year						
21	11	2024						
15. Transporter's acknowledgment of receipt of Wastes.	<p align="center">Name, Rubber stamp & Signature</p> <table border="1" style="float:right; margin-left:auto;"> <tr><td>Day</td><td>Month</td><td>Year</td></tr> <tr><td align="center">21</td><td align="center">11</td><td align="center">2024</td></tr> </table>		Day	Month	Year	21	11	2024
Day	Month	Year						
21	11	2024						
16. Receiver's Certification of Receipt of Hazardous and other Waste.	<p align="center">Name, Rubber stamp & Signature</p> <table border="1" style="float:right; margin-left:auto;"> <tr><td>Day</td><td>Month</td><td>Year</td></tr> <tr><td align="center">21</td><td align="center">11</td><td align="center">2024</td></tr> </table>		Day	Month	Year	21	11	2024
Day	Month	Year						
21	11	2024						

श्रीमान क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदुषण नियंत्रण मंडल
भिवाडी।

विषय :- विगत एक वर्ष में सामुदायिक स्वास्थ्य केन्द्र टपूकडा में ओपीडी में पंजीकृत होने वाले मरीजों की सूचना भिजवाने बाबत।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि आपके द्वारा चाही गई ओपीडी में पंजीकृत होने वाले मरीजों की सूचना निम्न प्रकार है:-

S.NO	Disease	Common Cause	Reported in 2024
1.	Lungs related disease	Bacterial and viral infection and smoking ,allergic pollens, dust , mites	974
2.	Asthama	Bacterial and viral infection and smoking allergic pollens, dust , mites	3673
3.	Hearing loss	0	0
4.	Heart disease	0	0
5.	Dehydration	High temperature , loose motion, vomiting , fever, Bacterial and viral infection	583
6.	Sore throat	Bacterial and viral infection,allergic pollens	2327
7.	coughing	Bacterial and viral infection,allergic pollens	2682
8.	Lung inflammation	0	0
9.	Permanent lung damage	0	0

V.L.A.
चिकित्सा अधिकारी प्रभारी
सामुदायिक स्वास्थ्य केन्द्र टपूकडा

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3111

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics (Unit I) , Plant - Kajaria Ceramic Limited (Unit-I) [25163] ,19 KM Stone Bhiwadi, Alwar Road, Gailpur , Tehsil- Alwar , District- Alwar Collected from Stack Monitoring of Stack attached to husk fired hot air generator and spray dryer (Capacity 26 TON) Multicyclone and water scrubber provided as APCD Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-
I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm ³	211

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 06/02/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 15:09:33 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3112

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics Ltd. (Unit II) , Plant - Kajaria Ceramics Ltd. (Unit II) [25165] ,19 KM Stone Bhiwadi, Alwar Road, Village Gailpur, PO Tapukar , Tehsil- Tijara , District- KHAIRTHAL-TIJARA Collected from Stack monitoring of stack attached to huck-fired hot air generator and spray dryer (capacity 22 TON) multi-cyclone and water scrubber as APCD Collected on 31/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm3	65

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 06/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 17:05:56 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3120

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics Ltd. (Unit II) , Plant - Kajaria Ceramics Ltd. (Unit II) [25165] ,19 KM Stone Bhiwadi, Alwar Road, Village Gailpur, PO Tapukar , Tehsil- Tijara , District- KHAIRTHAL-TIJARA Collected from Stack Monitoring of Stack attached to husk fired hot air generator and spray dryer (Capacity 22 TON) Multicyclone and water scrubber provided as APCD Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm3	101

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 06/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

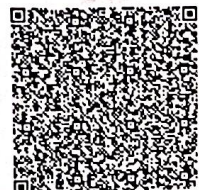
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 17:53:22 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3109

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics Ltd.(Unit III) , Plant - , , Tehsil- Alwar , District- Alwar Collected from Stack Monitoring of Stack attached to husk fired hot air generator and spray dryer (Capacity 22 TON) Multicyclone and water scrubber provided as APCD Collected on 31/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm3	71

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 06/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

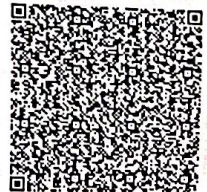
Regional Office Bhiwadi

G.O-1, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 15:07:55 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3110

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics Ltd.(Unit III) , Plant - Kajaria Ceramics Limited [25078] ,19 KM Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapuk , Tehsil- Alwar , District- Alwar Collected from Stack Monitoring of Stack attached to husk fired hot air generator and spray dryer (Capacity 13 TON) Multicyclone and water scrubber provided as APCD Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm3	153

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 06/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

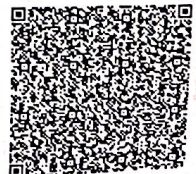
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 15:06:42 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3114

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics Ltd. (Unit II) , Plant - Kajaria Ceramics Ltd. (Unit II) [25165] ,19 KM Stone Bhiwadi, Alwar Road, Village Gailpur, PO Tapukar , Tehsil- Tijara , District- KHAIRTHAL-TIJARA Collected from Stack monitoring of stack attached to PNG fired Klin no. 1 of Unit -II Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	252
2	Particulate Matter mg/Nm3	19
3	Sulphur Dioxide mg/NM3	2.8

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 06/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

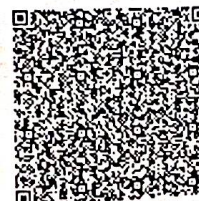
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 14:54:48 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 3113

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics Ltd. (Unit II) , Plant - Kajaria Ceramics Ltd. (Unit II) [25165] ,19 KM Stone Bhiwadi, Alwar Road, Village Gailpur, PO Tapukar , Tehsil- Tijara , District- KHAIRTHAL-TIJARA Collected from Stack Monitoring of Stack attached to PNG fired kiln No. 2 of unit -II Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	263
2	Particulate Matter mg/Nm3	16
3	Sulphur Dioxide mg/NM3	3.8

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 06/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 10:53:16 IST
Reason: Self Attested
Location:



that I Mr Rohit Meena, State Board Analyst
Prevention & Control of Pollut
RSPCB Bhiwadi

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 3115

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics Ltd. (Unit II) , Plant - Kajaria Ceramics Ltd. (Unit II) [25165] ,19 KM Stone Bhiwadi, Alwar Road, Village Gailpur, PO Tapukar , Tehsil- Tijara , District- KHAIRTHAL-TIJARA Collected from Stack monitoring of stack attached to PNG fired Klin no. 3 of Unit -II Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	278
2	Particulate Matter mg/Nm3	17
3	Sulphur Dioxide mg/NM3	2.2

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 06/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 14:53:30 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 3116
Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics Ltd. (Unit II) , Plant - Kajaria Ceramics Ltd. (Unit II) [25165] ,19 KM Stone Bhiwadi, Alwar Road, Village Gailpur, PO Tapukar , Tehsil- Tijara , District- KHAIRTHAL-TIJARA Collected from Stack Monitoring of Stack attached to PNG fired kiln No. 4 of unit -II Collected on 02/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	202
2	Particulate Matter mg/Nm3	20
3	Sulphur Dioxide mg/NM3	1.9

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 06/02/2025

Mr Rohit Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Signature valid
Digitally signed by Rohit Meena
Date: 2025.02.06 14:51:53 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 3118

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 02/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics (Unit I) , Plant - Kajaria Ceramic Limited (Unit-I) [25163] ,19 KM Stone Bhiwadi, Alwar Road, Gailpur , Tehsil- Alwar , District- Alwar Collected from Stack Monitoring of Stack attached to PNG fired kiln No. 1 of unit -I Collected on 02/02/2025. The Sample was in a condition fit for analysis as reported below :- I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	192
2	Particulate Matter mg/Nm3	12
3	Sulphur Dioxide mg/NM3	3.6

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 06/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

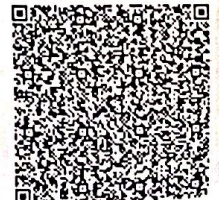
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 14:56:03 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3119

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics (Unit I) , Plant - Kajaria Ceramic Limited (Unit-I) [25163] ,19 KM Stone Bhiwadi, Alwar Road, Gailpur , Tehsil- Alwar , District- Alwar Collected from Stack Monitoring of Stack attached to PNG fired kiln No. 2 of unit -I Collected on 02/02/2025. The Sample was in a condition fit for analysis as reported below :- I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	236
2	Particulate Matter mg/Nm3	19
3	Sulphur Dioxide mg/NM3	5.4

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed.This On 06/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

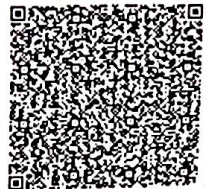
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 17:49:32 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3121

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics Ltd.(Unit III) , Plant - Kajaria Ceramics Limited [25078] ,19 KM Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapuk , Tehsil- Alwar , District- Alwar Collected from Stack Monitoring of Stack attached to PNG fired kiln No. 1 of unit -III Collected on 02/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NO _x mg/NM ₃	219
2	Particulate Matter mg/Nm ₃	19
3	Sulphur Dioxide mg/NM ₃	4.1

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 06/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

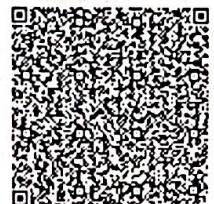
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.10 11:54:54 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3122

Report On : 10/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics Ltd.(Unit III) , Plant - Kajaria Ceramics Limited [25078] ,19 KM Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapuk , Tehsil- Alwar , District- Alwar Collected from Stack Monitoring of Stack attached to PNG fired kiln No. 2 of unit -III Collected on 02/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	227
2	Particulate Matter mg/Nm3	16
3	Sulphur Dioxide mg/NM3	3.1

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 10/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

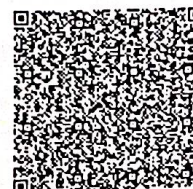
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.10 11:58:43 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3123

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Ambient Air Quality of Ambient Air Quality Monitoring at B.V.M. School (Private school) , approx. 200 meters away from M/s Kajariya unit in village Jagmalhedi Tehsil Tapukara , District Khairthail -Tijara , Tapukara Collected from Ambient Air Quality Monitoring at B.V.M. School (Private school),approx. 200 meters away from M/s Kajariya unit Collected on 31/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	283
2	Sulphur Dioxide as SO2 ug/m3	10.29
3	Oxides of Nitrogen as NOx µg/m3	19.62

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 06/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 19:31:02 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3106

Report On : 05/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 05/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Ambient Air Quality of M/S Kajaria Ceramics Ltd. (Unit II) , Plant - Kajaria Ceramics Ltd. (Unit II) [25165] ,19 KM Stone Bhiwadi, Alwar Road, Village Gallpur, PO Tapukar , Tehsil- Tijara , District- KHAIRTHAL-TIJARA Collected from Ambient Air Quality Monitoring at Rooftop of common toilet (Near village Bhokar side)in the premises of industry Collected on 31/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 05/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m ³	400
2	Sulphur Dioxide as SO ₂ ug/m ³	12.37
3	Oxides of Nitrogen as NO _x µg/m ³	23.08

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 05/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.05 16:11:00 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 3105

Report On : 05/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 05/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Ambient Air Quality of M/S Kajaria Ceramics Ltd.(Unit III) , Plant - Kajaria Ceramics Limited [25078] ,19 KM Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapuk , Tehsil- Alwar , District- Alwar Collected from Ambient Air Quality Monitoring at truck parking area (near village Gailpur side) in the premises of Industry Collected on 31/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 05/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m ³	317
2	Sulphur Dioxide as SO ₂ ug/m ³	16.28
3	Oxides of Nitrogen as NO _x µg/m ³	23.72

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 05/02/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board

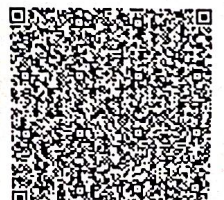
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.05 15:43:36 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3107

Report On : 05/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 05/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Ambient Air Quality of M/S Kajaria Ceramics (Unit I) , Plant - Kajaria Ceramic Limited (Unit-I) [25163] ,19 KM Stone Bhiwadi, Alwar Road, Gailpur , Tehsil- Alwar , District- Alwar Collected from Fugitive Emission Monitoring at grinding section of unit - 01 (approx 08 meters away from the Ball Mill) Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 05/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m ³	878

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 05/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

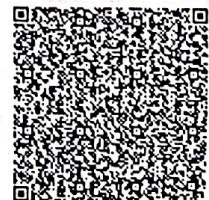
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.05 17:09:08 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3108

Report On : 05/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 05/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Ambient Air Quality of M/S Kajaria Ceramics Ltd.(Unit III) , Plant - Kajaria Ceramics Limited [25078] ,19 KM Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapuk , Tehsil- Alwar , District- Alwar Collected from Fugitive Emission Monitoring at Grinding section of unit - 02 (Approx 08 meters away from the Ball Mill) Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 05/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	SPM $\mu\text{g}/\text{m}^3$	912

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 05/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.05 18:22:56 IST
Reason: Self Attested
Location:



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

Annexure-34

DATE OF RECEIPT : 03/02/2025

MONITORED BY : Mr Rohit Meena, SSO, Bhiwadi

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	3126	Ambient Air Quality Monitoring at B.V.M. School (Private school) , approx. 200 meters away from M/s Kajariya unit in village Jagmalhedi Tehsil Tapukara , District Khairthail - Tijara , Tapukara	Ambient Noise Monitoring at B.V.M. School	31/01/2025	41	ND


BOARD ANALYST

Rajasthan State Pollution Control Board

* ND = Not Done

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 03/02/2025

MONITORED BY : Mr Rohit Meena, SSO, Bhiwadi

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	3124	Kajaria Ceramics Ltd. (Unit II),19 K.M. Stone Bhiwadi, Alwar Road, Village Gailpur , Tehsil:Tijara District:KHAIRTHAL-TIJARA	Ambient Noise Monitoring at Rooftop of common toilet (Near Vill-Bhokar Side) in the unit premises	31/01/2025	47	ND


BOARD ANALYST

Rajasthan State Pollution Control Board

* ND = Not Done

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 03/02/2025

MONITORED BY : Mr Rohit Meena, SSO, Bhiwadi

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	3125	Kajaria Ceramics Ltd. (Unit III) ,19 Km stone, Bhiwadi Alwar Road Tehsil:Tijara District:KHAIRTHAL-TIJARA	Ambient Noise Monitoring at truck parking area (Near Village Gailpur side) in the unit premises	31/01/2025	63	ND



BOARD ANALYST

Rajasthan State Pollution Control Board

* ND = Not Done

RAJASTHAN STATE POLLUTION CONTROL BOARD**REPORT OF THE STATE BOARD ANALYST**

(See Rule - 24)

Report No. : 25469

Report On : 10/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 03/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Water of M/S Kajaria Ceramics (Unit I) , Plant - Kajaria Ceramic Limited (Unit-I) [25163] ,19 KM Stone Bhiwadi, Alwar Road, Gallpur , Tehsil- Alwar , District- Alwar Collected from Water Collected from borewell no. 01 of Unit-I Collected on 02/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.86
2	Chemical Oxygen Demand (COD) mg/l	10
3	Chloride as Cl mg/l	18
4	Sulphate as SO mg/l	44.6
5	Hardness (Total) as CaCO ₃ mg/l	112
6	Phosphate (Total) as P mg/l	BDL
7	Fluoride as F mg/l	0.2
8	Total Dissolved Solids mg/l	416.3
9	Total Alkalinity as CaCO ₃ mg/l	355

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 10/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

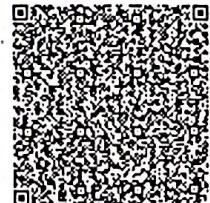
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.10 16:26:44 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 25470

Report On : 10/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 03/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Water of M/S Kajaria Ceramics (Unit I) , Plant - Kajaria Ceramic Limited (Unit-I) [25163] ,19 KM Stone Bhiwadi, Alwar Road, Gallpur , Tehsil- Alwar , District- Alwar Collected from Water collected from borewell no-2 of Unit-I Collected on 02/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	8.22
2	Chemical Oxygen Demand (COD) mg/l	20
3	Chloride as Cl mg/l	33
4	Sulphate as SO mg/l	101.6
5	Hardness (Total) as CaCO ₃ mg/l	164
6	Phosphate (Total) as P mg/l	BDL
7	Fluoride as F mg/l	0.4
8	Total Dissolved Solids mg/l	447.9
9	Total Alkalinity as CaCO ₃ mg/l	375

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 10/02/2025

Mr Rohit Meena
BOARD ANALYST

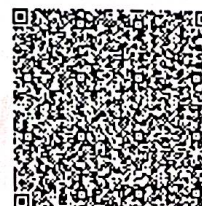
Rajasthan State Pollution Control Board
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.10 16:39:15 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Report No. : 25471

Report On : 10/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 03/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Water of M/S Kajaria Ceramics Ltd. (Unit II) , Plant - Kajaria Ceramics Ltd. (Unit II) [25165] ,19 KM Stone Bhiwadi, Alwar Road, Village Gailpur, PO Tapukar , Tehsil- Tijara , District- KHAIRTHAL-TIJARA Collected from Water collected from borewell no-01 of unit-II Collected on 02/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.91
2	Chemical Oxygen Demand (COD) mg/l	10
3	Chloride as Cl mg/l	36
4	Sulphate as SO mg/l	122.7
5	Hardness (Total) as CaCO ₃ mg/l	114
6	Phosphate (Total) as P mg/l	BDL
7	Fluoride as F mg/l	0.5
8	Total Dissolved Solids mg/l	492.8
9	Total Alkalinity as CaCO ₃ mg/l	420

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 10/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.10 16:44:12 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Report No. : 25472

Report On : 10/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 03/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Water of M/S Kajaria Ceramics Ltd.(Unit III) , Plant - Kajaria Ceramics Limited [25078] ,19 KM Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapuk , Tehsil- Alwar , District- Alwar Collected from Water collected from borewell no-01 of Unit-III Collected on 02/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	8.01
2	Chemical Oxygen Demand (COD) mg/l	20
3	Chloride as Cl mg/l	31
4	Sulphate as SO mg/l	55.1
5	Hardness (Total) as CaCO ₃ mg/l	66
6	Phosphate (Total) as P mg/l	BDL
7	Fluoride as F mg/l	0.1
8	Total Dissolved Solids mg/l	420.4
9	Total Alkalinity as CaCO ₃ mg/l	360

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 10/02/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.10 16:46:06 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 25473

Report On : 10/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 03/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Water of M/S Kajaria Ceramics Ltd.(Unit III) , Plant - Kajaria Ceramics Limited [25078] ,19 KM Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapuk , Tehsil- Alwar , District- Alwar Collected from Water collected from borewell no-02 of Unit-III Collected on 02/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.97
2	Chemical Oxygen Demand (COD) mg/l	10
3	Chloride as Cl mg/l	17
4	Sulphate as SO mg/l	16.6
5	Hardness (Total) as CaCO ₃ mg/l	60
6	Phosphate (Total) as P mg/l	BDL
7	Fluoride as F mg/l	0.3
8	Total Dissolved Solids mg/l	404.5
9	Total Alkalinity as CaCO ₃ mg/l	375

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 10/02/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.10 16:48:27 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 25477

Report On : 10/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 03/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Water of Ambient Air Quality Monitoring at B.V.M. School (Private school) , approx. 200 meters away from M/s Kajariya unit in village Jagmalhedi Tehsil Tapukara , District Khairthail -Tijara , Tapukara Collected from Water collected from borewell of B.V.M. School (Private school) village Jagmalhedi Tehsil Tapukara , District Khairthail -Tijara. Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.8
2	Chemical Oxygen Demand (COD) mg/l	10
3	Chloride as Cl mg/l	30
4	Sulphate as SO mg/l	57.4
5	Hardness (Total) as CaCO ₃ mg/l	154
6	Phosphate (Total) as P mg/l	BDL
7	Fluoride as F mg/l	0.2
8	Total Dissolved Solids mg/l	371.7
9	Total Alkalinity as CaCO ₃ mg/l	365

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 10/02/2025

Mr Rohit Meena

BOARD ANALYST

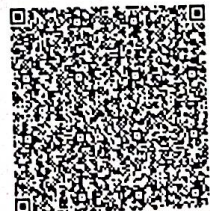
Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.10 17:44:26 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Report No. : 25478

Report On : 10/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 03/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Water of Govt. Sr. Sec School , Village - Gailpur Tehsil - Tijara District Khairthal-Tijara , Tijara Collected from Water collected from borewell of Govt. Sr. Sec School,Village - Gailpur Tehsil - Tijara District Khairthal-Tijara,Tijara. Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.65
2	Chemical Oxygen Demand (COD) mg/l	30
3	Chloride as Cl mg/l	104
4	Sulphate as SO mg/l	155.3
5	Hardness (Total) as CaCO ₇ mg/l	308
6	Phosphate (Total) as P mg/l	BDL
7	Fluoride as F mg/l	0.6
8	Total Dissolved Solids mg/l	776.9
9	Total Alkalinity as CaCO ₇ mg/l	490

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 10/02/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.10 17:46:10 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 25476

Report On : 10/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 03/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of M/S Kajarla Ceramics (Unit I) , Plant - Kajarla Ceramic Limited (Unit-I) [25163] ,19 KM Stone Bhiwadi, Alwar Road, Gailpur , Tehsil- Alwar , District- Alwar Collected from Treated Water Collected from the outlet of STP (100 KLD) Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.38
2	Total Suspended Solids mg/l	191
3	Chemical Oxygen Demand (COD) mg/l	452
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	56
5	Oil & Grease mg/l	14.7

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 10/02/2025

Mr Rohit Meena
BOARD ANALYST

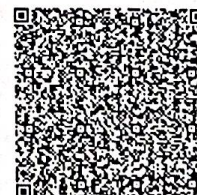
Rajasthan State Pollution Control Board
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.10 17:48:33 IST
Reason: Self Attested
Location:





Annexure-37

Regional Office, Bhiwadi

Rajasthan State Pollution Control Board

Plot No. GO-1, Phase-II, RIICO Industrial Area, Bhiwadi-301019

e-mail: robhiwadi@gmail.com

Registered

Date: 04/03/2025

No. RPCB/RO/BWD/2346/ 3505

M/s Kajaria Ceramics Limited (Unit-I),
19 Km Stone, Bhiwadi-Alwar Road, Gailpur,
Tehsil – Tijara,
District Khairthal Tijara

Sub: Show Cause Notice for intended revocation/cancellation of Consent to Operate under section 25/27 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 for your industry at 19 Km Stone, Bhiwadi-Alwar Road, Gailpur, Tehsil – Tijara, District Khairthal Tijara

Ref: (i) Consent to Operate granted by the Board vide order no. 2024-2025/Bhiwadi/9424 dated 23/04/2024
(ii) Joint Committee constituted by the Hon'ble NGT (CZ) in O.A. No. 272/2024 in the matter of Ravindra/Raghu Yadav & Ors V/s Kajaria Ceramics Ltd & Ors
(iii) Inspection of the industry by the Joint Committee from 31/01/2025 to 02/02/2025.

Sir/Madam

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas, the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and to carry out the aforesaid purpose, the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas, an industry is being operated in the name & style of **M/s Kajaria Ceramics Limited (Unit-I) at 19 Km Stone, Bhiwadi-Alwar Road, Gailpur, Tehsil – Tijara, District Khairthal Tijara** (hereinafter referred to as 'the industry') for manufacturing of ceramic glaze tiles and the process is such that it generates polluted trade/domestic effluent & air emission.
4. And whereas, Consent to Operate, under Water Act & Air Act, was granted to the industry vide order no. 2024-2025/Bhiwadi/9424 dated 23/04/2024 valid up to 30/04/2033 with the conditions contained therein for manufacturing of ceramic glaze tiles.
5. And whereas, in O.A. No. 272/2024, Ravindra/Raghu Yadav & Ors V/s Kajaria Ceramics Ltd & Ors, the Hon'ble NGT, Central Zone, Bhopal has constituted a Joint Committee vide order dated 24/12/2024.



Regional Office, Bhiwadi

Rajasthan State Pollution Control Board

Plot No. GO-1, Phase-II, RIICO Industrial Area, Bhiwadi-301019

e-mail: robhiwadi@gmail.com

6. And whereas, the joint committee inspected the industry from 31/01/2025 to 02/02/2025 and following shortcomings / non-compliances were observed:
- 44 residential flats have been constructed and made operational without prior consent from the State Board.
 - Domestic waste water generated from the residential flats is being collected in an open underground tank and being used for horticulture without treatment.
 - Record of domestic waste water generated from the residential flats has not been maintained.
 - Sludge was stored openly on ground near the settling tank area.
 - Industrial solid waste (sludge & broken tiles) was found dumped openly in villages (i.e. Naugaon, Jagmalhedi, Chavandi & Pawti).
 - Housekeeping of the sludge storage area and mustard husk ash storage needs improvement.
 - Ash generated from the unit was found stored in open near settling pit of unit -III.
 - Record of ash generation and disposal has not been maintained.
 - One grinder has been established and made operative without prior Consent to Establish and Consent to Operate from the State Board.
 - Conveyor belts of grinder were not found covered causing fugitive emissions.
 - Fugitive dust emissions were observed in ball mill area.
 - Suction hood has not been installed at most of the Ball mill rollers and most of the material transfer conveyor belts have not been covered.
 - Requisite information have not been mentioned/updated in display board at main gate regarding Hazardous Waste Management.
 - Hazardous waste storage site was not as per the guidelines of Hazardous and Other Waste Management Rules, 2016.
 - Record of hazardous waste generation and disposal is not being maintained on regular basis.
 - Workers were engaged without proper personal protective equipment's (i.e. mask, gloves, gumboot, helmet, goggles etc.).
 - Industry has not maintained adequate plantation.
7. And whereas, the sample of fugitive emission was collected during the inspection, got analyzed and found to be exceeding the standards prescribed by the Board, as follows

Point of Collection	Parameter	Analyzed Result	Prescribed Standard
Grinding Section of Unit-I	Suspended Particulate Matter (SPM), $\mu\text{g}/\text{m}^3$	878	600

7

Regional Office, Bhiwadi

Rajasthan State Pollution Control Board

Plot No. GO-1, Phase-II, RIICO Industrial Area, Bhiwadi-301019

e-mail: robhiwadi@gmail.com

8. And whereas, the sample of stack emission was collected during the inspection got analyzed and found to be exceeding the standards prescribed by the Board, as follows

Point of Collection	Parameter	Analyzed Result	Prescribed Standard
Stack attached to husk fired hot air generator and spray dryer (26.0 Ton)	Particulate Matter (PM), mg/Nm ³	211	80

9. And whereas, the sample of ambient air was collected from various locations by the during the inspection got analyzed and found to be exceeding the standards prescribed by the Board, as follows

S.No.	Location	Analyzed Result (PM ₁₀ , µg/m ³)	Prescribed Standard (PM ₁₀ , µg/m ³)
01	B.V.M. School (Private School), Village Jagamalhedi, (Approx 200 Meters away from Kajaria unit)	283	100
02	Rooftop of Common Toilet (near village Bhokar side) in the premises of industry	400	
03	Truck parking area (near village Gailpur side) in the premises of industry	317	

10. And whereas, the sample of final outlet of STP (common for all three units) was collected during the inspection, got analyzed and found to be exceeding the standards prescribed by the Board, as follows

S. No.	Point of Collection	Parameter	Analyzed Value (mg/l)	Prescribed Standards (mg/l) / Inland Surface Water Standards	Standards in compliance with NGT order
1	Treated water collected from the outlet of STP (100.0 KLD)	Total Suspended Solids	191	100	20
		Chemical Oxygen Demand	452	250	50
		Biological Oxygen Demand	56	30	10
		Oil & Grease	14.7	10	-

11. And whereas, the above observations indicates that the industry is not complying with the provisions of Water Act, Air Act and the conditions imposed vide the Consent to Operate.

7



Regional Office, Bhiwadi

Rajasthan State Pollution Control Board

Plot No. GO-1, Phase-II, RIICO Industrial Area, Bhiwadi-301019

e-mail: robhiwadi@gmail.com

12. And whereas, non-compliance of the provisions of the Water Act & Air Act and the conditions of Consent to Operate make industry liable for action under provisions of the Acts including revocation/cancellation of Consent to Operate.

Therefore, the Board intends to revoke/cancel the Consent to Operate issued to the industry vide referred letter dated 23/04/2024.

In view of above, this Show Cause Notice is being issued as to why the Consent to Operate issued vide order under reference may not be revoked/cancelled. In case, if you wish to submit any objection/clarification to the actions intended herein, you may submit your reply along with the supporting documents within 15 days from the date of issue of this letter to this office failing which the actions intended herein may be confirmed without any further notice in the matter.

4.3.25
(Amit Juyal)
Regional Officer

Copy to:

- i. Master File of Show Cause Notice, RSPCB, Bhiwadi.

Regional Officer



Rajasthan State Pollution Control Board

Plot No. GO-1, Phase-II, RIICO Industrial Area, Bhiwadi-301019

e-mail: robhiwadi@gmail.com

Registered

No. RPCB/RO/BWD/2360/ 3507

Date: 04/03/2025

M/s Kajaria Ceramics Limited (Unit-II),
19 Km Stone, Bhiwadi-Alwar Road, Gailpur,
Tehsil – Tijara,
District Khairthal Tijara

Sub: Show Cause Notice for intended revocation/cancellation of Consent to Operate under section 25/27 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 for your industry at 19 Km Stone, Bhiwadi-Alwar Road, Gailpur, Tehsil – Tijara, District Khairthal Tijara

Ref: (i) Consent to Operate granted by the Board vide order no. 2022-2023/Bhiwadi/8285 dated 24/11/2022
(ii) Joint Committee constituted by the Hon'ble NGT (CZ) in O.A. No. 272/2024 in the matter of Ravindra/Raghu Yadav & Ors V/s Kajaria Ceramics Ltd & Ors
(iii) Inspection of the industry by the Joint Committee from 31/01/2025 to 02/02/2025.

Sir/Madam

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and to carry out the aforesaid purpose, the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas, an industry is being operated in the name & style of **M/s Kajaria Ceramics Limited (Unit-II) at 19 Km Stone, Bhiwadi-Alwar Road, Gailpur, Tehsil – Tijara, District Khairthal Tijara** (hereinafter referred to as 'the industry') for manufacturing of ceramic glaze tiles and the process is such that it generates polluted trade/domestic effluent & air emission.
4. And whereas, Consent to Operate, under Water Act & Air Act, was granted to the industry vide order no. 2022-2023/Bhiwadi/8285 dated 24/11/2022 valid up to 30/04/2028 with the conditions contained therein for manufacturing of ceramic glaze tiles.



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5. And whereas, in O.A. No. 272/2024, Ravindra/Raghu Yadav & Ors V/s Kajaria Ceramics Ltd & Ors, the Hon'ble NGT, Central Zone, Bhopal has constituted a Joint Committee vide order dated 24/12/2024.
6. And whereas, the joint committee inspected the industry from 31/01/2025 to 02/02/2025 and following shortcomings / non-compliances were observed:
- 44 residential flats have been constructed and made operational without prior consent from the State Board.
 - Domestic waste water generated from the residential flats is being collected in an open underground tank and being used for horticulture without treatment.
 - Record of domestic waste water generated from the residential flats has not been maintained.
 - Industrial solid waste (sludge & broken tiles) was found dumped openly in villages (i.e. Naugaon, Jagmalhedi, Chavandi & Pawti).
 - Ash generated from the unit was found stored in open near settling pit of unit -III.
 - Record of ash generation and disposal has not been maintained.
 - Fugitive dust emissions were observed in ball mill area.
 - Adequate infrastructure monitoring facility has not been provided at stack of Husk Fired Hot Air Generator attached with Spray Dryer
 - Suction hood has not been installed at most of the Ball mill rollers and most of the material transfer conveyor belts have not been covered.
 - Requisite information have not been mentioned/updated in display board at main gate regarding Hazardous Waste Management.
 - Hazardous waste storage site was not as per the guidelines of Hazardous and Other Waste Management Rules, 2016.
 - Record of hazardous waste generation and disposal is not being maintained on regular basis.
 - Workers were engaged without proper personal protective equipment's (i.e. mask, gloves, gumboot, helmet, goggles etc.).
 - Industry has not maintained adequate plantation.
7. And whereas, the sample of stack emission was collected during the inspection got analyzed and found to be exceeding the standards prescribed by the Board, as follows

Point of Collection	Parameter	Analyzed Result	Prescribed Standard
Stack attached to husk fired hot air generator and spray dryer (22.0 Ton)	Particulate Matter (PM), mg/Nm ³	101	80

8. And whereas, the sample of ambient air was collected from various locations by the during the inspection got analyzed and found to be exceeding the standards prescribed by the Board, as follows

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S.No.	Location	Analyzed Result (PM ₁₀ , µg/m ³)	Prescribed Standard (PM ₁₀ , µg/m ³)
01	B.V.M. School (Private School), Village Jagamalhedi, (Approx 200 Meters away from Kajaria unit)	283	100
02	Rooftop of Common Toilet (near village Bhokar side) in the premises of industry	400	
03	Truck parking area (near village Gailpur side) in the premises of industry	317	

9. And whereas, the sample of final outlet of STP (common for all three units) was collected during the inspection, got analyzed and found to be exceeding the standards prescribed by the Board, as follows

S. No.	Point of Collection	Parameter	Analyzed Value (mg/l)	Prescribed Standards (mg/l) / Inland Surface Water Standards	Standards in compliance with NGT order
1	Treated water collected from the outlet of STP (100.0 KLD)	Total Suspended Solids	191	100	20
		Chemical Oxygen Demand	452	250	50
		Biological Oxygen Demand	56	30	10
		Oil & Grease	14.7	10	-

10. And whereas, the above observations indicates that the industry is not complying with the provisions of Water Act, Air Act and the conditions imposed vide the Consent to Operate.

11. And whereas, non-compliance of the provisions of the Water Act & Air Act and the conditions of Consent to Operate make industry liable for action under provisions of the Acts including revocation/cancellation of Consent to Operate.

Therefore, the Board intends to revoke/cancel the Consent to Operate issued to the industry vide referred letter dated 24/11/2022.

In view of above, this Show Cause Notice is being issued as to why the Consent to Operate issued vide order under reference may not be revoked/cancelled. In case, if you wish to submit any objection/clarification to the actions intended herein, you may submit your reply along with the supporting documents within 15 days from the date of issue of this letter to this office



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failing which the actions intended herein may be confirmed without any further notice in the matter.

4.3.25
(Ami Juyal)
Regional Officer

Copy to:

- i. Master File of Show Cause Notice, RSPCB, Bhiwadi.

Regional Officer



Annexure-39

Regional Office, Bhiwadi

Rajasthan State Pollution Control Board

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Registered

No. RPCB/RO/BWD/2356/ 3509

Date: 04/03/2025

M/s Kajaria Ceramics Limited (Unit-III),
19 Km Stone, Bhiwadi-Alwar Road, Gailpur,
Tehsil – Tijara,
District Khairthal Tijara

Sub: Show Cause Notice for intended revocation/cancellation of Consent to Operate under section 25/27 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 for your industry at 19 Km Stone, Bhiwadi-Alwar Road, Gailpur, Tehsil – Tijara, District Khairthal Tijara

Ref: (i) Consent to Operate granted by the Board vide order no. 2019-2020/Bhiwadi/6598 dated 09/12/2019 and order no. 2022-2023/Bhiwadi/8283 dated 24/11/2022
(ii) Joint Committee constituted by the Hon'ble NGT (CZ) in O.A. No. 272/2024 in the matter of Ravindra/Raghu Yadav & Ors V/s Kajaria Ceramics Ltd & Ors
(iii) Inspection of the industry by the Joint Committee from 31/01/2025 to 02/02/2025.

Sir/Madam

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and to carry out the aforesaid purpose, the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas, an industry is being operated in the name & style of **M/s Kajaria Ceramics Limited (Unit-III) at 19 Km Stone, Bhiwadi-Alwar Road, Gailpur, Tehsil – Tijara, District Khairthal Tijara** (hereinafter referred to as 'the industry') for manufacturing of ceramic glaze tiles and the process is such that it generates polluted trade/domestic effluent & air emission.
4. And whereas, Consent to Operate, under Water Act & Air Act, was granted to the industry vide order no. 2022-2023/Bhiwadi/8283 dated 24/11/2022 valid up to 31/08/2028 and vide order no. 2019-2020/Bhiwadi/6598 dated 09/12/2019 valid upto 30/06/2029 with the conditions contained therein for manufacturing of vitrified ceramic tiles and operation of STP respectively.

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5. And whereas in O.A. No. 272/2024, Ravindra/Raghu Yadav & Ors V/s Kajaria Ceramics Ltd & Ors, the Hon'ble NGT, Central Zone, Bhopal has constituted a Joint Committee vide order dated 24/12/2024.
6. And whereas Joint Committee inspected the industry from 31/01/2025 to 02/02/2025 and following shortcomings / non-compliances were observed:
 - a. 44 residential flats have been constructed and made operational without prior consent from the State Board.
 - b. Domestic waste water generated from the residential flats is being collected in an open underground tank and being used for horticulture without treatment.
 - c. Record of domestic waste water generated from the residential flats has not been maintained.
 - d. Sludge was stored openly on ground near the settling tank area.
 - e. Industrial solid waste (sludge & broken tiles) was found dumped openly in villages (i.e. Naugaon, Jagmalhedhi, Chavandi & Pawti).
 - f. Housekeeping of the sludge storage area and mustard husk ash storage needs improvement.
 - g. Ash generated from the unit was found stored in open near settling pit of unit -III.
 - h. Record of ash generation and disposal has not been maintained.
 - i. One grinder has been established and made operative without prior Consent to Establish and Consent to Operate from the State Board.
 - j. Conveyor belts of grinder were not found covered causing fugitive emissions.
 - k. Fugitive dust emissions were observed in ball mill area.
 - l. Suction hood has not been installed at most of the Ball mill rollers and most of the material transfer conveyor belts have not been covered.
 - m. Requisite information have not been mentioned/updated in display board at main gate regarding Hazardous Waste Management.
 - n. Hazardous waste storage site was not as per the guidelines of Hazardous and Other Waste Management Rules, 2016.
 - o. Record of hazardous waste generation and disposal is not being maintained on regular basis.
 - p. Workers were engaged without proper personal protective equipment's (i.e. mask, gloves, gumboot, helmet, goggles etc.).
 - q. Industry has not maintained adequate plantation.

7. And whereas, the sample of fugitive emission was collected during the inspection, got analyzed and found to be exceeding the standards prescribed by the Board, as follows

Point of Collection	Parameter	Analyzed Result	Prescribed Standard
Grinding Section of Unit-III	Suspended Particulate Matter (SPM), $\mu\text{g}/\text{m}^3$	912	600

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8. And whereas, the sample of stack emission was collected during the inspection got analyzed and found to be exceeding the standards prescribed by the Board, as follows

Point of Collection	Parameter	Analyzed Result	Prescribed Standard
Stack attached to husk fired hot air generator and spray dryer (13.0 Ton)	Particulate Matter (PM), mg/Nm ³	153	80

9. And whereas, the sample of ambient air was collected from various locations by the during the inspection got analyzed and found to be exceeding the standards prescribed by the Board, as follows

S.No.	Location	Analyzed Result (PM ₁₀ , µg/m ³)	Prescribed Standard (PM ₁₀ , µg/m ³)
01	B.V.M. School (Private School), Village Jagamalhedhi, (Approx 200 Meters away from Kajaria unit)	283	100
02	Rooftop of Common Toilet (near village Bhokar side) in the premises of industry	400	
03	Truck parking area (near village Gailpur side) in the premises of industry	317	

10. And whereas, the sample of final outlet of STP (common for all three units) was collected during the inspection, got analyzed and found to be exceeding the standards prescribed by the Board, as follows

S. No.	Point of Collection	Parameter	Analyzed Value (mg/l)	Prescribed Standards (mg/l) / Inland Surface Water Standards	Standards in compliance with NGT order
1	Treated water collected from the outlet of STP (100.0 KLD)	Total Suspended Solids	191	100	20
		Chemical Oxygen Demand	452	250	50
		Biological Oxygen Demand	56	30	10
		Oil & Grease	14.7	10	-

11. And whereas, the above observations indicates that the industry is not complying with the provisions of Water Act, Air Act and the conditions imposed vide the Consent to Operate.

9



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12. And whereas, non-compliance of the provisions of the Water Act & Air Act and the conditions of Consent to Operate make industry liable for action under provisions of the Acts including revocation/cancellation of Consent to Operate.

Therefore, the Board intends to revoke/cancel the Consent to Operate (s) issued to the industry vide referred letters dated 09/12/2019 and 24/11/2022.

In view of above, this Show Cause Notice is being issued as to why the Consent to Operate issued vide order under reference may not be revoked/cancelled. In case, if you wish to submit any objection/clarification to the actions intended herein, you may submit your reply along with the supporting documents within 15 days from the date of issue of this letter to this office failing which the actions intended herein may be confirmed without any further notice in the matter.

4.3.25
(Amit Juyal)
Regional Officer

Copy to:

- i. Master File of Show Cause Notice, RSPCB, Bhiwadi.

/
Regional Officer